Fifth Lok Sabha II Session (24/05/1971 to 12/08/1971)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 24, 1971/Jyaistha 3, 1893 (Saka)

No. 13

1. Oath or Affirmation

The following Members made and subscribed the oath and took their seats in the House:---

- (1) Shri Chow Chandret Gohain.
- (2) Shri Dhote Jambuwantrao Bapurao.
- (3) Shri Virbhadra Singh.

2. Obituary References

The Speaker: Shrimati Indira Gandhi; Sarvashri Samar Mukerjee, Indrajit Gupta, Krishnan Manoharan, Atal Bihari Vajpayee, Shyamanandan Mishra, P. K. Deo, Dr. G. S. Melkote, Sarvashri Tridib Chaudhuri, M. Muhammad Ismail, Shibban Lal Saksena, Samar Guha, Dhote Jam^{bu-} want Rao Bapurao, Shiv Kumar Shastri and Ram Deo Singh made references to the passing away of Chowdhury Abul Talib, who was a sitting Member of Lok Sabha; Shri P. Muthiah, who was a Member of the Third Lok Sabha and Shri Deven Sen, who was a Member of the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of r-spect.

3. Starred Questions

Starred Question No. 1 was orally answered. Replies to remaining Questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1-29, 31-49, 51, 53-66, 68-81, 83-100, 102, 104-117, 119, 121, 123-125, 127, 128, 131-135 were laid on the Table

5. Calling Attention

Shri P. K. Deo called the attention of Grih Mantri to the reported intrusions of Pakistan Army into Indian territory on the East Bengal border, killing of a large number of Indian citizens including some Border Security Force personnel, large scale destruction of property and violations of Indian air space by Pakistani aircraft in that sector.

Shri Ram Niwas Mirdha made a statement in regard thereto.

6. Papers laid on the Table

The following papers were laid on the Table:--

- (1) A statement regarding fire in 29 Down Bombay-Howrah Express between Champa and Baraduar stations on South Eastern Railway on the 5th May, 1971.
- (2) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123(2)(a) of the Constitution:—
- (i) The West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971 (No. 4 of 1971) promulgated by the President on the 3rd May, 1971.
- (ii) The Maintenance of Internal Security Ordinance, 1971 (No. 5 of 1971) promulgated by the President on the 7th May, 1971.
- (iii) The General Insurance (Emergency Provisions) Ordinance, 1971 (No. 6 of 1971) promulgated by the President on the 13th May, 1971.
- (iv) The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Ordinance, 1971 (No. 7 of 1971) promulgated by the President on the 18th May, 1971.
- (y) The Gold (Control) Amendment Ordinance, 1971 (No. 8 of 1971) promulgated by the President on the 20th May, 1971.
- (vi) The Delhi Sikh Gurdwaras (Management) Ordinance, 1971 (No. 9 of 1971) promulgated by the President on the 20th May, 1971.
- (3) A copy of the Proclamation (Hindi and English versions) dated the 3rd April, 1971 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 23rd March, 1971 in relation to the State of Orissa, published in Notification No. G.S.R. 495 in Gazette of India dated the 3rd April, 1971, under article 356(3) of the Constitution.
- (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 13th May, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Gujarat, published in Notification No. G.S.R. 691 in Gazette of India dated the 13th May, 1971, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 13th May, 1971, made by the President in pursuance of subclause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 692 in Gazette of India dated the 13th May, 1971.
- (5) A copy of the Report (Hindi and English versions) of the Governor of Gujarat dated the 12th May, 1971 to the President.
 - (6) A copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 456 in Gazette of India dated the 25th March, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (7) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- √(i) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Goa Shipyard Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
 - (i) G.S.R. 125 published in Gazette of India dated the 23rd January, 1971 containing corrigendum to Notification No. G.S.R. 867 dated the 24th May, 1967.
 - (ii) G.S.R. 253 published in Gazette of India dated the 22nd February, 1971.
- (iii) G.S.R. 254 published in Gazette of India dated the 22nd February, 1971.
- (iv) G.S.R. 296 published in Gazette of India dated the 25th February, 1971.
- (v) The Pas^cports (Amendment) Rules, 1971, published in Notification No. G.S.R. 297 in Gazette of India dated the 25th February, 1971.

7 Motion for Election to Committee

Shri I. K. Gujral moved the following motion:----

"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

The motion was adopted.

8. Resignation by Member

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The Speaker informed the House that Shri Manmohan Tudu, an elected Member from Mayurbhanj constituency of Orissa, had resigned his seat in Lok Sabha with effect from the 23rd April, 1971.

(Lok Sabha adjourned at 12-55 P.M. and re-assembled at 2 P.M.)

9. The Budget (Railways)-1971-72

Shri K. Hanumanthaiya presented a statement of the estimated receipts and expenditure of the Government of India for the year 1971-72 in respect of Railways.

10. Government Bill-Introduced

The Prevention of Insults to National Honour Bill, 1971.

11. Statutory Resolution-Adopted

Shri K. C. Pant moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 27th March, 1971, under article 356 of the Constitution in relation to the State of Mysore."

The following Members took part in the debate:--

- (1) Shri R. V. Bade
- (2) Shri K. Lakkappa
- (3) Shri S. M. Krishna
- (4) Shri M. K. Krishnan
- (5) Shri K. Balathandayutham

Shri K. C. Pant replied to the debate.

The Resolution was adopted.

*12. Statement

Shrimati Indira Gandhi made a statement on situation in Bangla Desh.

13. Motion

Prof. D. P. Yadav moved the following motion:-

"That the Annual Report of the University Grants Commission for the year 1968-69, laid on the Table of the House on the 15th May, 1970, be taken into consideration."

The following Members took part in the debate:---

- (1) Shri Somnath Chatterjee
- (2) Shri Sarjoo Pandey
- (3) Shri R. D. Bhandare
- (4) Shri Hamendra Singh Banera
- (5) Shri Yadav Shivram Mahajan
- (6) Shri Shibban Lal Saksena
- (7) Shri P. Antony Reddi
- (8) Shri S. N. Singh
- (9) Shri Narain Chand Parashar

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th May, 1971)

S. L. SHAKDHER, Secretary.

*Made at 3 P.M.

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GMGIPND-LS I-217 (D) LS-24-5-71-810.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, May 25, 1971/Jyaistha 4, 1893 (Saka)

No. 14

1. Starred Questions

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Starred Questions Nos. 31, 34–39, 46, 49 and 59 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 136—178, 180—202, 205—216, 218— 237, 239—260 and 262—291 were laid on the Table.

3. Calling Attention

Shri R. V. Bade called the attention of the Minister of Agriculture (Krishi Mantri) to the damage caused to crops and granaries by recent heavy rains in many parts of Northern India.

The Minister of State for Agriculture (Krishi Mantralaya men Rajya Mantri) made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of 'Economic Survey, 1970-71'.
- (2) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1969-70.
- (3) A statement regarding power position in Bhakra Service area.

5. Assent to Bills

(i) Secretary laid on the Table the Finance Bill, 1971 passed by the Houses of Parliament during the last Session and assented to.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last Session and assented to :--

(1) The State of Himachal Pradesh (Amendment) Bill, 1971.

(2) The Labour Provident Fund Laws (Amendment) Bill, 1971.

6. Intimations Re: Arrested of Member

The Speaker informed the House of two communications dated the 24th May, 1971, from the Sub-Divisional Magistrate, Parliament Street, New Delhi and the Superintendent, Tihar Jail, New Delhi, respectively, intimating that (i) Shri Lalji Bhai, Member, Lok Sabha, had been arrested at 1-45 P.M. on the 24th May, 1971, under Section 188 of the Indian Penal Code, for violation of prohibitory orders promulgated near Parliament House and that he was being presented before the Judicial Magistrate, 1st Class, New Delhi; and (ii) the Member was admitted in Tihar Jail on the 24th May, 1971 under Section 188 of the Indian Penal Code.

7. Statement by Minister (Mantri)

The Minister of Agriculture (Krishi Mantri) made a statement on sugar policy.

(Lok Sabha adjourned at 12-55 P.M. and re-assembled at 2 P.M.)

8. Discussion Under Rule 193

Shri A. K. Sen raised a discussion on the serious situation arising as a result of the arrival in India of millions of refugees from East Bengal due to the atrocities and genocide perpetrated there by the Pakistani military regime and the attacks by Pakistani military forces on border areas in West Bengal, Assam and Tripura resulting in loss of Indian lives and properties.

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The following Members took part in the debate:--

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Janaki Ballav Patnaik
- (3) Shri D. Deb
- (4) Dr. H. P. Sharma
- (5) Shri H. N. Mukerjee
- (6) Shri M. R. Gopal Reddy
 - (7) Shri Frank Anthony
 - (8) Shri Chintamani Panigrahi
 - (9) Shri G. Viswanathan
 - (10) Shri Bali Ram Bhagat
 - (11) Shri Shyamanandan Mishra
 - (12) Shri R. K. Khadilkar
 - (13) Shri P. K. Deo
 - (14) Shri P. M. Sayeed
- (15) Shri M. M. Hashim
 - (16) Shri S. D. Singh

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(17) Shri Tridib Chaudhuri

The discussion was not concluded.

9. Intimation Re: Conviction of Member

The Deputy Speaker informed the House of a communication dated the 25th May, 1971, from the Judicial Magistrate, 1st Class, New Delhi, to the Speaker, intimating that Shri Lalji Bhai, Member, Lok Sabha, who was tried at the Parliament Street Court before the Judicial Magistrate, 1st Class, New Delhi, on the 25th May, 1971, was found guilty of offence under Section 188 of the Indian Penal Code and was sentenced to imprisonment till the rising of the Court on that day.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th May, 1971)

S. L. SHAKDHER,

Secretary_

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GMGIPND-LS I-233 (D) LS-25-5-71-810.

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LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, May 26, 1971 Jyaistha 5, 1893 (Saka)

No. 15

1. Oath or Affirmation

Shri Shyam Sundar Mohapatra made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 61, 62, 65, 66, 68, 69, 71 and 72 were orally answered. Replies to Starred Questions No. 63, 64, 67, 70, 73–80, 83, 84 and 86–90 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 292-303, 305-311, 314-320, 322-335, 337, 338, 340-362, 364-414, 416-440 and 442-446 were laid on the Table.

4. Calling Attention

Shri Piloo Mody called the attention of the Minister of Finance (Vitta Mantri) to the reported misappropriation of over sixty lakhs of rupees from the State Bank of India in New Delhi.

The Minister of State for Finance (Vitta Mantralaya men Rajya Mantri) made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table :---

- (1) A copy of the Profit and Loss Account and Balance Sheet (On accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department for the year 1968-69 (Hindi and English versions).
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :---
 - (i) The Indian Telegraph (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 283 in Gazette of India dated the 27th February, 1971.
- (ii) The Indian Telegraph (Fourth Amendment) Rules, 1971, published in Notification No. G.S.R. 462 in Gazette of India dated the 27th March, 1971.

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- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :--
- *(i) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1956 in Gazette of India dated the 28th November, 1970.
- *(ii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970, published in Notifivation No. G.S.R. 1957 in Gazette of India dated the 28th November, 1970.
- *(iii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1958 in Gazette of India dated the 28th November, 1970.
- *(iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notifiaction No. G.S.R. 2015 in Gazette of India dated the 19th December, 1970.
- *(v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2016 in Gazette of India dated the 19th December, 1970.
- *(vi) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2017 in Gazette of India dated the 19th December, 1970.
- *(vii) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970. published in Notification No. G.S.R. 2018 in Gazette of India dated the 19th December, 1970.
- * (viii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970, published in Notification No. G.S.R. 2020 in Gazette of India dated the 19th December, 1970.
- *(ix) The Sixteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2021 in Gazette of India dated the 19th December, 1970.
- *(x) The Seventeenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2023 in Gazette of India dated the 19th December, 1970.

*The Notifications were previously laid on the Table on the 31st March, 1971 and were re-laid under Rule 234(2) of the Rules of Procedure.

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- *(xi) The Indian Police Service (Probationers' Final Examination) Second Amendment Regulations, 1970, published in Notification No. G.S.R. 2 in Gazette of India dated the 2nd January, 1971.
- *(xii) The Indian Police Service (Uniform) (Amendment) Rules, 1970, published in Notification No. G.S.R. 49 in Gazette of India dated the 9th January, 1971.
- * (xiii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations 1971, published in Notification No. G.S.R. 135 in Gazette of India dated the 24th January, 1971.
- *(xiv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 136 in Gazette of India dated the 24th January, 1971.
- *(xv) G.S.R. 137 published in Gazette of India dated the 24th January, 1971 constituting for the Estate of Himachal Pradesh a State cadre of the Indian Forest Service.
- *(xvi) The Indian Forest Service (Pay) Amendment Rules, 1971, published in Notification No. G.S.R. 138 in Gazette of India dated the 24th January, 1971.
- ** (xvii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1971, published in Notification No. G.S.R. 353 in Gazette of India dated the 20th March, 1971.
- ** (xviii) The Indian Forest Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 354 in Gazette of India dated the 20th March, 1971.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---

- (i) The Eighteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 1 in Gazette of India dated the 2nd January, 1971.
- (ii) The First Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 168 in Gazette of India dated the 6th February, 1971.
- (iii) The All India Services (Conduct) (Amendment) Rules, 1971, published in Notification No. G.S.R. 417 in Gazette of India dated the 27th March, 1971.
- (iv) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1971, published in Notification No. G.S.R. 585 in Gazette of India dated the 24th April, 1971.

*The Notifications were previously laid on the Table on the 31st March. 1971 and were re-laid under Rule 234(2) of the Rules of Procedure.

**The Notifications were previously laid on the Table on the 2nd April, 1971 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (v) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1971, published in Notification No. G.S.R. 586 in Gazette of India dated the 24th April, 1971.
- (vi) The Indian Police Service (Recruitment) Second Amendment Rules, 1971, published in Notification No. G.S.R. 587 in Gazette of India dated the 24th April, 1971.
- (vii) The All India Services (Discipline and Appeal) Amendment Rules, 1971, published in Notification No. G. S. R. 588 in Gazette of India dated the 24th April, 1971.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:--

- (i) S.O. 1085 published in Gazette of India dated the 10th March, 1971 regarding management of the Aurangabad Mills Limited, Aurangabad.
- (ii) S.O. 1267 published in Gazette of India dated the 22nd March, 1971 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon.
- (a) (6) A copy of the Delhi Land Reforms (Amendment) Rules, 1970, published in Notification No. 11|LRO(R)|1970 in Delhi Gazette dated the 6th July, 1970 under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954.
 - (7) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1969-70.
 - (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1969-70.
 - (ii) Annual Report of the Film Finance Corporation Limited, Bombay for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (9) A copy of the Public Notice No. 36-ITC (PN) 71 dated the 7th April, 1971 (Hindi and English versions) regarding Import Policy for Newsprint for the year 1971-72.
 - (10) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1969-70 along with the Audited Accounts.

6. MOTIONS FOR ELECTIONS TO COMMITTEES

(i) Shri Raj Bahadur moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure

@The Notification was previously laid on the Table on the 31st Merch, 1971 and was re-laid under Rule 234(2) of the Rules of Procedure. among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1972."

The motion was adopted.

- (ii) Shri Raj Bahadur moved the following motion:-
 - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1972."
- ' The motion was adopted.
 - (iii) Shri Raj Bahadur moved the following motion:---
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1972, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

- (iv) Shri Raj Bahadur moved the following motion:---
 - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 1972."

The motion was adopted.

- (v) Shri Raj Bahadur moved the following motion:-
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 30th April, 1972, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2 P.M.)

7. Discussion Under Rule 193

Discussion on the serious situation arising as a result of the arrival in India of millions of refugees from East Bengal due to the atrocities and genocide perpetrated there by the Pakistani military regime and the attacks by Pakistani military forces on border areas in West Bengal, Assam and Tripura resulting in loss of Indian lives and properties, raised by Shri A. K. Sen on the 25th May, 1971, continued.

The following Members took part in the debate:-

- (1) Shri Ram Deo Singh
- (2) Shri Dinesh Singh

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- (3) Shri Samar Guha
- (4) Shri Shibban Lal Saksena
- (5) Shri Benoy Krishna Daschowdhury
- (6) Shri V. K. Krishna Menon

Shrimati Indira Gandhi replied to the discussion

- 8. Motion

Discussion on the following motion moved by Prof. D. P. Yadav on the 24th May, 1971, continued:—

"That the Annual Report of the University Grants Commission for the year 1968-69, laid on the Table of the House on the 15th May, 1970, be taken into consideration."

The following Members took part in the debate:---

- (1) Shri C. T. Dhandapani
- (2) Shri Rajaram Shastri
 - (3) Shri M. C. Daga
 - (4) Shri Madhu Dandavate
 - (5) Shri K. Mallanna
 - (6) Shri Sudhaker Pandey
 - (7) Shri Bhaoosahaib Dhamankar

Prof. D. P. Yadav replied to the debate.

9. The Budget (Railways)-1971-72

General Discussion on the Budget (Railways) for 1971-72, commenced.

The following Members took part in the debate: ---

- (1) Shri Dinen Bhattacharya
- (2) Shri R. N. Sharma (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th May, 1971).

S. L. SHAKDHER, Secretary.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 27, 1971|Jyaistha 6, 1893 (Saka)

No. 16

1. Starred Questions

Starred Questions Nos. 91-96 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 447-476, 478-483, 485-545, 547-602 and 604-608 were laid on the Table.

3. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Home Affairs (Grih Mantri) to the reported heavy shelling by Pakistani soldiers in Dalu Sector of Meghalaya's Garo Hills District on 25th May, 1971 as a result of which 22 persons including 9 Indian Border Security Force personnel were killed.

The Minister of State for Home Affairs (Grih Mantralaya men Rajya Mantri) made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Contract Labour (Regulation and Abolition) Central Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 191 in Gazette of India dated the 10th February, 1971, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.
- (2) A copy of the Apprenticeship (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 383 in Gazette of India dated the 20th March, 1971, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (3) A copy of Notification No. G.S.R. 466 (Hindi and English versions) published in Gazette of India dated the 3rd April, 1971, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation for the year 1969-70, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7), of section 59 of the Mines Act, 1952:—
 - (i) The Coal Mines (Amendment) Regulations, 1971, published in Notification No. G.S.R. 568 in Gazette of India dated the 17th April, 1971.
 - (ii) The Coal Mines (Second Amendment) Regulations, 1971, published in Notification No. G.S.R. 631 in Gazette of India dated the 1st May, 1971.
- (6) (i) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, for the year 1968-69.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (7) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1969-70, under section 36 of the Employees' State Insurance Corporation Act, 1948.
- (8) A copy of the Apprenticeship (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 570 in Gazette of India dated the 17th April, 1971 under sub-section (3) of section 37 of the Apprentices Act, 1961.

5. Motions for Elections to Committees

- (i) Shri A. K. Kisku moved the following motion:-
 - "That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

- (ii) Shri A. K. Kisku moved the following motion:---
 - "That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

6. Motion

Shri R. D. Bhandare moved the following motion:-

"That this House do extend the time for the presentation of the Report of the Committee on the Conduct of a Member during President's Address, upto the last day of the current session."

An amendment moved by Shri Atal Bihari Vajpayee was adopted.

The motion was adopted in the following amended form:---

"That this House do extend the time for the presentation of the Report of the Committee on the Conduct of a Member during President's Address, upto the first day of the next session."

7. The Budget (RAILWAYS)-1971-72

General Discussion on the Budget (Railways) for 1971-72, continued.

The following Members took part in the debate :---

(1) Shri R. N. Sharma

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (2) Shri Anant Prasad Sharma
- (3) Shri M. Kalyanasundaram
- (4) Dr. Govind Das
- (5) Shri Dinesh Chandra Goswami
- (6) Shri Thandavan Kiruttinan
- (7) Shri Chintamani Panigarhi
- (8) Shri Onkar Lal Berwa
- (9) Shri K. Suryanarayana
- (10) Shri Shrikishan Modi
- (11) Shri Piloo Mody
- (12) Shri Ramshekhar Prasad Singh
- (13) Shri K. G. Deshmukh
- (14) Shri Ramavatar Shastri
- (15) Shri Shambhu Nath
- (16) Shrimati T. Lakshmi Kanthamma (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th May, 1971)

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S. L. SHAKDHER, Secretary. BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 28, 1971/Jyaistha 7, 1893 (Saka)

No. 17

1. Starred Questions

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> Starred Questions Nos. 121-126, 128 and 130 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstaired Questions Nos. 609-619, 621, 622, 624-650, 652-672, 674-681, 683-685, 687-690, 692-748, 750-758, 760-790 and 792-805 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Indian Merchant Shipping (Medical Examination) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 285 in Gazette of India dated the 27th February, 1971, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) (i) (a) Annual Report of the Indian Institute of Technology, Bombay, for the year 1969-70.
- (b) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.
- (ii) (a) Annual Report of the Indian Institute of Technology Kanpur, for the year 1969-70.
- (b) Annual Report of the Indian Institute of Technology, Delhi, for the year 1969-70.
- (c) A statement (Hindi and English versions) explaining the reasons as to why the Hindi versions of the above Reports could not be laid on the Table simultaneously.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, and the Statement of Accounts, for the year 1969-70.
- (4) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Madras for the year 1969-70 along with the Audit

Report thereon under sub-section (4) of section 23 of the Institutes of Technology, Act, 1961.

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- ri) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously.
- (5) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification. No. G.S.R. 436 in Gazette of India dated the 27th March, 1971, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 378 in Gazette of India dated the 20th March, 1971.
 - (ii) The Central Excise (Third Amendment) Rules, 1971, published in Notification No. G.S.R. 443 in Gazette of India dated the 27th March, 1971.
- (7) A copy of the Income-tax (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 1917 in Gazette of India dated the 22nd February, 1971, under section 296 of the Income-tax Act, 1961.
- (8) A copy of Notification No. S.O. 1258 published in Gazette of India dated the 18th March, 1971 containing corrigenda to Notification No. S.O. 1026, dated the 10th March, 1970, under sub-section (4) of section 46 of the Wealth-Tax Act, 1957.
- - (i) G.S.R. 441 published in Gazette of India dated the 27th March, 1971, together with an explanatory memorandum.
 - (ii) G.S.R. 442 published in Gazette of India dated the 27th March, 1971, together with an explanatory memorandum.
 - (ii) G.S.R. 442 published in Gazette of India dated the 27th March, 1971.
 - (iv) The Tourist Baggage (Amendment) Rules, 1971, published in Notification No. G.S.R. 483 in Gazette of India dated the 3rd April, 1971, together with an explanatory memorandum
 - (v) G.S.R. 484 published in Gazette of India dated the March, 1971, together with an explanatory memorandum.
 - (vi) G.S.R. 485 published in Gazette of India dated the 31 March, 1971, together with an explanatory memorandum.
 - (vii) G.S.R. 488 published in Gazette of India dated the 1st April, 1962, together with an explanatory memorandum.
 - (viii) G.S.R. 519 published in Gazette of India dated the 10th April, 1971.

- (ix) G.S.R. 522 published in Gazette of India dated the 7th April, 1971, together with an explanatory memorandum.
 - - (i) G.S.R. 186 published in Gazette of India dated the 5th February 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 347 published in Gazette of India dated the 15th March, 1971 together with an explanatory memorandum.
 - (iii) G.S.R. 380 published in Gazette of India dated the 20th March, 1971 together with an explanatory memorandum.
 - (iv) G.S.R. 438 published in Gazette of India dated the 27th March, 1971 together with an explanatory memorandum.
 - (v) G.S.R. 439 published in Gazette of India dated the 27th March, 1971 together with an explanatory memorandum.
 - (vi) G.S.R. 440 published in Gazette of India dated the 27th March, 1971 together with an explanatory memorandum.
- (vii) G.S.R. to 454 published in Gazette of India dated the 25th March, 1971 together with an explanatory memorandum.

(viii) G.S.R. 487 published in Gazette of India dated the 1st April, 1971 together with an explanatory memorandum.

- (ix) G.S.R. 521 published in Gazette of India dated the 7th April, 1971 together with an explanatory memorandum.
- (x) G.S.R. 523 to 531 published in Gazette of India dated the 7th April, 1971 together with an explanatory memorandum.
- (11) A statement regarding pricing of petroleum products.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th May, 1971, Rajya Sabha passed a motion referring the Advocates (Amendment) Bill, 1970, to a Joint Committee of the Houses consisting of 36 members, 12 members from Rajya Sabha, namely:--

- (1) Shri C. D. Pande
- (2) Shri Sasankasakhar Sanyal
- (3) Shri Jaisukhlal Hathi
- (4) Shri M. Srinivasa Reddy
- (5) Shri Gulam Nabi Untoo
- (6) Shri Mohd. Usman
 - (7) Shri Surajmal Saha
 - (8) Shri Thillai Villalan
 - (9) Shri Pranab Kumar Mukherjee
 - (10) Shri Nageshwar Prasad Shahi
 - (11) Shri K. Chandrasekharan
 - (12) Shri B. P. Nagaraja Murthy

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and 24 members from Lok Sabha and recommending that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

5. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:---

- (1) Shri K. N. Tewari
- (2) Shri R. D. Bhandare
- (3) Shri N. K. P. Salve
- (4) Shrimati Sheila Kaul
- (5) Dr. Saradish Roy
- (6) Shri Era Sezhiyan

✓ 6. Statement by Minister (Mantri)

The Minister of Railways (Rail Mantri) laid on the Table a statement regarding the dacoity and murder in 390 Down Patna-Mokamah Passenger train on the night of May 24/25, 1971 between Barh and Punarakh Railway Stations of Eastern Railway.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs (Sansadiya Karya Mantri) made a statement regarding Government business for the week commencing the 31st May, 1971.

8. Motions for Elections to Committees

- (i) Shri Raj Bahadur moved the following motion:----
 - "That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board."

The motion was adopted.

- (ii) Prof. D. P. Chattopadhyaya moved the following motion:---
 - "That in pursuance of clause (c) of sub-section (1) of Section 3 of the Indian, Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

The motion was adopted.

9. Gøvernment Bill-Introduced

The General Insurance (Emergency Provisions) Bill, 1971.

10. Statement Re: Ordinance-Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the General Insurance (Emergency Provisions) Ordinance, 1971, was laid on the Table under

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rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. The Budget (Railways)-1971-72

General Discussion on the Budget (Railways) for 1971-72, continued The following Members took part in the debate:---

- (1) Shrimati T. Lakshmi Kanthamma
- (2) Shri P. R. Das Munsi
- (3) Shri Prasannbhai Mehta (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

12. Private Members' Bill-Introduced

- (1) The Constitution (Amendment) Bill, 1971 (Omission of article 314) by Shri Chintamani Panigrahi.
- (2) The Constitution (Amendment) Bill, 1971 (Omission of articles 291 and 362 and amendment of article 366) by Shri Chintamani Panigrahi.
- (3) The Health (Periodical Medical Check-up of Members of Parliament) Bill, 1971 by Shri Yamuna Prasad Mandal.
- (4) The Health (Periodical Medical Check-up of President and Prime Minister of India) Bill, 1971 by Shri Yamuna Prasad Mandal.
- (5) The Constitution (Amendment) Bill, 1971 (Amendment of Eighth Schedule) by Shri Yamuna Prasad Mandal.
- (6) The Pension and other Amenities for the Ex-Members of Parliament Bill, 1971 by Shri Yamuna Prasad Mandal.

The motion for leave to introduce the Bill moved by Shri Yamuna Prasad Mandal was opposed. The motion was adopted and the Bill was introduced.

- (7) The Constitution (Amendment) Bill, 1971 (Amendment of Eighth Schedule) by Shri Bhogendra Jha.
- (8) The Constitution (Amendment) Bill, 1971 (Amendment of Part III) by Shri Bhogendra Jha.
- (9) The Constitution (Amendment) Bill, 1971 (Amendment of Part IV) by Shri Bhogendra Jha.
- (10) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1971 (Insertion of new section 8A) by Shri Panna Lal Barupal.

The motion for leave to introduce the Bill moved by Shri Panna Lal Barupal was opposed. On the motion the House divided, Ayes 92; Noes 55. The motion was accordingly adopted and the Bill was introduced.

(11) The Constitution (Amendment) Bill, 1971 (Amendment of Seventh Schedule) by Shri S. C. Samanta.

- (12) The Child Marriage Restraint (Amendment) Bill, 1971 (Amendment of sections 2 and 3) by Shri S. C. Samanta.
- (13) The Indian Penal Code (Amendment) Bill, 1971 (Amendment of section 309) by Shri S. C. Samanta.
- (14) The Constitution (Amendment) Bill, 1971 (Amendment of article 240 and First Schedule) by Shri B. K. Daschowdhury.
- (15) The Constitution (Amendment Bill, 1971 (Insertion of new article 339A) by Shri S. M. Siddayya.
- (16) The Constitution (Amendment) Bill, 1971 (Amendment of articles 15, 16, etc.) by Shri S. M. Siddayya.
- (17) The Prevention of Conversion Bill, 1971, by Shri Jagannathrao Joshi.
- (18) The Hindu Succession (Amendment) Bill, 1971 (*Insertion* of new section 24A) by Shri Jagannathrao Joshi.
- (19) The Representation of the People (Amendment) Bill, 1971 (Insertion of new section 7A) by Shri Jagannathrao Joshi.
- (20) The Constitution (Amendment) Bill, 1971 (Amendment of article 39) by Shri Bishwanath Jhunjhunwala.
- (21) The Constitution (Amendment) Bill, 1971 (Amendment of articles 330 and 332) by Shri Hukam Chand Kachwai.
- (22) The Constitution (Amendment) Bill, 1971 (Amendment of article 348) by Shri Hukam Chand Kachwai.
- (23) The Constitution (Amendment) Bill, 1971 (Amendment of Seventh Schedule) by Shri Hukam Chand Kachwai.
- (24) The Constitution (Amendment) Bill, 1971 (Substitution of article 43) by Shri Bharat Singh Chauhan.
- (25) The Prevention of Cow Slaughter Bill, 1971 by Shri Bharat Singh Chauhan
- (26) The Representation of the People (Amendment) Bill, 1971 (Amendment of sections 123, 169 and insertion of section 125A) by Shri Atal Bihari Vajpayee.

13. Private Members' Bills-Motions for Introduction Negatived

u (1) The Bihar Legislative Council (Abolition) Bill, 1971 by Shri Bhogendra Jha.

The motion for leave to introduce the Bill moved by Shri Bhogendra Jha was opposed. On the motion the House divided, Ayes 53; Noes 106. The motion for introduction of the Bill was accordingly negatived.

(2) The Restoration of Religious Places Bill, 1971, by Shri Jagannathrao Joshi.

The motion for leave to introduce the Bill moved by Shri Jagannathrao Joshi was opposed. The motion for introduction of the Bill was negatived.

14. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of articles 81, 82 and insertion of new article 281A) by Shri Murasoli Maran

The motion for consideration of the Bill was moved by Shri Murasoli Maran.

The following Members took part in the debate:

- (1) Shri R. D. Bhandare
- (2) Shri Somnath Chatterjee
- (3) Shri Nuggehalli Shivappa
- (4) Shri R. V. Bade

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(5) Shri N. K. P. Salve (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned at 4-30 P.M. and re-assembled at 5 P.M.)

15. The Budget (General)-1971-72

Shri Y. B. Chavan presented a statement of the estimated receipts and expenditure of the Government of India for the year 1971-72.

V16. Government Bill-Introduced

The Finance (No. 2) Bill, 1971

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st May, 1971)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 31, 1971/Jyaistha 10, 1893 (Saka)

No. 18

1. Starred Questions

Starred Questions Nos. 152-158 and 160-163 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 806–813, 815–839, 841–848, 856– 869 and 871–894 were laid on the Table.

V3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Defence (Raksha Mantri) to the reported firing on the workers of Ishapur Rifle Factory on 22-5-71 resulting in death of some employees.

The Minister of State for Defence (Defence Production) [Raksha Mantralaya (Raksha Utpadan) men Rajya Mantri] made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Navy (Pension) Second Amendment Regulation, 1970, published in Notification S.R.O. 457 in Gazette of India dated the 21st November, 1970.
 - (ii) The Navy (Pension) Third Amendment Regulations, 1970, published in Notification No. S.R.O. 461 in Gazette of India dated the 28th November, 1970.
 - (iii) The Navy (Discipline and Miscellaneous Provisions) First Amendment Regulations, 1971, published in Notification No. S.R.O. 65 in Gazette of India dated the 30th January, 1971.
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:—
 - (i) The Delhi Development Authority (Management and Disposal of Housing Estates) Regulations, 1968, published in Noti-

fication No. S.O. 1457 in Gazette of India dated the 27th April, 1968.

- (ii) The Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 1968, published in Notification No. S.O. 1755 in Gazette of India dated the 10th May, 1969.
- (iii) A copy (Hindi and English versions) of the Delhi Development Authority Resolution No. 299 dated 24-12-1970 regarding omission of regulation No. 59 of the Delhi Development Authority (Management and Disposal of Housing Estates) Regulations, 1968.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (3) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of Notification No. G.S.R. 393 (Hindi and English versions) published in Gazette of India dated the 17th March, 1971 under sub-section (3) of section 24 of the Passports Act, 1967.

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5. Meesage from Rajya Sabha

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Secretary reported a message from Rajya Sabha that at its sitting held on the 26th May, 1971, Rajya Sabha passed the Indian Telegraph (Amendment) Bill, 1971.

6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Indian Telegraph (Amendment) Bill, 1971, as passed by Rajya Sabha.

7. Motion for Election to Committee

Shri Jagjivan Ram moved the following motion:-

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

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8. The Budget (Railways)-1971-72

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General Discussion on the Budget (Railways) for 1971-72 continued. The following Members took part in the debate:—

- (1) Shri Prasannbhai Mehta
- (2) Dr. V. K. R. V. Rao
- (3) Shri K. Ramkrishna Reddy
- (4) Shri C. M. Stephen

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (5) Shri Shiv Kumar Shastri
- (6) Shri Janaki Ballav Patnaik
- (7) Shri M. S. Sanjeevi Rao
- (8) Shri M. M. Joseph
- (9) Shri Subodh Hansda
- (10) Shri Shyamaprasanna Bhattacharyya
- (11) Shri Hari Singh
- (12) Shri Biswanarayan Shastri
- (13) Shri J. M. Gowder
- (14) Shri Salehbhoy Abdul Kadar
- (15) Shri Syed Ahmed Aga
- (16) Shri Surendra Mohanty
- (17) Shri C. D. Gautam
- (18) Shri Balakrishna Venkanna Naik
- (19) Shri T. Balakrishniah
- (20) Shri Nanubhai N. Patel
- (21) Pandit D. N. Tiwary
- (22) Shri Dharnidhar Das
- (23) Shri B. R. Shukla
- (24) Shri Hukam Chand Kachwai
- (25) Shri M. R. Gopal Reddy 🖍
- (26) Dr. G. S. Melkote
- (27) Shri Mulki Raj Saini
- (28) Shri Jagannath Mishra
- (29) Shri Ram Dhan

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The discussion was not concluded.

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9. Report of Business Advisory Committee

Shri Raj Bahadur presented the First Report of the Business Advisory Committee.

10. Half-An-Hour Discussion on Matters Arising out of Answer to Question,

Shri S. M. Krishna raised a half-an-hour discussion on points arising out of the answer given on the 25th May, 1971 to Unstarred Question No. 150 regarding report of Commission on Car Prices.

Shri Ghanshyam Oza replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st June, 1971).

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S. L. SHAKDHER, 4/1 Secretary.

CORRIGENDA

In Bulletin—Part I, dated May 28, 1971—

- Page 80, paragraph 3, sub-para (9), line 7,-
 - (i) for "(ii) G.S.R. 442" read "(iii) G.S.R. 455".
 - (ii) for "27th" read "25th".

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LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, June 1, 1971/Jyaistha 11, 1893 (Saka)

No. 19

1. Starred Questions

Starred Questions Nos 181—187, 189, 195, 197 and 198 were orally answered. Replies to Starred Questions Nos. 190—194, 196 and 199--210 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 895-900, 902, 903, 905-937, 939-948, 951-996 were laid on the Table.

'3. Calling Attention

Shri Bibhuti Mishra called the attention of the Minister of Railways to the reported recent incidents of robbery in various trains in Bihar such as in 487-UP Muzaffarpur-Motihari train, Asansol-Ranchi train and Gorakhpur Passenger train.

The Minister of Railways made a statement in regard thereto.

A, Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding nomenclatures of Ministries which may be used in Parliamentary papers issued in English.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 27th May, 1971, Rajya Sabha passed the Medical Termination of Pregnancy Bill, 1971.

6. Bill Passed by Sajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Medical Termination of Pregnancy Bill, 1971, as passed by Rajya Sabha.

1. Motion Rs: First Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:---

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 31st May, 1971."

The motion was adopted.

). Government Bill-Introduced

The Gold (Control) Amendment Bill, 1971.

9. Statement Re: Ordinance-Laid on the Table

A copy of an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gold (Control) Amendment Ordinance, 1971, was laid on the Table under rule 71(1) of the Kules of Procedure and Conduct of Business in Lok Sabha.

10. The Budget (Railways)-1971-72

General Discussion on the Budget (Railways) for 1971-72 continued.

The following Members took part in the debate:--

- (1) Shri Ram Dhan
- (2) Shri Bibhuti Mishra
- (3) Shri Birender Singh Rao

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (4) Shri N. Tombi Singh
- (5) Shri Dharamarao Sharanappa Afzalpurkar
- (6) Shri Ramkanwar
- (7) Shri S. N. Singh
- (8) Shri K. Gopal
- (9) Shri Jitendra Prasad
- (10) Shri Ishwar Chaudhry
- (11) Shri P. Narasimha Reddy
- (12) Shri Tulsiram Dashrath Kamble
- (13) Shri Ram Chandra Vikal
- (14) Shri Ram Bhagat Paswan
- (15) Shri Y. S. Mahajan
- (16) Shri M. C. Daga
- (17) Shri D. D. Desai
- (18) Shri Yamuna Prasad Mandal
- (19) Shri Narain Chand Parashar
- (20) Shri Benoy Krishna Daschowdhury
- (21) Shri Sakti Kumar Sarkar
- (22) Shri Jyotirmoy Bosu

Shri K. Hanumanthaiya replied to the debate.

The discussion was concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd June, 1971)...

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S. L. SHAKDHER. Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, June 2, 1971/Jyaistha 12, 1893 (Saka)

No. 20

1. Starred Questions

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Starred Question Nos. 211-213, 215, 217, 219, 220, 222-224 and 231 were orally answered. Replies to remaining questions were laid on the Table.

· 2. Unstarred Questions

Replies to Unstarred Question Nos. 997-1018, 1020-1063, 1066-1128 and 1130-1138 were laid on the Table.

3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Foreign Trade to the reported threat of closure of Cotton Textile Mills in the country which is likely to cause unemployment of thousands of textile workers.

The Deputy Minister of Foreign Trade made a statement in regard thereto.

4. Papers Laid on the Table

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The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1969-70.
- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1970, published in Notification No. G.S.R. 2022 in Gazette of India dated the 19th December, 1970.
 - (ii) G.S.R. 2050 published in Gazette of India dated the 22nd December, 1970.

- (iii) The Nineteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 48 in Gazette of India dated the 9th January, 1971.
- (iv) G.S.R. 126 published in Gazette of India dated the 24th January, 1971, constituting for the State of Himachal Pradesh a State cadre of the Indian Administrative Service.
- (v) The Indian Administrative Service (Fixation of Cadre (Strength) Second Amendment Regulations, 1971, published in Notification G.S.R. No. 127 in Gazette of India dated the 24th January, 1971.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 127 in Gazette of India dated the 24th January, 1971.
- (vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1971, published in Notification No. G.S.R. 130 in Gazette of India dated the 24th January, 1971.
- (viii) G.S.R. 131 published in Gazette of India dated the 24th January, 1971, constituting for the State of Himachal Pradesh a State cadre of the Indian Police Service.
- (ix) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1971, published in Notification No. G.S.R. 132 in Gazette of India dated the 24th January, 1971.
- (x) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 133 in Gazette of India dated the 24th January, 1971.
- (xi) The Indian Police Service (Pay) First Amendment Rules, 1971, published in Notification No. G.S.R. 134 in Gazette of India dated the 24th January, 1971.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1971, published in Notification No. G.S.R. 158 in Gazette of India dated the 6th February, 1971.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970, published in Notification No. G.S.R. 166 in Gazette of India dated the 6th February, 1971.
- (xiv) The Second Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 167 in Gazette of India dated the 6th February, 1971.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1971, published in Notification No. G.S.R. 413 in Gazette of India dated the 27th March, 1971.

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- (xvi) The Second Amendment of 1971 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R. 414 in Gazette of India dated the 27th March, 1971.
- (xvii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1971, published in Notification No. G.S.R. 534 in Gazette of India dated the 14th April, 1971.
- (xviii) The Seventh Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 535 in Gazette of India dated the 14th April, 1971.
- (xix) The All India Services (Provident Fund) First Amendment Rules, 1971, published in Notification No. G.S.R. 536 in Gazette of India dated the 17th April, 1971.
- (xx) The Fourth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 537 in Gazette of India dated the 17th April, 1971.
- (xxi) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1971, published in Notification No. G.S.R. 538 in Gazette of India dated the 17th April, 1971.
- (xxii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1971, published in Notification No. G.S.R. 618 in Gazette of India dated the 1st May, 1971.
- (xxiii) The Indian Forest Service (Pay) Second Amendment Rules, 1971, published in Notification No. G.S.R. 662 in Gazette of India dated the 8th May, 1971.
- (xxiv) The Indian Forest Service (Recruitment) Third Amendment Rules, 1971, published in Notification No. G.S.R. 663 in Gazette of India dated the 8th May, 1971.
- (XXV) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 664 in Gazette of India dated the 8th May, 1971.
- (xxvi) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1971, published in Notification No. G.S.R. 665 in Gazette of India dated the 8th May, 1971.
- (xxvii) The Indian Forest Service (Recruitment) Second Amendment Rules, 1971, published in Notification No. G.S.R. 666 in Gazette of India dated the 8th May, 1971.
- (xxviii) G.S.R. 667 published in Gazette of India dated the 8th May, 1971 containing corrigendum to Notification Nos. G.S.R. 413 and G.S.R. 414 dated the 27th March, 1971.

- (xxix) The Indian Administrative Service (Fixation of Cadre Strength Tenth Amendment Regulations, 1971,, published in Notification No. G.S.R. 707 in Gazette of India dated the 15th May, 1971.
- (XXX) The All India Services (Death-cum-Retirement Benefits) First Amendment Rules, 1971, published in Notification No. G.S.R. 708 in Gazette of India dated the 15th May, 1971.
- (xxxi) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1971, published in Notification No. G.S.R. 710 in Gazette of India dated the 15th May, 1971.
- (xxxii) The Eighth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 711 in Gazette of India dated the 15th May, 1971.
- (xxxiii) The Sixth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. S.O. 1592 in Gazette of India dated the 17th April, 1971.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (xiv) of item (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
 - (i) The Punjab State Pharmacy Council (Reconstitution and Reorganisation) Order, 1971, published in Notification No. S.O. 1739 in Gazette of India dated the 21st April, 1971.
 - (ii) The Punjab State Dental Council (Reconstitution and Reorganisation) Order, 1971, published in Notification No. S.O. 1740 in Gazette of India dated the 21st April, 1971.
 - (iii) The Punjab Nurses Registration Council (Reconstitution and Reorganisation) Order, 1971, published in Notification No. S.O. 1741 in Gazette of India dated the 21st April, 1971.
- (5) A copy of the Manipur Land Revenue and Land Reforms (Allotment of Land) First Amendment Rules, 1971, published in Notification No. 7/1/71-R in Manipur Gazette dated the 31st March, 1971, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960.
- (6) A copy of the Cinematograph (Censorship) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 478 in Gazette of India dated the 3rd April, 1971, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (7) A copy of Notification No. S.O. 1755 (Hindi and English versions) published in Gazette of India dated the 27th April, 1971 regarding management of the Sri Bharathi Mills Limited, Pondicherry, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

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- (8) A copy of the Export of Cast Iron Soil Pipes and Fittings (Inspection) Rules, 1971, (Hindi and English versions), published in Notification No. S.O. 1916 in Gazette of India dated the 6th May, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
 - (9) A copy of the Civil Defence (Amendment) Regulations, 1971 (Hindi and English versions), published in Notification No. G.S.R. 520 in Gazette of India dated the 7th April, 1971, under section 20 of the Civil Defence Act, 1968.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the First Report of the Committee on Private Members' Bills and Resolutions.

6. Statement by Minister

The Minister of Foreign Trade made a statement on the appointment of One-man Commission of Enquiry by the SSP-led Government in Bihar against him.

7. Motions for Elections to Committees

- (i) Shri A. C. George moved the following motion:-
 - "That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

- (ii) Shri A. C. George moved the following motion:-
 - "That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board. subject to the other provisions of the said Act."

The motion was adopted.

8. Government Bill-Passed

The General Insurance (Emergency Provisions) Bill, 1971.

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:---

(1) Shri Somnath Chatterjee

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.).

- (2) Shri Vikram Mahajan
- (3) Shri S. M. Banerjee
- (4) Shri S. R. Damani
- (5) Shri H. M. Patel

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(6) Shri Ramsahai Pandey

- (8) Shri Virendra Agarwal
- (9) Shri K. Suryanarayana
- (10) Shri Salehbhoy Abdul Kadar
- (11) Shri Era Sezhiyan
- (12) Shri Yamuna Prasad Mandal
- (13) Shri Shibban Lal Saksena
- (14) Shri Baburao Jangluji Kale
- (15) Shri B. R. Shukla
- (16) Shri Shashi Bhushan
 - (17) Shri C. M. Stephen

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 17 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

9. The Budget (General)-1971-72

General Discussion on the Budget (General) for 1971-72 commenced.

The following Members took part in the debate:---

- (1) Shri Samar Mukherjee
- (2) Shri E. R. Krishnan
- (3) Shri R. D. Bhandare (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd June, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN—PART I [Brief Record of Proceedings]

Thursday, June 3, 1971/Jyaistha 13, 1893 (Saka)

No. 21

1. Starred Questions

Starred Questions Nos. 241, 243, 246-253, 255 and 256 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1139-1152, 1154-1173, 1175-1261 and 1263-1268 were laid on the Table.

3. Calling Attention

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Shri Tridib Chaudhuri called the attention of the Minister of Home Affairs to the reported discovery of a pro-Pakistan espionage ring in Calcutta involving a former Cabinet Minister and a Deputy Minister of West Bengal Government and one-ex-M.P.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

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The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1969-70.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Fertiliser (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 690 in Gazette of India dated the 12th May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (3) A copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1971, (Hindi and English versions) published in Notification No. S.O. 1911 in Gazette of India dated the 3rd May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Motion for Election to Committee

Shri Annasahib P. Shinde moved the following motion:-

"That in pursuance of the Ministry of Food, Agriculture. Community Development and Cooperation Resolution No. F. 10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a term of three years, subject to the other provisions of the said Resolution."

The motion was adopted.

6. Government Bill—Introduced

The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971.

7. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Bunsiness in Lok Sabha.

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8. Government Bill-Introduced

✓ The Maintenance of Internal Security Bill, 1971

The motion for leave to introduce the Bill moved by Shri K. C. Pant was opposed. The motion was adopted and the Bill was introduced.

9. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Maintenance of Internal Security Ordinance. 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-15 P.M.)

10. The Budget (General)-1971-72

General Discussion on the Budget (General) for 1971-72 continued.

The following Members took part in the debate:--

- (1) Shri R. D. Bhandare
- (2) Shri Indrajit Gupta
- (3) Shri Nathu Ram Mirdha
- (4) Shri Madhavrao Scindia
- (5) Shri S. R. Damani

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- (6) Shri Ram Deo Singh
- (7) Shri R. V. Swaminathan
- (8) Shri Nawal Kishore Sharma

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- (9) Shri Shibban Lal Saksena
- (10) Shri P. K. Ghosh
- (11) Shri Nageshwar Dwivedi
- (12) Shrimati V. Jeyalakshmi
- (13) Shri Tarun Gogoi

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th June, 1971).

S. L. SHAKDHER, Secretary.

CORRIGENDA

In Bulletin-Part I, dated June 2, 1971-

Page 93, paragraph 4, sub-para (2) (vi),-

- (i) In line 2, for "Second Amendment" read "Third Amendment"
- (ii) In line 3, for "G.S.R. 127" read "G.S.R. 128"

BULLETIN—PART I [Brief Record of Proceedings]

Friday, June 4, 1971/Jyaistha 14, 1893 (Saka)

No. 22

1. Starred Questions

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Starred Questions Nos. 272, 274, 276–278, 280, 283–285, 287 and 289 were orally answered. Starred Question No. 271 had been postponed for answer on 18-6-71. Replies to remaining questions were laid on the Table.

2. Unstrred Questions

Replies to Unstarred Questions Nos. 1269–1348, 1350–1378 and 1380– 1395 were laid on the Table.

3. Calling Attention

 \checkmark Shri Shashi Bhushan called the attention of the Minister of Health and Family Planning to the reported spreading of polio in Delhi and measures adopted to check it.

The Minister of Health and Family Planning made a statement in regard hereto.

. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy of the Delhi Sales Tax (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. F. 4(144)/68-Fin. (G) in Delhi Gazette dated the 29th April, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (2) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 650 published in Gazette of India dated the 1st May, 1971, together with an explanatory memorandum.
 - (ii) G.S.R. 685 published in Gazette of India dated the 8th May, 1971, together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Fourth Amendment) Rules, 1971, published in Notification No. G.S.R. 486 in Gazette of India dated the 1st April, 1971.
 - (ii) The Central Excise (Fifth Amendment) Rules, 1971, published in Notification No. G.S.R. 649 in Gazette of India dated the 1st May, 1971.

- - (i) G.S.R. 492 published in Gazette of India dated the 1st April, 1971 together with an explanatory memorandum.

- (ii) G.S.R. 648 published in Gazette of India dated the 1st May, 1971 together with an explanatory memorandum.
- (iii) G.S.R. 688 and 688A published in Gazette of India dated the 7th May, 1971 together with an explanatory memoran-
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:---
 - (i) The Customs and Central Excise Duties Export Drawback (General) Fifteenth Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 310 in Gazette of India dated the 6th March, 1971.
 - (ii) G.S.R. 311 (Hindi and English versions) published in Gazette of India dated the 6th March, 1971 containing corrigendum to Notification No. G.S.R. 2039 dated the 19th December, 1970.
 - (iii) G.S.R. 312 (Hindi and English versions) published in Gazette of India dated the 6th March, 1971 containing erratum to Notification No. G.S.R. 2038 dated the 19th December, 1970.
 - (iv) G.S.R. 313 published in Gazette of India dated the 6th March, 1971 containing erratum to Notification No. G.S.R. 1984 dated the 5th December, 1970.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Sixteenth Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 437 in Gazette of India dated the 27th March, 1971.
 - (vi) The Customs and Central Excise Duties Export Drawback (General) Seventeenth Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 518 in Gazette of India dated the 10th April, 1971.
 - (vii) The Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 646 in Gazette of India dated the 1st May, 1971.
 - (6) A copy of the Cost Audit (Report) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 240 in Gazette of India dated the 20th February, 1971, under sub-section (3) of section 642 of the Companies Act, 1956.
 - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:---
 - (i) The Monopolies and Restrictive Trade Practices (Information) Rules, 1971, published in Notification No. G.S.R. 607 in Gazette of India dated the 24th April, 1971.
 - (ii) The Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 641 in Gazette of India dated the 1st May, 1971.

- (iii) The Monopolies and Restrictive Trade Practices (Third Amendment) Rules, 1971, published in Notification No. G.S.R.
 672 in Gazette of India dated the 8th May, 1971.
- (8) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- 1. Statement No. XXXII-Fourth Session, 1968.
- 2. Statement No. XXVI-Fifth Session, 1968.
- 3. Statement No. XIX-Sixth Session, 1968.
- 4. Statement No. XXIV-Seventh Session, 1969.
- 5. Statement No. XIV-Eighth Session, 1969.
- 6. Statement No. XII—Ninth Session, 1969.
- 7. Statement No. XIV-Tenth Session, 1970.
- 8. Statement No. V-Eleventh Session, 1970.
- 9. Statement Nos. III and IV-Twelfth Session, 1970.

Fifth Lok Sabha

10. Statement No. I-First Session, 1971.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th June, 1971.

6. Motions for Elections to Committees

- (i) Shri A. C. George moved the following motion:-
 - "That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, tour members from among themselves to serve as members cf the Central Silk Board, subject to the other provisions of the said Act."

The motion was adopted.

(ii) Shri A. C. George moved the following motion:---

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

The motion was adopted.

(iii) Prof. D. P. Yadav moved the following motion:-

"That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members cf the Court of the University of Delhi."

The motion was adopted.

7. Government Bill-Introduced

The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971.

§.7 The Budget (General)-1971-72.

General Discussin on the Budget (General) for 1971-72 continued.

The following Members took part in the debate:--

- (1) Shri Chintamani Panigrahi
- (2) Shri H. M. Patel

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri Samar Guha
- (4) Shri Surendra Mohanty
- (5) Shri Narain Chand Prasashar
- (6) Shri S. A. Shamim
- (7) Shri Ramsahai Pandey

The discussion was not concluded.

9. Motion Re: First Report of Committee on Private Members' Bills and Resolutions

Shri K. Lakkappa moved the following motion:---

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd June, 1971."

The motion was adopted.

10. Private Member's Resolution—Under Consideration

Shri Murasoli Maran concluded his speech on the following Resolution moved by him on the 2nd April, 1971:---

"This House views with concern the financial difficulties of various States arising from the present system of devolution of Central Taxes, Loans, Grants and Plan assistance with special reference to the problems of Tamil Nadu whose legitimate claims have been ignored and in particular resolves that a Federal Debt Commission be set up to review the indebtedness of States and suggest ways and means of lightening the burden of debt."

The following Members took part in the debate:---

- (1) Shri K. Baladhandayutham
- (2) Shri R. R. Sharma
- (3) Shri Era Sezhiyan

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- (4) Shri Bibhuti Mishra
- (5) Shri D. D. Desai
- (6) Shri P. Venkatasbbaiah
- (7) Shri Nathu Ram Mirdha
- (8) Shri Sarjoo Pandey
- (9) Shri Rajdeo Singh
- (10) Shri Nugehalli Shivappa (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th June, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, June 7, 1971 Jyaistha 17, 1893 (Saka)

No. 23

1. Starred Questions

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Starred Questions Nos. 301, 303—307, 309—311, 313 and 314, were orally answered. Starred Question No. 302 had been postponed for answer on 14th June, 1971. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1396-1398, 1400-1421 and 1423-1500 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Petroleum and Chemicals regarding 'Shortage of Kerosene Oil in Orissa State' was orally answered and supplementaries were also answered thereon.

4/Calling Attention

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Shri Chintamani Panigrahi called the attention of the Minister of Health and Family Planning to the reported outbreak of cholera in an epidemic from among the refugees from Bangla Desh and action taken by the Government to meet the situation.

The Minister of Health and Family Planning made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 179 in Gazette of India dated the 29th May, 1971, under section 185 of the Navy Act, 1957.
- (2) A copy each of the following Reports under article 151(1) of the Constitution:---
 - (i) Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Posts and Telegraphs) for the year 1999-79.

- (ii) Report of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Defence Services) for the year 1969-70.
- (iii) Report of the Comptroller and Auditor General of India on Central Government (Civil) Revenue Receipts for the year 1969-70.
- (iv) Report (Hindi version) of the Comptroller and Auditor General of India on the Appropriation Accounts of Central Government (Railways) for the year 1969-70.
- (3) A copy of Appropriation Accounts, Posts and Telegraphs, for the year 1969-70 (Hindi and English versions).
- (4) A copy of Appropriation Accounts of the Defence Services, for the year 1969-70 and commercial Appendix thereto.
- (5) (i) A copy of Appropriation Accounts, Railways, for the year 1969-70, Part I-Review (Hindi version).
- (ii) A copy of Appropriation Accounts, Railways, for the year 1969-70, Part II—Detailed Appropriation Accounts (Hindi version).
- (iii) A copy of Block Accounts (including Capital Statements comprising the Loans Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for the year 1969-70 (Hindi version).

6. Statement by Minister

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The Minister of Railways laid on the Table a statement regarding collision between train No. 184 Dn. Lucknow-Gorakhpur Parcel Passenger and 32 Dn. Kanpur-Barauni fast passenger at Gonda Station of the North Eastern Railway on the 5th June, 1971.

7. The Budget (General)-1971-72

 \sim General Discussion on the Budget (General) for 1971-72 continued.

The following Members took part in the debate:---

- (1) Shri Shankarrao Savant
- (2) Shri D. Deb

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

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- (3) Shri N. K. P. Salve
- (4) Shri K. Baladhandayutham
- (5) Shri K. R. Ganesh
- (6) Shri Birender Singh Rao
- (7) Shri C. M. Stephen
- (8) Shri Biswanarayan Shastri
- (9) Shri Vikram Mahajan
- (10) Shri M. C. Daga
- (11) Shri Y. S. Mahajan
- (12) Shri Rudra Pratap Singh
- (13) Shri S. Radhakrishnan

- (14) Shri M. M. Joseph
- (15) Shri Shiv Kumar Shastri
- (16) Shri Janaki Ballav Patnaik
- (17) Shri Achal Singh

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(18) Shri Raja Kulkarni (Speech unfinished)

The discussion was not concluded.

8. Half-An-Hour Discussion on Matters Arising out of Answers to Questions

Shri Surendra Mohanty raised a half-an-hour discussion on points arising out of the answers given on the 26th May, 1971 to Unstarred Questions Nos. 310 and 445 regarding setting up of Jute Mills in Orissa and other States.

Shri L. N. Mishra replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th June, 1971)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, June 8, 1971/Jyaistha 18, 1893 (Saka)

No. 24

1. Starred Questions

Starred Questions Nos. 333—337, 341, 345, 349, 351, 352, 354 and 358 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1501-1552, 1554-1568 and 1570-1626 were laid on the Table.

3, Calling Attention

Shri Piloo Mody called the attention of the Minister of Foreign Trade to the reported decision of the British Government to scrap Indo-British Trade Agreement of 1939 following their insistence on slapping a 15 per cent import duty on Indian textiles from January, 1, 1972.

The Minister of Foreign Trade made a statement in regard thereto.

4. Question of Privilege

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Shri Tulmohan Ram raised a question of privilege regarding his alleged arrest on the 28th November, 1969, by Shri Chandrika Prasad, then Sub-Inspector of Police, Mahishi (Bihar) and non-intimation thereof to the Speaker, Lok Sabha.

Thereafter, the following motion was adopted:----

"That the question of privilege regarding the alleged arrest of Shri Tulmohan Ram, M.P., on the 28th November, 1969, by Shri Chandrika Prasad, then Sub-Inspector of Police, Mahishi (Bihar) and non-intimation thereof to the Speaker, Fourth Lok Sabha, be re-referred to the Committee of Privileges of this Lok Sabha."

5. Paper Laid on the Table

A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1971-72, was laid on the Table under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

8. The Budget (General)-1971-72

General Discussion on the Budget (General) for 1971-72 continued. The following Members took part in the debate:---

- (1) Shri Raja Kulkarni
- (2) Shri K. D. Malaviya

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (3) Dr. Henry Austin
- (4) Shri N. Sreekantan Nair
- (5) Shri Chandulal Chandrakar
- (6) Shri Rajdeo Singh
- (7) Dr. Govind Das Richhariya
- (8) Shri C. T. Dhandapani
- (9) Shri Syed Ahmed Aga
- (10) Shri M. T. Raju
- (11) Shri B. P. Maurya
- (12) Dr. V. K. R. Varadaraja Rao
- (13) Shri Madhu Dandavate
- (14) Shri Dinesh Chander Goswamı
- (15) Shri S. D. Singh
- (16) Shri Subodh Hansda
- (17) Shri Nuggehalli Shivappa

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th June, 1971).

S. L. SHAKDHER, Secretary

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, June 9, 1971/Jyaistha 19, 1893 (Saka)

No. 25

1. Starred Questions

Starred Questions Nos. 362, 365, 368...371, 373, 376, 378 and 380...382 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1627–1635, 1637–1656. 1658– 1707 and 1709–1762 were laid on the Table.

3. Calling Attention

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Shri Shashi Bhushan called the attention of the Minister of Communications to the reported unearthing of a long distance call racket in Delhi

The Minister of Communications made a statement in regard thereto.

4 Papers Laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the Border Security Force (Amendment) Rules, 1970, published in Notification No. S.O. 1362 in Gazette of India dated the 8th April, 1970 along with its Hindi version published in Gazette of India dated the 3rd October, 1970, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1971, published in Notification No. G.S.R. 747 in Gazette of India dated the 22nd May, 1971.
 - (ii) The Third Amendment of 1971 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R 748 in Gazette of India dated the 22nd May, 1971.

- (3) A copy of the Rubber (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 430 in Gazette of India dated the 27th March, 1971, under sub-section
 (3) of section 25 of the Rubber Act, 1947.
- (4) A copy of the Coffee (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 623 in Gazette of India dated the 1st May, 1971, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act 1955:—
 - (i) The Textiles (Production by Knitting Embroidery, Lace Making and Printing Machines) Control Amendment Order, 1971, published in Notification No. S.O. 784 in Gazette of India dated the 20th February, 1971.
 - (ii) The Textile Machinery (Production and Distribution) Control Amendment Order, 1971, published in Notification No. S.O. 785 in Gazette of India dated the 20th February, 1971.
- (6) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam, for the year 1969-70 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (7) A copy of the Annual Report of the Coffee Board for the year 1969-70.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th June, 1971, Rajya Sabha agreed without any amendment to the General Insurance (Emergency Provisions) Bill, 1971, passed by Lok Sabha on the 2nd June, 1971.

S. The Budget (General)-1971-72

General Discussion on the Budget (General) for 1971-72 continued.

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The following Members took part in the debate:--

- (1) Shri Sheopujan Shastri
- (2) Shri Shyam Sunder Mohapatra
- (3) Shri G. C. Dixit

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(4) Shri Sat Pal Kapur

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (5) Shrimati Sahodrabai Rai
- (6) Shrimati Mukul Banerji
- (7) Shri Atal Bihari Vajpayee
- (8) Shrimati Jyotsna Chanda
- (9) Shri B. R. Bhagat
- (10) Shri Shyamnandan Mishra

- (11) Shri Maddi Sudarsanam
- (12) Shri P. Venkatasubbaiah
- (13) Shri Durgadas Bhatia
 - (14) Shri Chapalendu Bhattacaryya
 - (15) Shri S. N. Singh
 - (16) Shri S. N. Misra
 - (17) Shri P. Ranganath Shenoy
 - (18) Shri Amarnath Vidyalankar
 - (19) Shri Hari Kishore Singh
 - (20) Dr. H. P. Sharma
 - (21) Shri Satish Chandra (Speech unfinished).

The discussion was not concluded.

7. Report of Business Advisory Committee

Shri Raj Bahadur presented the Second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th June, 1971).

S. L. SHAKDHER, Secretary.



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BULLETIN-PART L

[Brief Record of Proceedings]

Thursday, June 10, 1971/Jyaistha 20, 1893 (Saka)

No. 26

1. Starred Questions

Starred Questions Nos. 391, 393–395 and 397 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1763-1782, 1784-1786, 1788-1796, 1798-1870 and 1872-1886 were laid on the Table.

3 Calling Attention

 \checkmark Shri P. Gangadeb called the attention of the Minister of Irrigation and Power to Pakistan's reported use of Ravi water even after the expiry of the Agreement in April, 1970.

The Minister of Irrigation and Power made a statement in regard thereto

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Singarchi Collieries Company Limited, for the year 1969-70.
 - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Aluminium (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No S.O. 2084 in Gazette of India dated the 24th May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, June 11, 1971/Jyaistha 21, 1893 (Saka)

No. 27

¹⁵1. Starred Questions

Starred Questions Nos. 421, 424, 426, 428, 430, 432 and 433 were orally answered. Starred Question No. 431 was postponed for answer on 25-6-1971. Replies to remaining questions were laid on the Table.

2 Unstarred Questions

Repries to Unstarred Questions Nos. 1887—1901, 1903—1916, 1918— 1937 and 1939—2002 were laid on the Table.

3. Calling Attention

- Shri Indrajit Gupta called the attention of the Minister of Labour and Rehabilitation to the reported refusal by Governments of Andhra Pradesh, Tamil Nadu and some other States to accommodate any evacuees from Bangla Desh.
 - The Deputy Minister of Labour and Rehabilitation made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Mysore Legislature (Salaries of Members) (Amendment) Rules, 1971 published in Notification No. G.S.R. 117 in Mysore Gazette dated the 7th May, 1971, under subsection (2) of section 15 of the Mysore Legislature Salaries Act, 1956 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (2) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1969-70, together with Audited Accounts.
- (3) A copy of the Notification No. G.S.R. 612 (Hindi and English versions) published in Gazette of India dated the 24th April, 1971 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

- (4) A copy of the Central Excise (Sixth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 771 in Gazette of India dated the 22nd May, 1971, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962:---
 - (i) G.S.R. 772 published in Gazette of India dated the 22nd May, 1971, together with an explanatory memorandum
 - (ii) G.S.R. 773 published in Gazette of India dated the 22nd May, 1971, together with an explanatory memorandum.
- (6) A copy of Notification No. G.S.R. 686 (Hindi and English versions) published in Gazette of India dated the 4th May, 1971, under sub-section (3) of section 637 of the Companies Act, 1956.

5. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th June, 1971

✓ 6. The Manipur Budget—1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 44 in respect of the Budget for the Union territory of Manipur for 1971-72 and the cut motions thereto moved on the 10th June, 1971 continued and was concluded.

(Lok Sabha adjourned at 1p.m. and re-assembled at 2.05 p.m.)

The cut motions moved on the 10th June, 1971, were negatived.

All the Demands for Grants in respect of the Budget for the Union territory of Manipur for 1971-72, as shown under column 4 of the printed List of Demands for Grants (Manipur) for 1971-72, were voted in full

.7. Government Bill—Introduced

The Manipur Appropriation (No. 2) Bill, 1971

✓ 8. Government Bill—Passed

The Manipur Appropriation (No. 2) Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed

✓ 9. Government Bill—Under Consideration

The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971

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The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The discussion on the Bill was not concluded..

10. Private Members' Bills-Introduced

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- (1) The Parliament (Prevention of Disqualification) Amendment Bill, 1971 (Amendment of section 3) by Shri N. Sreekantan Nair.
- (2) The Constitution (Amendment) Bill, 1971 (Amendment of article 74) by Dr. Karni Singh.
- (3) The Age Relaxation (Services) Bill, 1971 by Shri B. K. Daschowdhury.
- (4) The Constitution (Amendment) Bill, 1971 (Amendment of article 324) by Shri Shyamnandan Mishra.

11. Private Members's Bill-Withdrawn

The Constitution (Amendment) Bill, 1971, (Amendment of article 81, 82 and insertion of new article 281A) by Shri Murasoli Maran.

Discussion on the motion for consideration of the Bill moved by Shri Murasoli Maran on the 28th May, 1971, continued.

The following Members took part in the debate:---

- (1) Shri N. K. P. Salve
- (2) Shri M. R. Gopal Reddy 🗸
- (3) Shri R. V. Swaminathan
- (4) Shri Era Sezhiyan

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- (5) Shri C. M. Stephen
- (6) Shri Niti Raj Singh Chaudhury 🧹

Shri Murasoli Maran replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A and 23B) by Dr. Karni Singh.

The motion for consideration of the Bill was moved by Dr. Karni Singh

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:--

- (1) Shri M. C. Daga
- (2) Shri Nawal Kishore Sinha
- (3) Shri R. D. Bhandare
- (4) Shri D. Deb
- (5) Shri Shibban Lal Saksena

- (6) Shri Bibhuti Mishra
- (7) Shri Narain Chand Parashar
- (8) Shri S. S. Bhaura
- (9) Shri K. Lakkappa (Speech unfinished).

The discussion was not concluded.

13. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri B. K. Daschowdhury raised a half-an-hour discussion on points arising out of the answer given on the 25th May, 1971 to Starred Question No. 36 regarding slow progress of electrification in West Bengal, Bihar and Orissa.

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th June, 1971).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, June 14, 1971 Jyaistha 24, 1893 (Saka)

No. 28

1. Starred Questions

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Starred Questions Nos. 451-453, 456, 458, 459, 461, 468-470, 473, 476, 478 and 480 were orally answered. Replies to Starred Questions Nos. 454, 455, 457, 460, 463-467, 471, 472, 474, 475, 477, 479 and 302 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2003-2039 and 2041-2108 were laid on the Table.

3. Calling Attention

Shri Anant Prasad Sharma called the attention of the Minister of Agriculture to the reported non-procurement of farmers' entire produce at the price fixed by Government, non-lifting of entire procured produce and non-payment of sale price thereof to farmers in Uttar Pradesh, Madhya Pradesh, Rajasthan, Haryana, Punjab and other States

The Minister of State for Agliculture made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Ruglations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 193 in Gazette of India dated the 5th June, 1971, under section 185 of the Navy Act, 1957.
- (2) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1969-70, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (3) A copy of the Annual Report (Hindi version) of the All India Institute of Medical Sciences, New Delhi, for the year 1969-70, under section 19 of the All India Institute of Medical Sciences Act, 1956.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor Genreal thereon.

5. Statements by Ministers

(i) The Minister of Finance made a statement correcting the information given by him in the House on 10-6-1971 during the course of reply to the general discussion on the General Budget-1971-72, regarding price of soap.

(ii) The Minister of Steel and Mines made a statement regarding appointment of representatives of workers on the Board of Directors of Hindustan Steel Limited

6. Personal explanation under Rule 357

Rajmata Vijaya Raje Scindia made a personal explanation regarding certain remarks about her made by Shri S. M. Banerjee in the House on the 26th March, 1971.

7. Motion for Election to Committee

Shri Uma Shankar Dikshit moved the following motion:-

"That in pursuance of Rules 20(16) and (17) and 24(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing body of the Indian Council of Medical Research."

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The motion was adopted.

8. GovernmentBills—Passed

 (i) The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971.

Discussion on the motion for consideration of the Bill moved on the 11th June, 1971, continued.

The following Members took part in the debate .---

- (1) Shri Ajit Kumar Saha
- (2) Shri Nawal Kishore Sinha
- (3) Maulana Ishaque Sambháli

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to'4 were adopted.

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 Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri K. R. Ganesh

The motion was adopted and the Bill was passed.

(ii) The Gold (Control) Amendment Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

The following Members took part in the debate .--

- (1) Shri Krishna Chandra Haldar
- (2) Shri M. C. Daga
- (3) Shri Shashi Bhushan
- (4) Shri D. K. Panda
- (5) Shri M. R. Gopal Reddy 🗸
- (6) Shri G. Viswanathan
- (7) Dr. Laxminarain Pandey
- (8) Shri Anantrao Patil
 - Shri K. R. Ganesh replied to the debate.

The amendment moved by Shri M. C. Daga was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri K. R. Ganesh. The following Members took part in the debate:--

- (1) Shri Jyotirmoy Bosu
- (2) Shri K. R. Ganesh

The motion was adopted and the Bill was passed.

V 9. The Budget (Railways) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A, 12 to 17 and 20 in respect of the Budget (Railways) for 1971-72 commenced.

Five hundred and five cut motions [Nos. 1, 9 to 21, 25 to 37, 129, 130, 134, 135, 137 to 154, 169 to 172, 174 to 187, 213, 220, 221, 235 to 237, 243 to 251, 289 to 328, 340 to 418, 422, 425 to 427, 429, 433 to 435, 437, 455 to 465, 474 to 485, 516 to 523, 547 to 562, 579, 580, 584 to 593, 598, 599, 609 to 679, 686 to 721, 731 to 754, 770 to 780, 785, 790, 793, 801 to 804, 834 to 837, 840 to 846, 890 to 893, 895 to 946 and 948 to 965] were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th June, 1971).

S. L. SHAKHDER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, June 15, 1971/Jyaistha 25, 1893 (Saka,

No. 29

1. Obituary Reference

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The Speaker; Shrimati Indira Gandhi; Sarvashri Jyotirmoy Bosu, Era Sezhiyan, Ranen Sen, Atal Bihari Vajpayee, Dr. G. S. Melkote, Sarvashri Shyamnandan Mishra, P. K. Deo and Shibban Lal Saksena made references to the passing away of Dr. Sisir Kumar Saha, who was a Member of the Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Question Nos. 481, 483, 484, 487, 490–492, 495, 501 and 503 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2109-2137, 2139-2154, 2156-2194, 2196-2234 and 2236-2251 were laid on the Table.

4. Short Notice Question 🥪

Short Notice Question No. 2 addressed to the Minister of Irrigation and Power regarding Supply of Power from Korba Thermal Plant to Uttar Pradesh was orally answered and supplementaries were also answered thereon.

$\sqrt{5}$. Calling Attention

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Shri S. M. Banerjee called the attention of the Minister of Finance to the reported 10-Point rise in Cost of Living Index justifying further increase in Dearness Allowance of Central Government employees.

The Minister of State for Finance made a statement in regard thereto.

6. Paper Laid on the Table

A copy of Notification No. F-5(4)-W&M/71 published in Gazette of India dated the 14th June, 1971 regarding Market Loan floated by the Central Government in 1971-72, was laid on the Table.

7. Intimation Regarding Arrest of Members

The Speaker informed the House of a message dated the 14th June, 1971 from the Sub-Divisional Magistrate, New Delhi, intimating that Sarvashri Hukam Chand Kachwai, Gyaneshwar Yadav and Shrimati Shakuntala Nair, Members, Lok Sabha, had been arrested on the 14th June, 1971 at about 2-15 P.M., under Section 188 of the Indian Penal Code for violation of prohibitory orders promulgated by the Additional District Magistrate (South) Delhi, and that they were being remanded to Jail custody the same day. The Members would be produced before Judicial Magistrate 1st Class on the 15th June, 1971.

8. Motion Regarding Joint Committee on Offices of Profit

Shri Nitiraj Singh Chaudhury moved the following motion:---

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst members of each House according to the principle of porporational representation by means of the single transferable vote;

That the functions of the Joint Committee shall be---

- (i) to examine the composition and character of all existing 'committees' and all 'committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the 'committees' examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

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9. The Budget (Railways) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A, 12 to 17 and 20 in respect of the Budget (Railways) for 1971-72 and the cut motions thereto moved on the 14th June, 1971, continued and was concluded.

(Lok Subha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The cut motions moved on the 14th June, 1971, were negatived.

All the Demands for Grants in respect of the Budget (Railways) for 1971-72 as shown under column 4 of the printed List of Demands for Grants (Railways) for 1971-72, were voted in full.

10. Government Bill—Introduced

The Appropriation (Railways) No. 2 Bill, 1971.

11. Government Bill-Passed

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The Appropriation (Railways) No. 2 Bill, 1971

The motion for consideration of the Bill was moved by Shri K. Hanumanthaiya.



Shri K. Hanumanthaiya replied to the date debate. The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Hanumanthaiya. الانق خاند وا

The following Members took part in the debate:----

- (1) Shri Jyotirmoy Bosu
- (2) Shri K. Hanumanthaiya

On the motion the House divided, Ayes 96; Noes 38. The motion was accordingly adopted and the Bill was passed.

12. Government Bill—Under Consideration

The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Jyotirmoy Bosu.

An amendment for reference of the Bill to a Select Committee was moved by Shri Jyotirmoy Bosu-

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri K. M. "Madhukar"

- (3) Shri Panna Lal Barupal
- (4) Shri Krishna Chandra Haldar
- (5) Shri M. R. Gopal Reddy 🗸
- (6) Shri Jambuwant Dhote
- (7) Shri R. V. Bade
- (8) Shri Hukam Chand Kachwai
- (9) Shri Mohammad Tahir
- (10) Shri S. M. Banerjee
- (11) Shri Anant Prasad Sharma
- (12) Shri Bibhuti Mishra
- (13) Shrimati T. Lakshmikanthamma
- (14) Shri Kondaji Basappa

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th June, 1971).

S. L. SHAKDHER, Secretary.

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CORRIGENDUM

In Bulletin—Part I, dated June 14, 1971—

Page 122, paragraph 8(ii),---

for "(1) Shri Krishna Chandra Haldar"

read "(1) Shri Madhuryya Haldar".

BULLETIN—PART 1

[Brief Record of Proceedings]

Wednesday, June 16, 1971 Jyaistha 26, 1893 (Saka)

No. 30

1. Starred Questions

Starred Questions Nos. 511, 513, 516–518, 520, 521, 524, 528 and 529 were orally answered. Replies to Starred Questions Nos. 512, 514, 515, 519, 522, 523, 525–527 and 530–539 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2252-2268, 2270-2361, 2363 and 2365-2373 were laid on the Table.

3 Calling Attention

Shri C. K. Chandrappan called the attention of the Minister of Irrigation and Power to the reported sea erosion on Kerala coastal belt threatening disruption of trunk roads, canals, sea walls, etc. and steps taken by the Central Government in that regard.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1970, published in Notification No. G.S.R. 47 in Gazette of India dated the 9th January, 1971.
 - (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1971, published in Notificaion No. G.S.R. 316 in Gazette of India dated the 6th March, 1971.
 - (iii) The Indian Police Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 317 in Gazette of India dated the 6th March, 1971.

- (iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 318 in Gazette of India dated the 6th March, 1971.
- (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 319 in Gazette of India dated the 6th March, 1971.
- (vi) The Indian Police Service (Uniform) Amendment Rules, 1971, published in Notification No. G.S.R. 749 in Gazette of India dated the 22nd May, 1971.
- (vii) The All India Services (Discipline and Appeal) First Amendment Rules, 1971, published in Notification No. G.S.R. 797 in Gazette of India dated the 29th May, 1971.
- (viii) The Indian Police Service (Pay) Fourth Amendment Rules, 1971, published in Notification No. G.S.R. 798 in Gazette of India dated the 29th May, 1971.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (1) above
- (3) A copy of the Textiles Committee (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 372 in Gazette of India dated the 20th March, 1971, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 15th June, 1971, issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Punjab, published in Notification No. G.S.R. 944 in Gazette of India dated the 15th June, 1971, under article 356(3) of the Constitution.
 - (ii) A copy of the Order (Hindi and English versions) dated the 15th June, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 945 in Gazette of India dated the 15th June, 1971.
- (5) A copy of the Report (Hindi and English versions) of the Governor of Punjab dated the 13th June, 1971 to the President.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation (No. 2) Bill, 1971, passed by Lok Sabha on the 11th June, 1971.
- (ii) That at its sitting held on the 15th June, 1971, Rajya Sabha passed the Mysore State Legislature (Delegation of Powers) Bill, 1971.

6. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Mysore State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Second Report of the Committee on Private Members' Bills and Resolutions.

8. Motion regarding Committee on the welfare of Scheduled Castes and Scheduled Tribes

Shri K. S. Ramaswamy moved the following motion:---

- "(1) (a) That a Committee of both the Houses to be called the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha to be elected in accordance with the system of proportional representation by means of the single transferable vote; and the voting at such election shall be by secret ballot;
- (b) That a Minister shall not be eligible for election as a member of the Committee and that if a member after his election to the Committee is appointed a Minister, he shall cease to be a member thereof from the date of such appointment;
- (2) That the functions of the Committee shall be:-
 - (i) to consider the reports submitted by the Commissioner for Scheduled Castes and Scheduled Tribes under article 338
 (2) of the Constitution and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union Territories;
 - (ii) to report to both the Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee;
 - (iii) to examine the measures taken by the Union Government to secure due representation of the Scheduled Castes and Scheduled Tribes in services and posts under its control (including appointments in the public sector undertakings, statutory and semi-Government Bodies and in the Union Territories) having regard to the provisions of article 335;
 - (iv) to report to both the Houses on the working of the welfare programmes for the Scheduled Castes and Scheduled Tribes in the Union Territories; and
 - (v) to examine such other matters as may seem fit to the Committee or are specifically referred to it by the House or the Speaker.
- (3) That the members of the Committee shall hold office for a period of two years from the date of the first meeting of the Committee;
- (4) That in order to constitute a sitting of the Committee the quorum shall be ten;
- (5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

(6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

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The motion was adopted.

9. Government Bill-Passed

The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971

Shri Raj Bahadur replied to the debate on the motion for consideration of the Bill and the amendments thereto moved on the 15th June, 1971.

The amendments for circulation of the Bill for eliciting opinion thereon and for reference of the Bill to a Select Committee were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur. .

Shri Jyotirmoy Bosu took part in the debate.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)

*10. Statutory Resolution

Shri Atal Bihari Vajpayee moved the following Resolution:---

"This House disapproves of the Maintenance of Internal Security Ordinance, 1971 (Ordinance No. 5 of 1971) promulgated by the President on the 7th May, 1971."

*11. Government Bill—Under Consideration

The Maintenance of Internal Security Bill, 1971

The motion for consideration of the Bill was moved by Shri K. C. Pant-

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Ram Deo Singh, S. M. Banerjee and Jyotirmoy Bosu.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the combined debate on the Resolution (Vide para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri S. N. Misra

*Discussed together.

- (3) Dr. Ranen Sen
- (4) Shri Ramsahai Pandey
- (5) Shri Piloo Mody
- (6) Shri P. R. Das Munsi
- (7) Shri Murasoli Maran (Speech unifinished)

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

12. Half-An-Hour Discussion on Matters Arising Out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 10th June, 1971 to Starred Question No. 391 regarding influx of refugees from East Bengal and their rehabilitation.

Shri Balgovind Verma replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th June, 1971).

S. L. SHAKDHER, Secretary.

CORRIGENDUM

In Bulletin-Part I, dated June 15, 1971-

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Page 125, paragraph 8, line 4 from bottom,

for "said Committee" read "said Joint Committee".

BULLETIN-PART 1

[Brief Record of Proceedings]

Thursday, June 17, 1971/Jyaistha 27, 1893 (Saka)

No. 31

1. Starred Questions

Starred Questions Nos. 541—547, 549 and 551 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2374—2443 and 2445—2506 were laid on the Table

3. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Petroleum and Chemicals to the reported criminal conspiracy by some officials of the Oil and Natural Gas Commission involving a sum of fifty lakhs of rupees and Government's reaction thereto.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, for the year 1969-70.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 777 published in Gazette of India dated the 25th May, 1971 rescinding Notification Nos. G.R.S. 918 and G.S.R 919 dated the 10th June, 1966.

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(ii) G.S.R. 778 published in Gazette of India dated the 25th May, 1971 rescinding Notification No. G.S.R. 921 dated the 10th June, 1966.

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- (iii) G.S.R. 779 published in Gazette of India dated the 25th May, 1971 rescinding Notification No. G.S.R. 1736 dated the 13th November, 1967.
- (iv) G.S.R. 780 published in Gazette of India dated the 25th (May, 1971 rescinding Notificaton Nos. G.S.R. 999 dated the 18th April, 1969, G.S.R. 1000 dated the 19th April, 1969, G.S.R. 1835 dated the 29th July, 1969, G.S.R. 265 dated the 20th February, 1970 and G.S.R. 66 dated the 8th January, 1971.
- (v) G.S.R. 781 published in Gazette of India dated the 25th May, 1971 rescinding the Sugar (Restriction on Movement) Order, 1970 published in Notification No. G.S.R. 1098 dated the 22nd July, 1970.

*5. Statutory Resolution

Discussion on the following Resolution moved by Shri Atal Bihari Vajpayee on the 16th June, 1971, continued:----

"This House disapproves of the Maintenance of Internal Security Ordinance, 1971 (Ordinance No. 5 of 1971) promulgated by the President on the 7th May, 1971."

*6. Government Bill—Under Consideration

The Maintenance of Internal Security Bill, 1971

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 16th June, 1971 and the Resolution (vide para 5 above) continued.

The following Members took part in the debate:---

- (1) Shri M. R. Gopal Reddy
- (2) Shri Amrit Nahata

(Lok Sabha adjourned at 1P.M. and re-assembled at 2-95 P.M.)

- (3) Shri S. A. Shamim
 - (4) Shri Anant Prasad Sharma
 - (5) Shri R. D. Bhandare
 - (6) Shri M. Satyanarayan Rao
 - (7) Shri Nathuram Mirdha
 - (8) Shri Murasoli Maran
 - (9) Shri Shyamnandan Mishra
 - (10) Shri V. K. Krishna Menon

^{*}Discussed together.

- (11) Shri Frank Anthony
- (12) Shri C. M. Stephen
- (13) Shri Somnath Chatterjee
- (14) Shri Raja Kulkarni
- (15) Shri Ram Deo Singh
- (16) Shri K. Balakrishnan
- (17) Shri Samar Guha

Shri K. C. Pant replied to the debate.

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th June, 1971).

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S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, June 18, 1971/Jyaistha 28, 1893 (Saka)

No. 32

4 1. Starred Questions

Starred Questions Nos. 571—575, 577, 578 and 582 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

, Replies to Unstarred Questions Nos. 2507-2514, 2516-2533, 2535-2543, 2545-2616 and 2618-2634 were laid on the Table

3. Calling Attention

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Shri Ramavatar Shastri called the attention of the Minister of Irrigation and Power to the situation arising out of the reported heavy floods in the Ganges in Bihar, Alaknanda in U.P., Teesta in Cooch Behar and Jalpaiguri Districts of West Bengal and some rivers in Assam.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Delhi Motor Vehicles (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 3(1)!71-Tpt. in Delhi Gazette dated the 16th April, 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1969-70.
- (3) A copy of Notification No. S.O. 874 (Hindi and English versions) published in Mysore Gazette dated the 20th May, 1971, under sub-section (2) of section 9 of the Mysore Stamp Act, 1957 read with clause (c)(iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (4) A copy of the Post Office Savings Certificates (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 907 in Gazette of India dated the 5th June, 1971, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

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- (5) A copy each of the following Notifications under section 296 of the Income-tax Act, 1961:---
 - (i) The Income-tax (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 1997 in Gazette of India dated the 4th May, 1971.

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- (ii) The Income-tax (Third Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2168 in Gazette of India dated the 28th May, 1971.
- (iii) The Income-tax (Fourth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2272 in Gazette of India dated the 1st June, 1971 together with an explanatory memorandum.
- (iv) S.O. 2276 (Hindi version) published in Gazette of India dated the 1st June, 1971 containing corrigendum to Notification No. S.O. 4001 dated the 16th December, 1970.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 611 published in Gazette of India dated the 24th April, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 706 published in Gazette of India dated the 15th May, 1971 together with an explanatory memorandum.
 - (iii) G.S.R. 775 published in Gazette of India dated the 25th May, 1971 together with an explanatory memorandum.
 - (iv) G.S.R. 801 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
 - (v) G.S.R. 810 to G.S.R. 875 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (vi) G.S.R. 894 published in Gazette of India dated the 1st. June, 1971 together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 689 published in Gazette of India dated the 11th May, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 803 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (iii) G.S.R. 876 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (iv) G.S.R. 877 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (v) G.S.R. 878 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (vi) G.S.R. 879 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.

in Notification No. G.S.R. 681 in Gazette of India dated the 8th May, 1971.

- (vii) The Customs and Central Excise Duties Export Drawback (General) Twenty-sixth Amendment Rules, 1971, published in Notification No. G.S.R. 682 in Gazette of India dated the 8th May, 1971.
 - (viii) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1971, published in Notification No. G.S.R. 683 in Gazette of India dated the 8th May, 1971, together with an explanatory memorandum.
- (9) A copy of the Annual Assessment Report for the year 1969-70 (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union.
- (10) (i) (a) A copy of the Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1968-69 along with the Audit Report thereon under sub-section (4) of section 23 of the Institute of Technology Act, 1961.
- (b) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (11) (i) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1969-70.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 8th June, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1972 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri S. B. Bobdey
 - (2) Shri B. K. Kaul

- (3) Shri Niranjan Varma
- (4) Shrimati Vidyawati Chaturvedi
- (5) Shri Thillai Villalan
- (6) Shri Shyam Lal Yadav
- (7) Shri Sheel Bhadra Yajee

- (vii) G.S.R. 880 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
 - (viii) G.S.R. 881 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
 - (ix) G.S.R. 882 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
 - (x) G.S.R. 883 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xi) G.S.R. 884 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xii) G.S.R. 885 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xiii) G.S.R. 886 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xiv) G.S.R. 887 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xv) G.S.R. 888 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xvi) G.S.R. 889 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:---
 - (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-first Amendment Rules, 1971, published in Notification No. G.S.R. 676 in Gazette of India dated the 8th May, 1971.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-first Amendment Rules, 1971, published in Notification No. G.S.R. 677 in Gazette of India dated the 8th May, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Twenty-second Amendment Rules, 1971, published in Notification No. G.S.R. 678 in Gazette of India dated the 8th May, 1971.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules, 1971, published in Notification No. G.S.R. 679 in Gazette of India dated the 8th May, 1971.
- (v) The Customs and Central Excise Duties Export Drawback (General) Twenty-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 680 in Gazette of India dated the 8th May, 1971.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Twenty-fifth Amendment Rules, 1971, published

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- (ii) That at its sitting held on the 8th June, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate five members from Rajya Sabha to associate with the Committe on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1972 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Syed Ahmad
 - (2) Shri Narayana Kalliyana Krishnan
 - (3) Choudhary A. Mohammad
 - (4) Shri Dahyabhai V. Patel
 - (5) Shri Kota Punnaiah
- (iii) That at its sitting held on the 16th June, 1971, Rajya Sabha passed the Delhi Sikh Gurdwaras (Management) Bill, 1971.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bengel Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971, passed by Lok Sabha on the 14th June, 1971.
 - (v) That at its sitting held on the 17th June, 1971, Rajya Sabha agreed without any amendment to the Gold (Control) Amendment Bill, 1971, passed by Lok Sabha on the 14th June, 1971.

6. Bill passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Delhi Sikh Gurdwaras (Management) Bill, 1971, as passed by Rajya Sabha.

7. Statement Re: Government Business

(i) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st June, 1971.

(ii) The Minister of Labour and Rehabilitation laid on the Table a statement regarding the visit of Prince Sadruddin Aga Khan, the U.N. High Commissioner for Refugees.

8. Motions for Elections to Committees

- (i) Prof. D. P. Yadav moved the following motion:---
 - "That in pursuance of Section 31(2)(k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act."

The motion was adopted.

- (ii) Prof. D. P. Yadav moved following motion:---
 - "That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the term ending on the 31st December. 1973."

The motion was adopted.

9. Government Bill-Introduced

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The Agricultural Refinance Corporation (Amendment) Bill, 1971.

10. Statutory Resolution-Negatived

Discussion on the folowing Resolution moved by Shri Atal Bihari .- Vajpayee on the 16th June, 1971, continued:---

"This House disapproves of the Maintenance of Internal Security Ordinance, 1971 (Ordinance No. 5 of 1971) promulgated by the President on the 7th May, 1971."

On the Resolution the House divided, Ayes 69; Noes 150. The Resolution was accordingly negatived after discussion as indicated under para 11 below.

*11. Government Bill

The Maintenance of Internal Secruity Bill, 1971

Combined Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 16th June, 1971 and the Resolution (vide para 10 above) continued.

Shri Atal Bihari Vajpayee spoke (by way of reply to the Statutory Resolution).

Shri S. M. Banerjee also spoke.

The amendment for circulation of the Bill for the purpose of eliciting, opinion thereon moved by Shri Ram Deo Singh was negatived.

On amendment No. 2 for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri S. M. Banerjee, the House divided, Ayes 76; Noes 158. The amendment was accordingly negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Jyotirmoy Bosu was barred.

The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Waga, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 to 6 were adopted.

On amendment No. 15 to Clause 7 moved by Shri S. A. Muruganantham, the House divided, Ayes 56; Noes 145. The amendment was accordingly negatived.

Clause 7 was adopted.

On amendment No. 28 to Clause 8 moved by Shri Dinen Bhattacharya, the House divided, Ayes 66; Noes 158. The amendment was accordingly negatived.

Clause 8 was adopted.

On amendment No. 40 to Clause 9 moved by Shri Bibhuti Mishra, the House divided ,Ayes 60; Noes 150. The amendment was accordingly negatived.

Clause 9 was adopted.

(The discussion on the Bill was held over and resumed after the presentation of the Punjab Budget)

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**12. The Punjab Budget

Shri K. R. Ganesh laid on the Table a statement of the estimated receipts and expenditure of the State of Punjab for the year 1971-72.

13. Government Bill

The Maintenance of Internal Security Bill, 1971

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Further clause-by-clause consideration of the Bill was resumed. Clause 10 was adopted.

On Clause 11, the House divided, Ayes 128; Noes 49. Clause 11 was accordingly adopted.

[The discussion on the Bill was held over at 4 p.M. and resumed at 6-30 p.M. after the disposal of Private Members' Business].

14. Motion regarding second report of Committee on private Members' Bills and resolutions.

Shri G. G. Swell moved the following motion:---

"That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th June, 1971."

The motion was adopted.

15. Private Member's resolution-Negatived

Discussion on the following Resolution moved by Shri Murasoli Maran on the 2nd April, 1971, continued:---

"This House views with concern the financial difficulties of various States arising from the present system of devolution of Central Taxes, Loans, Grants and Plan assistance with special reference to the problems of Tamil Nadu whose legitimate claims have been ignored and in particular resolves that a Federal Debt Commission be set up to review the indebtedness of States and suggest ways and means of lightening the burden of debt."

Shri K. R. Ganesh took part in the debate.

Shri Murasoli Maran replied to the debate.

The Resolution was negatived.

16. Private Member's resolution—under consideration

Shri Samar Guha moved the following Resolution:---

"This House resolves that in view of our national commitment to the sacred principles of freedom, democracy and socialism and for bringing an end to the savage genocide of the people of Bangla Desh by the Pakistani Army and efficaciously dealing with the vast problems of millions of the uprooted refugees and for eventual ushering in a new era of peace, progress and prosperity in the sub-continent, the Government of India should give immediate recognition to the Government of the People's Republic of Bangla Desh and offer all assistance necessary for early consolidation of their national freedom."

**Laid at 3-15 P.M.

Two amendments were moved by Sarvashri S. M. Banerjee and

Bibhuti Mishra.

The following Members took part in the debate:---

(1) Shri Krishna Chandra Haldar

- (2) Shri Bibhuti Mishra
- (3) Shri Atal Bihari Vajpayee

The discussion was not concluded.

17. Government Bill-passed

The Maintenance of Internal Security Bill, 1971

Further clause by clause consideration of the Bill was resumed. Clause 12 was adopted.

On amendment No. 17 to Clause 13 moved by Shri M. Kalyanasundaram, the House divided, Ayes 42; Noes 124. The amendment was accordingly negatived.

Clause 13 was adopted.

On Clause 14, the House divided. Ayes 132; Noes 45. Clause 14 was accordingly adopted.

Clause 15 was adopted.

On Clause 16, the House divided, Ayes 131; Noes 52. Clause 16 was accordingly adopted.

Clauses 17 and 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. C. Pant-

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri Indrajit Gupta
- (3) Shri Shibban Lal Saksena
- (4) Shri Krishanan Manoharan
- (5) Shri Samar Guha
- (6) Shri M. Satyanarayan Rao
- (7) Shri Hemendra Singh Banera
- (8) Shri Piloo Mody
- (9) Shri Shashi Bhushan
- (10) Shri K. C. Pant.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st June, 1971).

S. L. SHAKDHR, Secretary. 1

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, June 21, 1971 Jyaistha 31, 1893 (Saka)

No. 33

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1. Oath or Affirmation

The following Members made and subscribed the oath or affirmation and took their seats in the House:—

(1) Shri Kushok Bakula

(2) Shrimati M. Godfrey

2. Starred Questions

Starred Questions Nos. 601—603, 605, 606, 609, 610, 613, 615, 616, 620, 621, 625, 627 and 630 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2635, 2636, 2638-2643, 2645-2684, 2686-2698 and 2700-2702 were laid on the Table

4. Calling Attention

Shri Vikram Mahajan called the attention of the Minister of Education and Social Welfare to the reported removal of hundreds of famed erotic sculptures from Khajuraho, their alleged sale to foreign countries and sale of a life-sized bronze statue of Lord Vishnu stolen from a temple in Chamba, Himachal Pradesh for fifty lakhs of rupees to a U.S. buyer.

The Minister of Education and Social Welfare made a statement in regard thereto.

5. Paper Laid on the Table

A copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 809 in Gazette of India dated the 28th May, 1971, was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1971, passed by Lok Sabha on the 15th June, 1971.

7. Intimation regarding Arrest of Members

The Speaker informed the House of a wireless message, dated the 20th June, 1971, from A.C.M.L., Kanpur, intimating that Sarvashri R. R. Sharma and Mahadeepak Singh Shakya, Members, Lok Sabha, were arrested at 11-05 hours on the 20th June, 1971 at Kanpur Central Railway Station, under Sections 147/341, of the Indian Penal Code, read with Section 120, Railway Act, and were lodged in District Jail, Kanpur. The Members were offered to be released on bail but they refused to furnish the same. A Case Crime No. 445 was registered at Police, Station, Government Railway Police, Kanpur.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

8. Statutory Resolution-Adopted

Shri F. H. Mohsin moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 13th May, 1971, under article 356 of the Constitution in relation to the State of Gujarat."

The following Members took part in the debate:--

- (1) Shri D. Deb
- (2) Dr. Laxminarain Pandey
- (3) Shri Khemchandbhai Chavda
- (4) Shri Rasiklal Parikh
- (5) Shri Piloo Mody
- (6) Shri Ramavatar Shastri
- (7) Dr. Jivraj Mehta
- (8) Shri D. D. Desai
- (9) Shrimati Subhadra Joshi

Shri F. H. Mohsin replied to the debate.

The Resolution was adopted.

9. The Punjab Budget

The following items of business were taken up together:---

- *(i) General Discussion on the Budget for the State of Punjab for 1971-72.
- *(ii) Demands for Grants Nos. 1 to 51 in respect of the Eudget for the State of Punjab for 1971-72.

The following Members took part in the combined debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri Darbara Singh
- (3) Shri G. P. Yadav

^{*}Discussed together.

- (4) Shri Teja Singh Swatantra
- (5) Shri Sat Pal Kapur
- (6) Shri Prabodh Chandra
- (.) Shri Birender Singh Rao

Shri K. R. Ganesh replied to the debate.

All the Demands for Grants in respect of the Budget for the State of Punjab for 1971-72, as shown under column 3 of the printed List of Demands for Grants (Punjab) for 1971-72, were voted in full.

10. Government Bill—Introduced

The Punjab Appropriation Bill, 1971.

11. Government Bill-Passed

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The Punjab Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

12. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 8th June, 1971 to Starred Question No. 336 regarding rural electrification during Fourth Plan.

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd June, 1971).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, June 22, 1971/Asadha 1, 1893 (Saka)

No. 34

1 Starred Questions

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Starred Questions Nos. 631, 632, 634—636, 640, 644, 647, 650, 655, 657, 659 and 660 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2703-2740, 2742-2756, 2758-2781, 2783-2799, 2801-2822, 2824-2832 and 2834-2847 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 3 addressed to the Minister of Railways regarding 'Delay in Transportation of foodgrain; due to shortage of wagons' was laid on the Table as the Member was absent.

4. Calling Attention

Shri Bibhuti Mishra called the attention of the Minister of Home Affairs to the reported air-dropping of Chinese literature. banners, garments, torchlights, biscuits and transmitters for the Naxalites by a Chinese plane in the fields in Tidarampur and Palam villages in Monghyr district of Bihar last week.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:--

 A copy of the Mysore Housing Board (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 61 in the Mysore Gazette dated the 27th February, 1971, under section 75 of the Mysore Housing Board Act, 1962 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

- (2) A copy of the Mysore Court Foes and Suits Valuation (Amendment) Rules, 1970, published in Notification No. G.S.R. 297 in the Mysore Gazette dated the 27th August, 1970, under subsection (3) of section 78 of the Mysore Court Fees and Suits Valuation Act, 1958, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (3) A copy each of the following Reports under article 151(1) of the Constitution:—
 - (i) Report (Hindi version) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Defence Services) for the year 1969-70.
 - (ii) Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Civil) for the year 1969-70.
- (4) A copy of Appropriation Accounts of the Defence Services, for the year 1969-70 and Commercial Appendix thereto (Hindi version).
- (5) A copy of the Appropriation Accounts, Civil, for the year 1969-70 (Hindi and English versions).

6. Motion for Appointment of Committee

Shri Niti Raj Singh Chaudhury moved the following motion:--

- "That the question of amendments to election law in the context of the debates in the Lok Sabha in the course of supplementaries to Starred Question No. 580 answered on the 25th August, 1970, be referred to a Joint Committee of the Houses for examination and report with instructions to report within one month;
- That the Committee shall consist of 15 Members. 10 from this House to be nominated by the Speaker and 5 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha;
- That the Speaker, if he agrees to be a member of the Committee, shall be the Chairman of the Committee: otherwise, the Speaker may nominate one of the members of the Committee to be its Chairman;
- That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;
- That in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- That the House recommends to the Raiva Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of 5 members nominated to the Joint Committee by the Chairman of the Rajya Sabha."

The motion was adopted in the following amended form:-

"That the question of amendments to election law in the context of the debates in the Lok Sabha in the course of supplementaries to Starred Question No. 580 answered on the 25th August, 1970, be referred to a Joint Committee of the Houses for examination and report with instructions to report within one month;

- That the Committee shall consist of 21 Members, 14 from this House to be nominated by the Speaker and 7 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha;
- That the Speaker shall nominate one of the members of the Committee to be its Chairman;
- That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;
- That in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- That the House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members nominated to the Joint Committee by the Chairman of the Rajya Sabha."

17. Statutory Resolution-Negatived

Shri Atal Bihari Vajpayee moved the following Resolution:---

"This House disapproves of the Delhi Sikh Gurdwaras (Management) Ordinance, 1971 (Ordinance No. 9 of 1971) promulgated by the President on the 20th May, 1971."

The Resolution was negatived after discussion as indicated under para 8 below.

*******8. Government Bill—Passed

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The Delhi Sikh Gurdwaras (Management) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. R. Gokhale.

- The following Members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—
 - (1) Shri Darbara Singh
 - (2) Shri B. S. Bhaura
 - (3) Shri Sat Pal Kapur
 - (4) Sardar Mohinder Singh Gill.

Shri H. R. Gokhale replied to the debate.

Shri Atal Bihari Vajpayee spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

*Discussed together.

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Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri H. R. Gokhale. The motion was adopted and the Bill was passed.

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9. Government Bill-Passed

The Mysore State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members took part in the debate:---

- (1) Shri Manoranjan Hazra
- (2) Shri K. Mallanna
- (3) Shri D. B. Chandra Gowda
- (4) Shri Phool Chand Verma
- (5) Shri D. D. Desai
- (6) Shri G. Viswanathan
- (7) Shri Balakrishna Venkanna Naik
- (8) Shri M. Satyanarayan Rao
- (9) Shri S. P. Patil
- (10) Shri P. K. Deo
- (11) Shri P. Ranganath Shenoy

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

/ 10. Statutory Resolution-Negatived

Shri Jyotirmoy Bosu moved the following Resolution:----

"This House disapproves of the West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971 (Ordinance No. 4 of 1971) promulgated by the President on the 3rd May, 1971."

The following Members took part in the debate:---

- (1) Shri K. Suryanarayana
- (2) Haji Lutfal Haque
- (3) Shri M. Satyanarayan Rao
- (4) Shri D. Deb

- (5) Shri Sakti Kumar Sarkar
- (6) Shri Ramavatar Shastri
- (7) Shri F. H. Mohsin.

Shri Jyotirmoy Bosu replied to the debate.

One the Resolution the House divided, Ayes 27, Noes 66. The Resolution was accordingly negatived.

11. Motion Regarding Joint Committee on Government Bill Adopted

The Advocates (Amendment) Bill, 1970

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Niti Raj Singh Chaudhury.

The motion was adopted as follows:--

- "That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Advocates Act, 1961, made in the motion adopted by Rajya Sabha at its sitting held on the 26th May, 1971 and communicated to this House on the 27th May, 1971 and do resolve that the following 24 members of Lok Sabha be nominated to serve on the said Joint Committee namely:—
- (1) Shri Frank Anthony
- (2) Shri T. Balakrishniah
- (3) Shri Banamali Babu
- (4) Shri R. D. Bhandare
- (5) Shri Bashweshwar Nath Bhargava
- (6) Shri B. K. Daschowdhury
- (7) Shri P. K. Deo
- (8) Shrimati Ganga Devi
- (9) Shri C. D. Gautam
- (10) Shri A. K. Gopalan

(11) Shri Annasaheb Gotkhinde

- (12) Shri Mohammad Tahir
- (13) Shri H. N. Mukherjee
- (14) Shri Niti Raj Singh Chaudhury
- (15) Shri Pravinsinh Solanki
- (16) Shri K. Narayana Rao
- (17) Shri A. K. Sen
- (18) Shri S. A. Shamim

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- (19) Shri R. V. Bade
- (20) Shri A. K. Kotrashatti
- (21) Shri Nuggehalli Shivappa
- (22) Shri S. S. Tewari
- (23) Shri M. Deiveekan
- (24) Shri H. R. Gokhale."

12. The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 38 to 52, 126 and 127 for which the Ministry of Home Affairs is responsible commenced.

Twelve cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd June, 1971)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, June 23, 1971/Asadha 2, 1893 (Saka)

No. 35

1. Starred Questions

Starred Questions Nos. 662, 664, 668—670, 674, 676, 677, 679, 684 and 655 were orally answered Replies to Starred Questions Nos. 661, 663, 665, 666, 671—673, 675, 678, 680—683 and 686—690 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2848—2850, 2852—2872, 2874— **2910**, 2912—2925, 2927—2963, 2965—2973 and 2975—2980 were laid on the Table.

3. Calling Attention

Shri M Kalyanasundaram called the attention of the Minister of External Affairs to the reported unilateral action of the Government of Ceylon in changing the basis for the grant of Ceylon citizenship which would adversely affect the interests of persons of Indian origin.

The Deputy Minister of External Affairs made a statement in regard thereto.

9/4. Question of Privilege

Shri Era Sezhiyan raised a question of privilege against the Editor, Printer and Publisher of the U. Kyrwoh Ka Rilum, Shillong, in respect of a news item published in its issue dated the 12th June, 1971, allegedly casting reflections on the Deputy Speaker.

The House decided that in the first instance the Editor of the newspaper might be addressed as to what the Editor, Printer and Publisher had to say in the matter.

5. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following Notifications under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the Presi-

dent in relation to the State of Mysore:---

- (i) The Mysore Public Service Commission (Consultation) (First Amendment) Regulations, 1970, published in Notification No. G.S.R. 412 in the Mysore Gazette dated the 10th December, 1970.
- (ii) The Mysore Public Service Commission (Consultation) (Second Amendment) Regulations, 1970, published in Notification No. G.S.R. 427 in the Mysore Gazette dated the 24th December, 1970.
- (2) An explanatory memorandum (Hindi and English versions) explaining the reasons for laying the above Notifications before Parliament.
- (3) (i) A copy of the Mysore Taluk Boards (Guidance of Officers, Grant of copies and Miscellaneous Provisions) Rules, 1971, published in Notification No. DPC|5|RPA|68 in Mysore Gazette dated the 6th May, 1971, under section 246 of the Mysore Village Panchayats and Local Boards Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March 1971, issued by the President in relation to the State of Mysore.
- (ii) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Administration Report of the Tea Board for the year 1969-70.
- (6) A copy of Notification No. S.O. 2449 (Hindi and English versions) published in Gazette of India dated the 22nd June, 1971 declaring service connected with the supply of electrical energy to the public in the State of Bihar or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of Section 2 of the said Act.

6. Statement by Minister

The Minister of Railways laid on the Table a statement regarding the side-collision between train No. 48 Dn Bombay-Varanasi Express and a shunting engine at Varanasi Station of the Northern Railway on the 22nd June, 1971.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabba that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971, passed by Lok Sabha on the 16th June, 1971.

8. The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 38 to 52, 126 and 127 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 22nd June, 1971, continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th June, 1971)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, June 24, 1971/Asadha 3, 1893 (Saka)

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No. 36

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, S. M. Banerjee, Atal Bihari Vajpayee, G. Viswahathan, Shyamnandan Mishra, H. M. Patel, M. Satyanarayan Rao, Samar Guha and Muhammad Shariff made references to the passing away of Shri Sri Prakasa, who was a Member of the Central Legislative Assembly, Constituent Assembly, Provisional Parliament and the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 691, 692, 694, 695, 697 and 699-702 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2981-2988, 2990-3014 and 3016-3097 were laid on the Table.

¹4. Calling Attention

7 Shri R. V. Bade called the attention of the Minister of External affairs to the reported carrying of American arms to Pakistan by two Pakistani ships, Sunderbans and Padma, which sailed from the U.S.A. In the 8th May and 21st June, 1971 respectively, in violation of the ban in the sale of arms to Pakistan imposed by U.S.A. in March last.

The Minister of External Affairs made a statement in regard thereto.

. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Mysore Agricultural Produce Marketing (Regulation) (Amendment) Rules, 1971, published in Notification No. G.S.R. 74 in Mysore Gazette dated the 12th March, 1971, under section 153 of the Mysore Agricultural Produce Marketing (Regulation) Act 1966, read with clause (c) (iv) of the Procle lation dated the 27th March 1971, issued by the President in relation to the State of Mysore.

*Was taken up at 4-10 P.M.

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- (2) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- (3) A copy of the Central Warehousing Corporation (Amendment' Rules, 1971, (Hindi and English versions) published in Noth fication No. G.S.R. 924 in Gazette of India dated the 12th June, 1971, under sub-section (3) of section 41 of the Ware-Housing Corporations Act, 1962.
- (4) A copy each of the following papers (Hindi and English versions) under-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited New Delhi, for the period 14th May, 1969 to 30th June, 1970.
 - (ii) Annual Report on the State Farms Corporation of India Limited. New Delhi for the period 14th May, 1969 to 30th June, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee. Dhanbad,
 for the year 1969-70.
- (6) A copy of the Report (Hindi and English versions) of Inquiry into the fatal accident at Moosha Garnet Mines, Bhilwara (Rajasthan), on the 5th April, 1970.
- (7) A copy of the Report (Hindi and English versions) of Inquirv into the fatal accident at Lalkuan Stone Mine Quarry. Badarpur (Delhi), on the 8th April, 1970.
- (8) (a) A copy each of the following Notifications under section 130 of the Mysore Co-operative Societies Act 1959 read with clause (c) (iv) of the Proclamation dated the 27th March 197² issued by the President in relation to the State of Mysore:—
 - (i) S.O. 13 published in the Mysore Gazette dated the 12th March, 1971.
 - (ii) S.O 337 published in the Mysore Gazette dated the 12th February, 1971.
- (iii) S.O. 456 published in the Mysore Cazette dated the 24th March, 1971.
- (b) A statement explaining the reasons as to why the Hindi version of the above Notifications could not be laid on the Table simultaneously.

6. Message from Rajya Sabha

Secretary reported a message from Raiva Sabha that Raiva Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation Bill, 1971, passed by Lok Sabha on the 21st June, 1971.

7. The Budget (General) 1971-72-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 38 to 52. 126 and 127 for which the Ministry of Home Affairs is responsible and the cut

motions thereto moved on the 22nd June, 1971 continued and was concluded.

The cut motions moved on the 22nd June, 1971, were negatived.

All the Demands for Grants for which the Ministry of Home Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 60 to 62, 130 and 131 for which the Ministry of Irrigation and Power is responsible commenced.

Seventy-three cut motions [Nos. 5 to 15, 37 to 52, 59 to 67, 77 to 104 and 106 to 114] were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th June, 1971).

S. L. SHAKDHER, Secretary.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, June 25, 1971 Asadha 4, 1893 (Saka)

No. 37

1. Starred Questions

Starred Questions Nos 721, 722, 724, 725 and 727-737 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3098-3150, 3152-3174 and 3176-3213 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- A copy of Notification No. S.O. 2280 (Hindi and English versions) published in Gazette of India dated the 8th June, 1971 under subsection (6) of section 3 of the Jayanti Shipping Company (Taking Over of Management) Act, 1966 regarding management of the Jayanti Shipping Company Limited.
- (2) A copy of Notification No. S. O. 635 (Hindi and English versions) published in Mysore Gazette dated the 15th April, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (3) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 935 in Gazette of India dated the 27th February, 1971, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.
- (4) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1970 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (5) A copy of the Central Excise (Eighth Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 940 in Gazette of India dated the 12th June, 1971, under section 38 of the Central Excise and Salt Act, 1944.

- (6) A copy of Notification No. S.O. 349 (Hindi and English versions) published in Gazette of India dated the 14th January, 1971, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (7) A copy of Notification No. G.S.R. 684 (Hindi and English versions) published in Gazette of India dated the 8th May, 1971, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (8) A copy each of the following Notifications under section 39 of the Mysore Sales Tax Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—
 - (i) S.O. 819 published in Mysore Gazette dated the 13th May, 1971.
 - (ii) The Mysore Sales Tax (Amendment) Rules, 1971, published in Notification No. G.S.R. 122 in Mysore Gazette dated the 29th April, 1971.
 - (iii) The Mysore Sales Tax (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 136 in Mysore Gazette dated the 20th May, 1971.
- (9) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1969-70, under section 18 of the University Grants Commission Act, 1956.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training for the year 1969-70
- (11) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1968-69 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act. 1961.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously, and also the reasons for delay in laying the above Accounts.

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4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st June, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on Offices of Profit and also communicated the following names of members of Rajya Sabha who had been elected to the said Joint Committee:—

- (1) Shri Venigalla Satyanarayana
- (2) Dr. (Mrs.) Mangladevi Talwar
- (3) Shri M. V. Bhadram
- (4) Shri S. A. Khaja Mohideen
- (5) Shri Sanda Narayanappa

5. Assent to Bill

Secretary laid on the Table the Manipur Appropriation (No. 2) Bill, 1971, as passed by the Houses of Parliament during the current session and assented to.

6. Statement by Minister

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The Minister of External Affairs made a statement regarding his re-V-cent visit to certain foreign countries. The Minister also laid on the Table a copy each of the following statements:---

- (i) Indo-Soviet statement issued on 8-6-1971 on the conclusion of Sardar Swaran Singh's visit to Moscow.
 - (ii) Statement made on 12-6-1971 by the spokesman of the French Foreign Ministry after Franco-Indian Talks.
 - (iii) Statement issued on 14-6-1971 by Federal Republic of Germany on the conclusion of Sardar Swaran Singh's visit to Bonn.
 - (iv) Statement made by acting Prime Minister and Foreign Minister of Canada, Mr. Mitchell Sharp in the Canadian House of **Commons on 16-6-1971**, after his talks with Sardar Swaran Singh.
 - (v) Statement issued on 17-6-1971 by the spokesman of U.S. State Department.
 - (vi) Agreed statement issued on 21-6-1971 after Sardar Swaran Singh's meeting with Secretary of State of U.K.

7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding certain change in the order of discussion and voting of the Demands for Grants.

8. Motion for Election to Committee

Prof. D. P. Yadav moved the following motion:---

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 29th April, 1973, subject to the other provisions of the said Resolution."

The motion was adopted.

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9. The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 60 to 62, 130 and 131 for which the Ministry of Irrigation and Power is responsible and the cut motions thereto moved on the 24th June, 1971, continued and was con-cluded.

The cut motions moved on the 24th June, 1971, were negatived.

All the Demands for Grants for which the Ministry of Irrigation and Power is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

10. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bll, 1971 (Amendment of article 124) by Shri Atal Bihari Vajpayee.

(2) The Constitution (Amendment) Bill, 1971 (Amendment of article 124) by Shri P. K. Deo.

(3) The Constitution (Amendment) Bill, 1971 (Insertion of new articles 24A and 24B) by Dr. Laxminarain Pandey.

√11. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A and 23B) by Dr. Karni Singh

Discussion on the motion for consideration of the Bill moved by Dr. Karni Singh and the amendment thereto moved on the 11th June, 1971, continued.

The following Members took part in the debate:-

- (1) Shri M. R. Gopal Reddy 🖍
- (2) Shri B. R. Shukla
- (3) Shri K. Gopal
- (4) Shri Dinesh Chander Goswami
- (5) Shri R. V. Bade
- (6) Shrimati T. Lakshmikanthamma
- (7) Shri H. R. Gokhale

Dr. Karni Singh replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Daga was negatived.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill-Under Consideration

/ The Prevention of Conversion Bill, 1971 by Shri Jagannathrao Joshi

The motion for consideration of the Bill was moved by Shri Jagannathrao Joshi

The following Members took part in the debate:----

- (1) Shri K. M. "Madhukar"
- (2) Dr. G. S. Melkote
- (3) Shrimati T. Lakshmikanthamma
- (4) Pandit D. N. Tiwary
- (5) Shri C. T. Dhandapani
- (6) Shri Dinesh Chander Goswami (Speech unfinished).

The discussion was not concluded.

On behalf of the Minister of Education and Social Welfare, the Minister of Parliamentary Affairs made a statement regarding the recevery of the Vishnu idol stolen from Hari Rai Temple, Chamba, Himachal Pradesh.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th June, 1971).

S. L. SHAKDHER, Secretary. Ć

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GMGIPND-LS I-946-(D) LS-25-6-71-810.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, June 28, 1971/Asadha 7, 1893 (Saka)

No. 38

1. Starred Questions

Starred Questions Nos. 751, 755, 757-759, 762, 764, 765, 769-774, 778 and 779 were orally answered. Replies to Starred Questions Nos. 752-754, 760, 761, 763, 766-768, 775-777 and 780 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3214-3240 and 3242-3302 were laid on the Table.

√3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Agriculture to the reported permission given by the Central Government to the Government of Uttar Pradesh to issue an Ordinance nationalizing the sugar industry in that State.

The Minister of State for Agriculture made a statement in regard thereto.

4. Intimations Regarding Arrest of Members

(i) The Speaker informed the House of a telegram, dated the 26th June, 1971, from the Sub-divisional Officer, Patna, intimating that Shri Ishwar Chaudhry, Member, Lok Sabha, was arrested on the 25th June, 1971 under Section 143 of the Indian Penal Code and Section 128, Indian Railways Act

(ii) The Speaker also informed the House of a wireless message, dated the 26th June, 1971, from the Director, Government. Railway Police, Bhopal, intimating that Shri B. S. Chowhan, Member, Lok Sabha, had been arrested on the 26th June, 1971 at 17.00 hours at Railway Station Bhopal under Sections 128/120 Railways Act. The Member had been remanded to judicial custody and was in District Jail, Bhopal.

5. Motion for Election to Committee

Shri Era Sezhiyan moved the following motion;-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee ending

on the 30th April, 1972, in the vacancy caused by the resignation of Shri Niranjan Varma from the Committee and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

6. Motion

Shri Bhagwat Jha Azad moved the following motion:-

"That the statements made by the Minister of External Affairs on the 24th and 25th June, 1971 regarding (i) the shipment of American arms to Pakistan and (ii) his recent visit to certain foreign countries, be taken into consideration."

The following Members took part in the debate:---

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Jyotirmoy Bosu
- (3) Shri K. D. Malaviya
- (4) Shri H. N. Mukerjee
- (5) Shri C. M. Stephen
- (6) Shri Samar Mukherjee
- (7) Dr. V. K. R. Varadaraja Rao
- (8) Shri Krishnan Manoharan
- (9) Dr. Henry Austin
- (10) Shri Shyamnandan Mishra
- (11) Shri Dinesh Singh
- (12) Shri Erasmo de Sequeira
- (13) Shri Chintamani Panigrahi
- (14) Shri Piloo Mody
- (15) Shri V. K. Krishna Menon
- (16) Shri Sat Pal Kapur
- (17) Shri R. D. Bhandare
- (18) Shri Samar Guha
- (19) Shrimati Sheela Kaul
- (20) Shri Jambuwant Dhote
- (21) Shri Syed Ahmed Aga
- (22) Shri M. M. Hashim
- (23) Shri Shibban Lal Saksena
- (24) Shri Ram Deo Singh
- (25) Sardar Swaran Singh

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Shri Bhagwat Jha Azad replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th June, 1971).

S. L. SHAKDHER,

Secretary.

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GMGIPND-LS I-982 (D) LS-28-6-71-810.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, June 29, 1971/Asadha 8, 1893 (Saka)

No. 39

1. Starred Questions

Starred Questions Nos. 781, 783, 785, 790, 792, 797-800, 803 and 810 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3303-3337, 3339-3421 and 3423-3454 were laid on the Table.

· 3 Calling Attention

Shri B. R. Shukla called the attention of the Minister of External Affairs to the reported recent anti-Indian riots in South Nepal resulting in about 1,000 Indians leaving Nepal for Purnea district of Bihar

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report of the Khadi and Village Industries Commission, Bombay, for the year 1969-70 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above documents could not be laid on the Table simultaneously.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution for the year 1969-70.

5. Financial Committees-1970-71 (A Review)-Laid on the Table

Secretary laid on the Table a copy of the "Financial Committees, 1970-71 (A Review)".

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th June, 1971, Rajya Sabha agreed without any amendment to the Maintenance of Internal Security Bill, 1971, passed by Lok Sabha on the 18th June, 1971.

7. The Budget (General) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 90 to 94, 144 and 145 for which the Ministry of Communications is responsible commenced and was concluded.

Seventy-six cut motions (Nos. 1 to 3, 6 to 13, 16 to 25, 35 to 48, and 55 to 95) were moved and negatived.

All the Demands for Grants for which the Ministry of Communications is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

8. Intimation Regarding Conviction of Member

The Chairman informed the House of a communication dated the 28th June, 1971 from the Special Railway Magistrate and Magistrate First Class, Bhopal, to the Speaker, intimating that Shri B. S. Chowhan, Member, Lok Sabha, was tried on the 28th June, 1971 at Bhopal before the Special Railway Magistrate and Magistrate First Class on charges under Sections 120 and 128, Indian Railways Act and after a trial lasting for one day, the Member was found guilty of above offences and was sentenced to imprisonment for one day.

9. The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 63 to 67 and 132 for which the Ministry of Labour and Rehabilitation is responsible commenced.

Thirty-one cut motions (Nos. 8, 10 to 36 and 38 to 40) were moved.

The discussion was not concluded.

****10.** Proclamation in relation to West Bengal-Laid on the Table

The Minister of State for Home Affairs laid on the Table a copy each of the following:----

- (i) A copy of the Proclamation (Hindi and English versions) dated the 29th June, 1971, issued by the President under clause (1) of article 356 of the Constitution in relation to the State of West Bengal, published in Notification No. G.S.R. 984 in Gazette of India dated the 29th June, 1971, under article 356(3) of Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 29th June, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 985 in Gazette of India dated the 29th June, 1971.
- (2) A copy of the Report (Hindi and English versions) of the Governor of West Bengal dated the 28th June, 1971 to the President.

11. Statement by Prime Minister

The Prime Minister made a statement regarding the appointment of a Minister of Cabinet rank as Minister without portfolio to deal with the problems relating to West Bengal.

**Laid at 5-35 P.M.

12. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th June, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses to consider the question of amendments to election law and nominated the following members to serve on the said Joint Committee:—

- (1) Shri Lal K. Advani
 - (2) Shri Narayana Kalliyana Krishnan
 - (3) Shri V. B. Raju
 - (4) Shri Triloki Singh
 - (5) Shri Awadheshwar Prasad Sinha
 - (6) Shri Sawaisingh Sisodia
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(7) Shri Mahavir Tyagi

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th June, 1971).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN PART I

(Brief Record of Proceedings)

Wednesday, June 30, 1971 Asadha, 9, 1893 (Saka)

No. 40

1. Starred Questions

Starred Questions Nos. 812, 814, 817-819, 821, 827-829, 831-834, 836, 838 and 840 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3455-3463, 3465-3528, 3530-3546, 3548-3551 and 3553-3564 were laid on the Table.

1 /3. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Steel and Mines to the reported acute shortage of coal in the country which has affected industrial production and the building activities.

The Minister of Steel and Mines made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy of the Mysore Fire Force (Cadre and Recruitment) Rules, 1971, published in Notification No. G.S.R. 163 in Mysore Gazette dated the 3rd June, 1971, under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (2) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneusly.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Third Report of the Committee on Private Members' Bills and Resolutions.

6. The Budget (General) 1971-72-Demand for Grants

Discussion on the Demands for Grants Nos. 63 to 67 and 132 for which the Ministry of Labour and Rehabilitation is responsible and the cut motions thereto moved on the 29th June, 1971, continued.

The discussion was not concluded.

7. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri B. K. Daschowdhury raised a half-an-hour discussion on points arising out of the answer given on the 24th June, 1971 to Unstarred Question No. 3056 regarding requests for arbitration from allottees of East Pakistan Displaced Persons Colony, Kalkaji, New Delhi.

Shri Balgovind Verma replied to the discussion-

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st July, 1971).

S. L. SHAKDHER, Secretary.

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LOK SABHA

BULLETIN-PART J

[Brief Record of Proceedings]

Thursday, July 1, 1971 Asadha 10, 1893 (Saka)

No. 41

1. Obituary Reference on Death of Soviet Cosmonauts

The Prime Minister and the Speaker made references to the tragic death of three Soviet cosmonauts of the spaceship Soyuz-11.

Thereafter, Members stood in silence for a short while to express their sorrow.

2. Starred Questions

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Starred Questions Nos. 841, 843-845, 847-851, 855, and 857 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3565, 3566, 3568-3580. 3582-3594 and 3596-3678 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table: ---

- (1) A copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review (Hindi and English versions) by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1969-70.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A copy of the Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Second Amendment) Order, 1971 G.S.R. 943-A in Gazette of India dated the 14th June, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. The Budget (General) 1971-72-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 63 to 67 and 132 for which the Ministry of Labour and Rehabilitation is responsible and the cut motions thereto moved on the 29th June, 1971, continued and was concluded.

The cut motions moved on the 29th June, 1971 were negatived.

All the Demands for Grants for which the Ministry of Labour and Rehabilitation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

 \checkmark (ii) Discussion on the Demands for Grants Nos. 78 to 80 and 137 for which the Ministry of Steel and Mines is responsible commenced.

Seventy cut motions [Nos. 1 to 11, 16 to 28 and 41 to 86] were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

(Brief Record of Proceedings)

Friday, July 2, 1971 Asadha 11, 1893 (Saka)

No. 42

1. Starred Questions

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Starred Questions Nos. 871, 872, 874-877, 879-882, 884 and 885 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions No. 3679-3686, 3688-3727, 3729-3740, 3742-3775, 3777-3779 and 3781-3844 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Steel and Mines regarding setting up of Hospet Steel Plant was orally answered and supplementaries were also answered thereon.

14. Calling Attention

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Shri Baksi Nayak called the attention of the Minister of Foreign Trade to the reported six months' notice formally served on India by the British authorities to terminate the Indo-British Trade Agreement of 1939.

The Minister of Foreign Trade made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table :---

(1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :---

Fourth Lok Sabha

- 1. Statement No. XXXIII-Fourth Session, 1968.
- 2. Statement No. XXVII-Fifth Session, 1968.
- 3. Statement No. XX-Sixth Session, 1968.
- 4. Statement No. XXV-Seventh Session, 1969.
- 5. Statement No. XV-Eighth Session, 1969,

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- 6. Statement No. XIII—Ninth Session, 1969.
- 7. Statement No. XV-Tenth Session, 1970.
- 8. Statement No. VI-Eleventh Session, 1970.
- 9. Statement No. V-Twelfth Session, 1970.

Fifth Lok Sabha

- 10. Statement No. II-First Session, 1971.
- 11. Statement No. I-Second Session, 1971.
- (2) (i) A copy of the Khuda Bakhsh Oriental Public Library Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1695 in Gazette of India dated the 26th September, 1970, under sub-section (3) of section 27 of the Khuda Bakhsh Oriental Puplic Library Act, 1969.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) (i) A copy of the Indian Museum Recruitment Rules, 1970
 (Hindi and English versions) published in Notification No.
 G.S.R. 1681 in Gazette of India dated the 19th September, 1970, under sub-section (3) of section 15A of the Indian Museum Act, 1910.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy of the Central Excise (Seventh Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 918 in Gazette of India dated the 5th June, 1971 under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy of Notification No. G.S.R. 962 (Hindi and English versions) published in Gazette of India dated the 19th June, 1971, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :--
 - (i) G.S.R. 774 published in Gazette of India dated the 24th May, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 941 to G.S.R. 943 published in Gazette of India dated the 10th June, 1971 together with an explanatory memorandum.
- (7) A copy each of the following Notifications under sub-section
 (4) of section 71 of the Mysore Excise Act, 1965 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :---
 - (i) The Mysore Excise (Denatured Spirit and Denatured Spirituous Preparations) (Amendment) Rules. 1971, published in Notification No. G.S.R. 36 in Mysore Gazette dated the 4th February, 1971.

- (ii) The Mysore Excise (Distillery and Warehouse) (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 53 in Mysore Gazette dated the 25th February, 1971.
- (iii) The Mysore Excise (Denatured Spirit and Denatured Spirituous Preparations), (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 92 in Mysore Gazette dated the 1st April, 1971.

6. Assent to Bills

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Secretary laid on the Table following six Bills passed by the Houses of Parliament during the current session and assented to:---

- (1) The Appropriation (Railways) No. 2 Bill, 1971.
- (2) The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971.
- (3) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971.
- (4) The Mysore State Legislature (Delegation of Powers) Bill, 1971.
- (5) The Delhi Sikh Gurdwaras (Management) Bill, 1971.
- (6) The Punjab Appropriation Bill, 1971.

7. Statement by Minister

The Minister of State for Finance laid on the Table a statement correcting the reply given on the 25th June, 1971 to Starred Question No. 736 regarding cultivation of optum.

8. The Budget (General) 1971-72-Demands for Grants

 \checkmark (i) Discussion on the Demands for Grants Nos. 78 to 80 and 137 for which the Ministry of Steel and Mines is responsible and the cut motions thereto moved on the 1st July, 1971, continued and was concluded.

The cut motions moved on the 1st July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Steel and Mines is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

 \checkmark (ii) Discussion on the Demands for Grants Nos. 33 to 35 and 124 for which the Ministry of Foreign Trade is responsible commenced.

Fifty-eight cut motions [Nos. 1, 2, 7 to 12, 14 to 47 and 50 to 65] were moved.

The discussion was not concluded.

9. Motion Regarding Third Report of Committee on Private Members' Bills and Resolutions

Shri Amarnath Vidyalankar moved the following motion:----

"That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th June, 1971."

The motion was adopted,

10: Private Member's Resolution-Debate Adjourned

Discussion on the following Resolution moved by Shri Samar Guha and the amendments thereto moved on the 18th June, 1971, continued:—

"This House resolves that in view of our national commitment to the sacred principles of freedom, democracy and socialism and for bringing an end to the savage genocide of the people of Bangla Desh by the Pakistani Army and efficaciously dealing with the vast problems of millions of the uprooted refugees and for eventual ushering in a new era of peace, progress and prosperity in the sub-continent, the Government of India should give immediate recognition to the Government of the People's Republic of Bangla Desh and offer all assistance necessary for early consolidation of their national freedom."

An amendment to amendment moved by Shri S. M. Banerjee on the 18th June, 1971, was moved by Shri S. M. Banerjee.

The following Members took part in the debate:--

- (1) Shri H. M. Patel
- (2) Shri Dinesh Chander Goswami
- (3) Shri Indrajit Gupta
- (4) Shri Rajaram Dada Saheb Nimbalkar
- (5) Shri Madhu Dandavate
- (6) Shri B. K. Daschowdhury
- (7) Shri V. K. Krishna Menon
- (8) Shri P. R. Das Munsi
- (9) Shri Jambuwant Dhote
- (10) Shri Shashi Bhushan
- (11) Shri Phool Chand Verma
- (12) Shri Murasoli Maran
- (13) Shri R. N. Sharma
- (14) Shri Shibban Lal Saksena
- (15) Shri M. Satyanarayan Rao
- (16) Sardar Swaran Singh

Shri Samar Guha replied to the debate.

Before Shri Samar Guha's speech was finished, a motion that the debate on the Resolution be adjourned *sine die*, was moved by Shri **Raj Baha**dur and was adopted.

✓ 11. Private Member's Resolution—Under Consideration

Shri A. K. Gopalan moved the following Resolution:-

"This House is of the opinion that the Government should take firm line of supporting the National Liberation movements and condemn in unequivocal terms the American aggression in three Indo-Chinese States, give recognition to Provisional Revolutionary Government of South Vietnam, and full recognition to the Governments of Democratic Republic of Vietnam, Korean People's Democratic Republic and German Democratic Republic." His speech was not concluded.

The discussion was not concluded.

12. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 23rd June, 1971 to Unstarred Question No. 2915 regarding Test Breeder Reactor.

Shri Krishna Chandra Pant replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 5, 1971 Asadha 14, 1893 (Saka)

No. 43

1. Starred Questions

Starred Questions Nos. 901—903, 905, 908—910, 914, 915, 917, 918, 924— 927, 929 and 930 were orally answered. Replies to Starred Questions Nos. 904, 906, 907, 912, 913, 916, 919—923 and 928 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3845—3932, 3934—3939 and 3941— 3945 were laid on the Table.

/3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Works and Housing regarding unlawful sale of land in Delhi was orally answered and supplementaries were also answered thereon.

✓ 4. Calling Attention

Shri Birender Singh Rao called the attention of the Minister of Irrigation and Power to the situation arising out of the reported heavy floods in Kerala, Uttar Pradesh and Bihar.

The Minister of Irrigation and Power made a statement in regard thereto.

5. Paper laid on the Table

A statement (Hindi and English versions) indicating the result of Central Government Market Borrowings during 1971-72, was laid on the Table.

6. Resignation by Member

The Speaker informed the House that Shri T. Thirthagiri Gounder, an elected Member from Krishnagiri constituency of Tamil Nadu, had resigned his seat in Lok Sabha with effect from the 2nd July, 1971.

7. Statement by Minister

The Minister of Petroleum and Chemicals laid on the Table a statement correcting the answer given on the 7th June, 1971 to a Supplementary by Shri D. D. Desai on Starred Question No. 313 regarding Utilization of Rostam Crude Oil.

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8. Motion for Election to Committee

Shri A. K. Kisku moved the following motion:-

"That in pursuance of Rule 20(10 & 11), read with Rule 24(2), of the Rules, Regulations and Bye-laws of the Central Council for Research in Indian Medicine and Homoeopathy, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Central Council for Research in Indian Medicine and Homoeopathy."

The motion was adopted.

9. Government Bill—Introduced

The Public Premises (Eviction of Unauthorised Occupants) Bill, 1971.

The motion for leave to introduce the Bill moved by Shri I. K. Gujral was opposed. The motion was adopted and the Bill was introduced.

10. The Budget (General 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 33 to 35 and 124 for which the Ministry of Foreign Trade is responsible and the cut motions thereto moved on the 2nd July, 1971, continued.

The discussion was not concluded.

✓ 11. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri A. K. Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 2nd June, 1971 to Starred Question No. 234 regarding decline in coir exports.

Shri A. C. George replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th July, 1971).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 6, 1971 Asadha 15, 1893 (Saka)

No. 44

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri A. K. Gopalan, S. M. Banerjee, Hukam Chand Kachwai, M. Satyanarayan Rao, C. Chittibabu, Khemchandbhai Chavda and Rana Bahadur Singh made references to the passing away of Shri Rup Narain, who was a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a nark of respect.

2. Starred Questions

Starred Questions Nos 931, 932, 934—938, 940—943, 945, 946, 948 and 951 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3946-3956, 3958-3976, 3978-4035, 4037-4052 and 4054-4103 were laid on the Table.

4. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of External Affairs to the reported supply of arms to Pakistan by the U.S.S.R. and France and the reaction of the Government thereto.

The Minister of External Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1969-70.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the period 25th July, 1969 to 31st March, 1970.

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- (b) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the period 25th July, 1969 to 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1969-70.
- (b) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. The Budget (General) 1971-72-Demands for Grants

U (i) Discussion on the Demands for Grants Nos. 33 to 35 and 124 for which the Ministry of Foreign Trade is responsible and the cut motions thereto moved on the 2nd July, 1971, continued and was concluded.

The cut motions moved on the 2nd July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Foreign Trade is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demand for Grants Nos. 71 and 133 for which the Ministry of Petroleum and Chemicals is responsible commenced and was concluded.

Two cut motions [Nos. 1 and 2] were moved and negatived.

All the Demands for Grants for which the Ministry of Petroleum and Chemicals is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th July, 1971).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 7, 1971 Asadha, 16, 1893 (Saka)

No. 45

1. Starred Questions

Starred Questions Nos. 963, 967—974, 976, 978, 979, 985, 988 and 990 were orally answered. Replies to remaining questions were laid on the Table-

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4104—4114, 4116—4185, 4187— 4210, 4212, 4213 and 4216—4225 were laid on the Table.

3. Calling Attention

 \checkmark Shri Ramsahai Pandey called the attention of the Minister of Home Affairs to the reported crossing of ceasefire line by Pakistani infiltrators in Jammu and Kashmir and Pakistani plans to send more infiltrators into Kashmir for subversive activities.

The Minister of State for Home Affairs made a statement in regard therto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1971, published in Notification No. G.S.R. 897 in Gazette of India dated the 5th June, 1971.
 - (ii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1971, published in Notification No. G.S.R. 858 in Gazette of India dated the 5th June, 1971.
- (2) (i) A copy of the Cotton Textiles (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 324 in Gazette of India dated the 16th January, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

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(3) A copy of the Export of Cast Iron Manhole Covers and Frames (Inspection) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2155 in Gazette of India dated the 28th May, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

5. Statement by Minister

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The Deputy Minister of Railways made a statement on the train accident between Hotar and Magrahat stations on the Eastern Railway on the 6th July, 1971.

6. Motion for Election to Committee

Shri A. C. George moved the following motion:-

"That in pursuance of sub-section (3) (f) of section 4 of the Tea Act, 1953, read with Rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board."

The motion was adopted.

7. The Budget (General) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nov. 57 to 59 and 129 for which the Ministry of Information and Broadcasting is responsible commenced.

Forty-three cut motions [Nos. 1 to 29 and 31 to 44] were moved.

The discussion was not concluded.

8. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on the 25th June, 1971 to Starred Question No. 744 regarding Demands by All India Kisan Sabha for Institutional Credit for Agricultural Sector.

Shri K. R. Ganesh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th July, 1971).

S. L. SHAKDHER, Secretary.



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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 8, 1971 Asadha 17, 1893 (Saka)

No. 46

1. Starred Questions

Starred Questions Nos. 991-994, 996, 997, 999 and 1002-1004 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4226–4228, 4230–4259, 4261– 4276 and 4278–4351 were laid on the Table.

3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Shipping and Transport to the reported malpractices and irregularities by certain shipping companies in the import of newsprint through the State Trading Corporation resulting in loss of crores of rupees of foreign exchange to the country.

The Minister of Shipping and Transport made a statement in regard thereto.



4. Papers Laid on the Table

A copy each of the following papers (Hindi and English versions) were laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1969-70.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. The Budget (General) 1971-72-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 57 to 59 and 129 for which the Ministry of Information and Broadcasting is responsible and the cut motions thereto moved on the 7th July, 1971 continued and was concluded.

The cut motions moved on the 7th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Information and Broadcasting is responsible, as shown under column 4 of the print-

ed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 5, 111 and 112 for which the Ministry of Defence is responsible commenced.

Thirty-four cut motions (Nos. 1 to 34) were moved.

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The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th July, 1971.)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 9, 1971 Asadha 18, 1893 (Saka)

No. 47

1. Starred Questions

Starred Questions Nos. 1021, 1023, 1025, 1026, 1029, 1031-1035 and 1040 were orally answered. Replies to Starred Questions Nos. 1022, 1024, 1027, 1028, 1030, 1036, 1037, 1039 and 1041-1050 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4352-4468 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Compotroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Industrial Finance Corporation (Issue and Management of Bonds) Amendment Regulations, 1971 (Hindi and English versions) published in Notification No. 2|71 in Gazette of India dated the 5th June, 1971, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 961 published in Gazette of India dated the 19th June, 1971 together with an explanatory memorandum.
 - (ii) G|S|R| 964 published in Gazette of India dated the 22nd June, 1971 together with an explanatory memorandum.
 - (iii) G.S.R. 977 published in Gazette of India dated the 26th June, 1971 together with an explanatory memorandum.
- (iv) G.S.R. 978 published in Gazette of India dated the 26th June, 1971 together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:---

- (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1971, published in Notification No. G.S.R. 911 in Gazette of India dated the 5th June, 1971.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-eighth Amendment Rules, 1971, published in Notification No. G.S.R. 912 in Gazette of India dated the 5th June, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1971, published in Notificatioin No. G.S.R. 913 in Gazette of India dated the 5th June, 1971.
- (iv) The Customs and Central Encise Duties Export Drawback (General) Thirtieth Amendment Rules, 1971, published in Notification No. G.S.R. 914 in Gazette of India dated the 5th June, 1971.
- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1971, published in Notification No. G.S.R. 915 in Gazette of India dated the 5th June, 1971.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1971, published in Notification No. G.S.R. 916 in Gazette of India dated the 5th June, 1971.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1971, published in Notification No. G.S.R. 917 in Gazette of India dated the 5th June, 1971.
- (5) (i) A copy of the Annual Report of the School of Planning and Architecture, New Delhi, for the year 1969-70.
 - (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.

4. Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the current session and assented to:---

- (1) The General Insurance (Emergency Provisions) Bill, 1971.
- (2) The Gold (Control) Amendment Bill, 1971.
- (3) The Maintenance of Internal Security Bill, 1971.

5. Government Bills—Introduced

- (1) The International Airports Authority Bill, 1971.
 - (2) The Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971.

6. The Budget (General) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 5, 111 and 112 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 8th July, 1971, continued.

The discussion was not concluded.

7. Private Members' Bills-Introduced

- (1) The Boundary Commission Bill, 1971 by Shri Madhu Dandavate.
- (2) The Constitution (Amendment) Bill, 1971 (Amendment of articles 19 and 326) by Dr. Laxminarain Pandey.
- (3) The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A, 23B and 23C) by Shri Madhu Dandavate.
- (4) The Constitution (Amendment) Bill, 1971 (Amendment of article 368) by Shri Atal Bihari Vajpayee.
- (5) The Constitution (Amendment) Bill, 1971 (Substitution of article 370) by Shri Atal Bihari Vajpayee.
- (6) The Possession of Fire-arms and Ammunition Bill, 1971 by Shri R. R. Sharma.

8. Private Member's Bill---Negatived

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The Prevention of Conversion Bill, 1971 by Shri Jagannathrao Joshi

Discussion on the motion for consideration of the Bill moved by Shri Jagannathrao Joshi on the 25th June, 1971, continued.

The following Members took part in the debate:---

- (1) Shri G. Viswanathan
- (2) Shri S. M. Banerjee
- (3) Shri F. H. Mohsin

Shri Jagannathrao Joshi replied to the debate.

The motion for consideration of the Bill was negatived.

9. Private Member's Bill-Withdrawn

The Parliament (Prevention of Disqualification) Amendment Bill, 1971 (Amendment of section 3) by Shri N. Sreekantan Nair

The motion for consideration of the Bill was moved by Shri N. Sreekantan Nair.

The following Members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri K. M. "Madhukar"
- (3) Dr. Kailas
- (4) Shri R. R. Sharma
- (5) Shri G. Viswanathan

- (6) Shri M. R. Gopal Reddy
- (7) Shri Shashi Bhushan
- (8) Shri H. R. Gokhale

Shri N. Sreekantan Nair replied to the debate.

The Bill was withdrawn by leave of the House.

1. 10. Private Member's Bill-Under Consideration

The Gift-tax (Amendment) Bill 1971 (Amendment of sections 22, 28, etc.) by Shri S. C. Samanta

The motion for consideration of the Bill was moved by Shri S. C. Samanta.

Shri K. R. Ganesh took part in the debate.

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The discussion was not concluded.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 12th July, 1971)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 12, 1971 Asadha 21, 1893 (Seka)

No. 48

1. Starred Questions

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Starred Questions Nos. 1051, 1053, 1054, 1056, 1059, 1061-1065, 1067 and 1070 were orally answered. Starred Question No. 1069 had been postponed for answer on 19-7-1971. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4469–4476, 4478–4491, 4493–4517, 4519–4536, 4538–4549 and 4551–4568 were laid on the Table.

 \checkmark Statement by the Minister of Health and Family Planning correcting the reply given on the 7th June, 1971 to Unstarred Question No. 1451 regarding Plastic Cornea Crafting, was also lated on the Table.

3. Calling Attention

1.

Shri G. P. Yadav called the attention of the Minister of External Affairs t_0 the reported decision of U.S.A. to supply arms worth 35 million dollars to Pakistan under personal orders of President Nixon.

..... The Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) Review by the Government on the working of the Hindustan Latex Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Hindustan Latex Limited, New Delhi for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 938 in Gazette of India dated the 12th June, 1971, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (3) A copy each of the following documents (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

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- (i) Report on the working and activities of the Central Bank of India for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of India for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the period 19th July. 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the period 19th July. 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.

(xiii) Report on the working and activities of the Bank of Maharashtra for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and activities of the Indian Overseas Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.

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(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956;—

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- (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. The Budget (General) 1971-72-Demands for Grants

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(i) Discussion on the Demands for Grants Nos. 1 to 5, 111 and 112 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 8th July, 1971, continued and was concluded.

The cut motions moved on the 8th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Defence is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

 \checkmark (ii) Discussion on the Demands for Grants Nos. 81 to 84, 138 and 139 for which the Ministry of Tourism and Civil Aviation is responsible commenced and was concluded.

Thirty-two cut motions [Nos. 20 t_0 24 and 37 to 63] were moved and negatived.

All the Demands for Grants for which the Ministry of Tourism and Civil Aviation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

9. Half-An-Hour Discussion on Matters Arising Out of Answer to Question

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 18th June, 1971 to Starred Question No. 582 regarding PL-480 funds for educational activities.

Shri Siddhartha Shankar Ray replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th July, 1971),

S. L. SHAKDHER, Secretary,

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 13, 1971 Asadha 22, 1893 (Saka)

No. 49

co.1. Starred Questions

for

Starred Questions Nos. 1081—1084, 1087—1089, 1091, 1093—1096, 1098 net and 1099 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4569-4602 and 4604-4714 were laid on the Table.

3. Calling Attention

Shri Nuggehalli Shivappa called the attention of the Minister of Irrigation and Power to the reported statement of the Chief Minister of Tamil Nadu and the resolution passed by the Tamil Nadu Legislative Assembly demanding that the Central Government should refer the Cauvery waters dispute to a Tribunal and restrain the Mysore Government from going ahead with the construction of Hemavati and other projects in the Cauvery basin.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi version) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the year 1969-70.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the period 26th June, 1969 to 31st March, 1970.
 - (ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the period 26th June, 1969 to 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Report of Public Accounts Committee

Shri C. C. Desai presented the Third Report of the Public Accounts Committee regarding paragraph 36 of Audit Report (Civil) 1970 relating to Exploratory Tubewells Organisation.

6. The Budget (General) 1971-72-Demands for Grants

Combined discussion on the following items of business commenced:-

- *(i) Demands for Grants Nos. 6 to 10 and 113 for which the Ministry of Education and Social Welfare is responsible.
- **(ii) Demands for Grants Nos. 98 to 100 for which the Department of Culture is responsible.

Forty-one cut motions [Nos. 6 to 8 and 12 to 49] relating to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th July, 1971).

S. L. SHAKDHER, Secretary.

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GMGIPND-LSI-1266 (D) LS-13-7-71-810.

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, July 14, 1971/Asadha 23, 1893 (Saka)

No. 50

1. Starred Questions

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Starred Questions Nos. 1112, 1114, 1116—1125, 1127—1129 and 1131 were orally answered Replies to Starred Questions Nos. 1113, 1115, 1126, 1130 and 1132—1140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4715-4746 and 4748-4870 were laid on the Table.

3. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of Home Affairs to the reported killing in prison of five political prisoners in Alipore Special Jail, Calcutta, during the alleged jail-break sttempt on the 11th July, 1971.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Indian Telegraph (Fifth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 799 in Gazette of India dated the 29th May, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the *£ll* India Services Act, 1951:—
 - (i) The Indian Administrative Service (Recruitment) Third Amendment Rules, 1971, published in Notification No. G.S.R. 980 in Gazette of India dated the 26th June, 1971.
 - (ii) The Indian Police Service (Recruitment) Third Amendment Rules, 1971, published in Notification No. G.S.R. 981 in Gazette of India dated the 26th June, 1971.

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- (iii) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1971, published in Notification No. G.S.R. 982 in Gazette of India dated the 26th June, 1971.
- (iv) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1971, published in Notification No. G.S.R. 983 in Gazette of India dated the 26th June, 1971.
- (3) A copy of Notification No. S.O. 2197 (Hindi version) published in Gazette of India dated the 5th June, 1971 containing cerrigendum to Hindi version of Notification No. S.O. 1304 dated the 28th March, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.
- (4) (i) A copy each of the Annual Reports (Hindi and English ersions) of the Indian Council of Agricultural Research, New Delhi for the year 1967-68 and 1968-69.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (5) A copy of the Export of ignorganic Chemicals (Inspection) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2454-B in Gazette of India dated the 24th June, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (6) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1969-70 and the Audit Report thereon.

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5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Public Accounts Committee

Shri C. C. Desai presented the First Report of the Public Accounts Committee regarding Audit Report (Civil) 1970 and Appropriation Accounts (Civil) 1968-69 relating to the Ministry of External Affairs, Department of Industrial Development and Department of Rehabilitation.

7. Statement by Minister

The Minister of State for Home Affairs made a statement correcting the answer given on the 30th June, 1971 to a supplementary by Shri Vikram Mahajan on Starred Question No. 814 regarding appointment of a lawyer to assist the proceedings of the Netaji Enquiry Commission.

8. The Budget (General) 1971-72-Demands for Grants

Combined discussion on the following items of business continued and was concluded:---

- *(i) Demands for Grants Nos. 6 to 10 and 113 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 13th July, 1971.
- *(ii) Demands for Grants Nos. 98 to 100 for which the Department of Culture is responsible.

*Discussed to gether.

All the cut motions relating to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, moved on the 13th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

All the Demands for Grants for which the Department of Culture is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 53 to 56 and 128 for which the Ministry of Industrial Development is responsible commenced.

Forty cut motions (Nos. 1 to 7, 18 to 29, 32 to 42 and 45 to 54) were moved.

The discussion was not concluded.

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\checkmark 9. Half-an-Hour Discussion on matters arising out of answer to Question

Shri Indrajit Gupta raised a half-an-hour discussion on points arising out of the answer given on the 7th July, 1971 to Starred Question No. 971 regarding purchase of films for exhibition on reciprocal basis by India and Soviet Union and no similar arrangements with U.S.A.

Shri Lalit Narayan Mishra replied t_0 the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 15, 1971 Asadha 24, 1893 (Saka)

No. 51

1. Starred Questions

Starred Questions Nos. 1141, 1142, 1144, 1145, 1147, 1148, 1153, 1154, 1157, 1158 and 1160 were orally answered. Replies to Starred Questions Nos. 1146, 1149–1152, 1155, 1156, 1159 and 1161–1170 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4871-4892, 4894-4914, 4917-4923, 4925-4953, 4955, 4957-5004 and 5006-5015 were laid on the Table.

***3.** Calling Attention

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Shri S. M. Banerjee called the attention of the Minister of Defence to the reported violation of security rules by American T. V. men in collaboration with an Indian photographer and pictures taken by them of army installations in Assam and Tripura.

The Minister of Defence made a statement in regard thereto.

4 Papers laid on the Table

The following papers were laid on the Table:----

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1969-70.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Triveni Structurals Limited for the year 1969-70.
 - (ii) Annual Report of the Triveni Struturals Limited for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Eharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1969-70.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and l Auditor General thereon.
- (2) A copy of Notification No. G.S.R. 969 (Hindi and English versions) published in Gazette of India dated the 26th June, 1971, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964 under sub-section (1) of section 12A of the Essential Commodities Act, 1955.

5 Report of Public Accounts Committee

Shrimati Mukul Banerji presented the Sixth Report of the Public Accounts Committee regarding paragraph 80 of Audit Report (Civil) 1970 relating to Delhi Milk Scheme.

6. The Budget (General) 1971-72-Demands for Grants

 \checkmark (i) Discussion on the Demands for Grants Nos. 53 to 56 and 128 for which the Ministry of Industrial Development is responsible and the cut motions thereto moved on the 14th July, 1971, continued and was concluded.

The cut motions moved on the 14th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Industrial Development is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 28 to 32, 122 and 123 for which the Ministry of Agriculture is responsible commenced.

Thirty-three cut motions [Nos. 10, 12, 16 to 20, 22 and 34 to 58] were moved.

The discussion was not concluded.

7. Report of Business advisory committee

Shri Raj Bahadur presented the Third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th July, 1971).

S. L. SHAKDHER,-Secretary.-

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BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 16, 1971 Asadha 25, 1893 (Saka)

No. 52

1. Starred Questions

Starred Questions Nos. 1171, 1172, 1174-1176, 1179, 1180, 1183 and 1184 were orally answered. Replies to remaining questions were laid on the Table.

· 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5016-5049, 5051-5100 and 5103-5165 were laid on the Table.

3/ Calling Attention

Shri Tridib Chaudhuri called the attention of the Minister of Railways to the reported blowing up of Railway track between Majdia and Burnpur in the Sealdah Division of Eastern Railway by explosive mines placed by Pakistani saboteurs.

The Minister of Railways made a statement in regard thereto.

4 Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the period 1st August, 1969 to 31st March, 1970.
- (2) A copy of Notification No. G.S.R. 986 (Hindi and English versions) published in Gazette of India dated the 29th June, 1971 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (3) A copy of Notification No. G.S.R. 987 (Hindi and English versions) published in Gazette of India dated the 1st July, 1971, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1969-70.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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5. Report of Public Accounts Committee

Shri C. C. Desai presented the Fourth Report of the Public Accounts Committee regarding Audit Reports on the Accounts of the Indian Council of Agricultural Research for the years 1966-67, 1967-68 and 1968-69.

6. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th July, 1971.

7. Statement by Minister

The Minister of Petroleum and Chemicals made a statement regarding the appointment of a Committee to investigate into certain aspects of the working of the Oil and Natural Gas Commission.

8. Motion regarding Third Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:---

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 15th July. 1971."

The motion was adopted.

9. Government Bill—Introduced

, The West Bengal State Legislature (Delegation of Powers) Bill, 1971.

The motion for leave to introduce the Bill moved by Shri Krishna Chandra Pant was opposed. The motion was adopted and the Bill was introduced.

10. The Budget (General) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 28 to 32, i22 and 123 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 15th July, 1971 continued.

The discussion was not concluded.

11. Motion Regarding Fourth Report of Committee on Private Members' Bills and Resolutions

Shri Ramavatar Shastri moved the following motion:---

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House In the 14th July, 1971."

The motion was adopted.

12. Private Member's Resolution-Negatived

, Shri A. K. Gopalan concluded his speech on the following Resolution moved by him on the 2nd July, 1971:---

"This House is of the opinion that the Government should take firm line of supporting the National Liberation movements and condemn in unequivocal terms the American aggression in three Indo-Chinese States, give recognition to provisional Revolutionary Government of South Vietnam, and full recognition to the Governments of Democratic Republic of Vietnam, Korean People's Democratic Republic and German Democratic Republic."

Four amendments were moved by Sarvashri K. M. "Madhukar" and Ranen Sen.

Amendments Nos. 1, 2 and 5 by Sarvashri Bibhuti Mishra, K. M. "Madhukar" and Ranen Sen, respectively were ruled out of order.

The following Members took part in the debate:---

- (1) Shri Ranen Sen
- (2) Shri R. P. Ulaganambi
- (3) Shri G. P. Yadav
- (4) Shri Shashi Bhushan
- (5) Shri Indrajit Gupta
- (6) Shri M. R. Gopal Reddy 🖍
- (7) Sardar Swaran Singh

Shri A. K. Gopalan replied to the debate.

The amendments moved were negatived

The Resolution was also negatived.

13. Private Member's Resolution—Under Consideration

Shri Shashi Bhushan moved the following Resolution:

"This House is of opinion that the Constitution be so amended as to provide explicitly for the joint sitting of the two Houses of Parliament for passing a Bill to amend the Constitution when such a Bill, having been passed by the Lok Sabha, is rejected by the Rajya Sabha."

An amendment was moved by Shri M. C. Daga.

The following Members took part in the debate:---

- (1) Shri V. K. Krishna Menon
- (2) Shri Raja Kulkarni
- (3) Shri S. M. Banerjee
- (4) Shri Vayalar Ravi
- (5) Shri M. C. Daga

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- (6) Shri Nawal Kishore Sinha
- (7) Shri Rajaram Dada Saheb Nimbalkar
- (8) Shri Amrit Nahata (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday. the 19th July, 1971).

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S. L. SHAKDHER,

Secretary.

GMGIPND-LS I-1368 (D) LS-16-7-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 19, 1971 Asadha 28, 1893 (Saka)

No. 53

1. Starred Questions

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Starred Questions Nos. 1202, 1203, 1206—1210, 1215, 1216, 1221, 1223, 1225, 1226, 1228 and 1229 were orally answered. Replies to remaining questions were laid on the Table

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5166-5180, 5182-5197, 5199-5208, 5210-5285 and 5287 were laid on the Table.

✓ 3. Calling Attention

Shri R. Balakrishna Pillai called the attention of the Minister c. Finance to the reported fake currency notes of various denominations, worth several crores of rupees, bearing the duplicate number of official notes clandestinely put into circulation in the country.

The Minister of State for Finance made a statement in regard thereto.

,4. Papers Laid on the Table

A copy each of the following papers (Hindi and English versions) were laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1969-70.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Report of Estimates Committee

Shri Kamal Nath Tewari presented the Second Report of the Estimates Committee on the Ministry of Shipping and Transport—Tuticorin and Mangalore Ports.

6. Report of Public Accounts Committee

Dr. Laxinarayan Pandey presented the Fifth Report of the Public Accounts Committee regarding Audit Report (Civil) 1970 relating to the Ministry of Works, Housing and Urban Development.

7. Statements by Ministers

(i) The Minister of Steel and Mines made a statement regarding the collapse of a portion of the roof of Steel Melting Shop of Rourkela Steel Plant.

 \checkmark (ii) The Minister of Railways made a statement regarding punctuality of trains.

8. The Budget (General) 1971-Demands for Grants

 \checkmark (i) Discussion on the Demands for Grants Nos. 28 to 32, 122 and 123 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 15th July, 1971 continued and was concluded.

The cut motions moved on the 15th July, 1971 were negatived.

All the Demands for Grants for which the Ministry of Agriculture is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

 \checkmark (ii) Discussion on the Demands for Grants Nos. 11 and 12 for which the Ministry of External Affairs is responsible commenced.

Forty-nine cut motions [Nos. 13 to 20 and 44 to 84] were moved.

The discussion was not concluded.

*9 The Mysore Budget-1971-72

Shri K. R. Ganesh laid on the Table a statement of the estimated receipts and expenditure of the State of Mysore for the year 1971-72, together with his statement thereon.

*10. The Gujarat Budget-1971-72

Shri K. R. Ganesh laid on the Table a statement of the estimated receipts and expenditure of the State of Gujarat for the year 1971-72, together with his statement thereon.

*11 The West Bengal Budget-1971-72

Shri K. R. Ganesh laid on the Table a statement of the estimated receipts and expenditure of the State of West Bengal for the year 1971-72, together with his statement thereon.

12. Half-An-Hour Discussion on Matters Arising Out of Answer to Question

Shri Shashi Bhushan raised a half-an-hour discussion on points arising out of the answer given on the 8th July, 1971 to Unstarred Question No. 4257 regarding workers laid off in Ganesh Flour Mills Limited, , Delbi.

Shri Balgovind Verma replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th July, 1971).



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GMGIPND-LS I-1406 (D) LS-19-7-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 20, 1971 Asadha 29, 1893 (Saka)

No. 54

1. Starred Questions

Starred Questions Nos. 1231, 1234, 1236, 1239—1241 and 1243—1248 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5288—5428 were laid on the Table.

73. Calling Attention

Shri Hari Kishore Singh called the attention of the Minister of External Affairs to the reported agreement between Nepal and China wherein China has been permitted by Nepal to survey Terai border near Indian border.

The Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1965:—
- (i) (a) Review (Hindi and English versions) by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1969-70.
 - (b) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review (Hindi and English versions) of the National Industrial Development Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report (Hindi and English versions) of the National Industrial Development Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Ac-

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counts and the comments of the Comptroller and Auditor General thereon.

(2) A copy (Hindi and English versions) of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1971.

5. Report and Minutes of Estimates Committee

Shri Piloo Mody presented the following Report and Minutes of the Estimates Committee:---

- (1) First Report on the Ministry of Shipping and Transport— Visakhapatnam Port.
- (2) Minutes of the sittings of the Estimates Committee relating to First and Second Reports on the Ministry of Shipping and Transport.

6. Report of Committee on Absence of Members

Shri S. C. Samanta presented the First Report of the Committee on Absence of Members from the Sittings of the House.

7. Motion Regarding Report of Joint Committee

Shri Jagannath Rao moved the following motion:----

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on amendments to election law upto the last day of the first week of the next session."

The motion was adopted.

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✓ 8 The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 11 and 12 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 19th July, 1971, continued and was concluded.

The cut motions moved on the 19th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of External Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st July, 1971).

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S. L. SHAKDHER, Secretary. Γ

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, July 21, 1971|Asadha 30, 1893 (Saka)

No. 55

1. Starred Questions

Starred Questions Nos. 1261—1271 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5429-5462, 5464-5471, 5473-5538 and 5540-5577 were laid on the Table.

/3. Calling Attention

Shri P. R. Das Munsi called the attention of the Minister of Railways to the reported non-availability of Soviet aid and assistance for the proposed Calcutta Tube Railway.

The Minister of Railways made a statement in regard thereto.

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4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India on Central Government (Civil) Revenue Receipts for the year 1969-70, under article 151(1) of the Constitution.
- (2) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1969-70 under section 26 of the Delhi Development Act, 1957.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1971, published in Notification No. G.S.R. 946 in Gazette of India dated the 19th July, 1971.
 - (ii) The Tenth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 948 in Gazette of India dated the 19th June, 1971.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1971, published in Notification No. G.S.R. 949 in Gazette of India dated the 19th June, 1971.
- (4) (i) A copy of the Mysore Fire Force (Maintenance of Discipline and Removal from Service) Rules, 1971, published in Notification No. G.S.R. 203 in Mysore Gazette dated the 1st July, 1971, under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (ii) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- (5) A copy of the Bombay Cinema (Gujarat First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GH|G|63|BCR-3270|7291-A in Gujarat Government Gazette dated the 1st May, 1971, under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953, read , with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (6) (i) A copy of the Mysore Cinemas (Regulation) Rules, 1971, published in Notification No. G.S.R. 72 in Mysore Gazette dated the 10th March, 1971, under section 22 of the Mysore Cinemas (Regulation) Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (7) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1969-70 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (8) A copy of the Audit Report on the Accounts of the Rubber Board for the year 1969-70 along with the statement of Accounts. (Hindi and English versions).
- (9) (i) A copy of the Audit Report on the Accounts of the Tea Board for the year 1968-69 along with the statement of Accounts.
- (ii) A statement (Hindi and English versions) explaining the reasons for delay in laying the above Audit Report and also the reasons as to why the Hindi version of the Audit Report.
 could not be laid on the Table simultaneously.

5 The Budget (General) 1971-72-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 36, 37 and 125 for which the Ministry of Health and Family Planning is responsible commenced and was concluded.

Ninety-eight cut motions [Nos. 3 to 20, 40 to 71 and 82 to 129] were moved and negatived.

All the Demands for Grants for which the Ministry of Health and Family Planning is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 85 to 87 and 140 to 142 for which the Ministry of Works and Housing is responsible commenced and was concluded.

One hundred and forty cut motions [Nos. 1, 2, 6 to 116, 128 to 133, 148 and 155 to 174] were moved and negatived.

All the Demands for Grants for which the Ministry of Works and Housing is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 73 to 77 and 134 ta 136 for which the Ministry of Shipping and Transport is responsible conmenced and was concluded.

Eleven cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Shipping and Transport is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(iv) At 6-10 P.M. the following Demands for Grants as shown under colum 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were submitted to the vote of the House and voted in full:—

- (1) Demands Nos. 13 to 27 and 114 to 121 for which the Ministry of Finance is responsible;
- (2) Demands Nos. 68 to 70 for which the Ministry of Law and Justice is responsible;
- (3) Demands Nos. 72 and 72-A for which the Ministry of Planning is responsible,
- (4) Demands Nos. 88, 89 and 143 for which the Department of Atomic Energy is responsible;
- (5) Demands Nos. 95 and 96 for which the Department of Company Affairs is responsible;
- (6) Demand No. 97 for which the Department of Electronics is responsible;
- (7) Demand No. 101 for which the Department of Parliamentary Affairs is responsible;
- (8) Demands Nos. 102 to 104 for which the Department of Science and Technology is responsible;

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- (9) Demands Nos. 105 to 107 for which the Department of Supply is responsible;
- (10) Demand No. 108 for which Lok Sabha is responsible;
- (11) Demand No. 109 for which Rajya Sabha is responsible; and (
- (12) Demand Nos. 110 for which the Secretariat of the Vice-President is responsible.

6. Government Bill-Introduced

The Appropriation (No. 2) Bill, 1971.

X Government Bill—Passed

The Appropriation (No. 2) Bill, 1971

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

(Lck Sabha adjourned till 11 A.M. on Thursday, the 22nd July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

(Bried Record of Proceedings)

Thursday, July 22, 1971 Asadha 31, 1893 (Saka)

No. 56

1. Starred Questions

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Starred Questions Nos. 1291, 1292, 1294, 1296, 1297 and 1299—1304 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstared Questions Nos. 5579-5593, 5595-5630 and 5632-5720 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1969-70.
 - (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Gujarat Surviving Alienations Abolition (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM|1766|M|GSA|1071|28810-Y in Gujarat Government Gazette dated the 5th May, 1971, under sub-section (2) of section 28 of the Gujarat Surviving Alienations, Abolition Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (3) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Funds Scheme, 1952 for the year 1969-70.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 19th July, 1971, Rajya Sabha passed the Gujarat State Legislature (Delegation of Powers) Bill, 1971.
- (ii) That at its sitting held on the 19th July, 1971, Rajya Sabha passed the Punjab State Legislature (Delegation of Powers) Bill, 1971.

5. Bills Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:--

- (1) The Gujarat State Legislature (Delegation of Powers) Bill, 1971.
- (2) The Punjab State Legislature (Delegation of Powers) Bill, 1971.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri J. Rameshwar Rao-24th May to 10th June, 1971 (Second Session).
- (2) Maharaja Martand Singh—25th March to 2nd April, 1971 (First Session) and 24th May to 20th June, 1971 (Second Session).
- (3) Shri Amrit Nahata—24th May to 10th June, 1971 (Second Sersions).
- (4) Shri Shrikrishna Agarwal—24th May to 21st July, 1971 (Second Session).
- (5) Shri N. K. P. Salve-25th June to 9th July, 1971 (Second Session).
- (6) Shri Jharkhande Rai—24th May to 21st July, 1971 (Second Session).

$\sqrt{7}$. The Gujarat Budget

The following items of business were taken up together:---

- *(i) General Discusion on the Budget for the State of Gujarat for 1971-72.
- *(ii) Demands for Grants Nos. 1 to 6, 9 to 14, 16 to 22, 24 to 27, 29 to 35, 37 to 51, 53 to 82, 85, 88, 90 to 95 and 97 to 99 in respect of the Budget for the State of Gujarat for 1971-72.

*Discussed together.

The following Members took part in the combined debate:---

- (1) Shri Ajit Kumar Saha
 - (2) Shri Indulal Yajnik
 - (3) Shri K. M. "Madhukar"
 - (4) Shri D. P. Jadeja
 - (5) Dr. Laxminarain Pandey
 - (6) Shri Khemchandbhai Chavda
 - (7) Dr. Mahipatray Mehta
 - (8) Shri H. M. Patel
 - (9) Shri Nanjibhai Ravjibhai Vakaria

Shri K. R. Ganesh replied to the debate.

All the Demands for Grants in respect of the Budget for the State of Gujarat for 1971-72, as shown under column 3 of the printed List of Demands for Grants (Gujarat) for 1971-72, were voted in full.

·8. The Mysore Budget

The following items of business were taken up together:---

- **(i) General Discussion on the Budget for the State of Mysore for 1971-72.
- **(ii) Demands for Grants Nos. 1 to 18, 20 to 27, 29, 30, 30B, 31, 31A, 32 to 48, 50, 50A and 51 to 54 in respect of the Budget for the State of Mysore for 1971-72.

Eleven cut motions relating to the Demands for Grants in respect of Budget for the State of Mysore for 1971-72, were moved.

The following Members took part in the combined debate---

- (1) Shri Krishna Chandra Haldar
- (2) Shri M. V. Krishnappa
- (3) Shri Era Sezhiyan
- (4) Shri Dharmarao Sharanappa Afzalpurkar
- (5) Shri M. Kalyanasundaram
- (6) Shri K. Lakkappa
- (7) Shri Jagannathrao Joshi
- (8) Shri K. K. Shetty
- (9) Shri M. Satyanarayan Rao
- (10) Shri C. M. Stephen
- (11) Shri M. Kathamuthu
- (12) Shri Nuggehalli Shivappa

****Discussed** together.



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- (13) Shri G. Viswanathan
- (14) Shri D. B. Chandre Gowda
- (15) Shri K. Baladhandayutham
- (16) Dr. Henry Austin
- (17) Shri P. Ranganath Shenoy
- (18) Shri K. Mallanna
- (19) Shri Piloo Mody
- (20) Shri A. K. Kotrashatti
- (21) Shri Shibban Lal Saksena
- (22) Shri R. V. Swaminathan
- (23) Shri Sidrameshwar Swamy

Shri K. R. Ganesh replied to the debate.

On cut motion No. 5 moved by Shri K. Baladhandayutham, the House divided, Ayes 37; Noes 71. The cut motion was accordingly negatived.

Cut motion No. 11 moved by Shri G. Viswanathan was barred.

The remaining cut motions were negatived.

All the Demands for Grants in respect of the Budget for the State of Mysore for 1971-72, as shown under column 3 of the printed List of Demands for Grants (Mysore) for 1971-72, were voted in full.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd July, 1971).

S. L. SHAKDHER, Secretary

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 23, 1971 Sravana 1, 1893 (Saka)

No. 57

1. Starred Questions

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Starred Questions Nos. 1322–1325, 1329–1331, 1333–1335, 1337, 1339 and 1341 were orally answered Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5721-5732, 5734-5808, 5810-5845, 5847, 5848, 5850-5866 and 5869-5881 were laid on the Table.

**3. Calling Attention

Shri Surendra Mohanty called the attention of the Minister of Defence to the reported flight of two Pakistani Airforce Mirage aircrafts over the Srinagar airport.

The Minister of Defence made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Central Excise (Ninth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1034 in Gazette of India dated the 10th July, 1971, under section 38 of the Central Excises and Salt Act, 1944.
- (2) A copy each of the following Notifications under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat:—
 - (i) The Bombay Molasses (Gujarat Amendment) Rules, 1971, published in Notification No. GH-SH-2688-MLS-1069/9240-P in Gujarat Government Gazette dated the 25th March, 1971.
 - (ii) The Gujarat Articles Unfit for Use as intoxicating liquor (Manufacture and Import) (Amendment) Regulation Rules, 1971, published in Notification No. GH-SH-2704-BPA-1270| 13834-P in Gujarat Government Gazette dated the 25th March, 1971.

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*Was taken up at 2-30 P.M.

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- (111) The Gujarat Industrial Alcohol (Import, Storage and Sale for export overseas, in bond) (Amendment) Rules, 1971, published in Notification No. GH-SH-2756-BPA-1270-12232-P in Gujarat Government Gazette dated the 22nd April, 1971.
- (iv) The Gujarat Denatured Spirituous Preparations (Amendment) Rules, 1971, published in Notification No. GH-SH-2848-BPA-2670|109142-P in Gujarat Government Gazette dated the 20th May, 1971.
- (v) Notification No. GH-SH-2855-BPA-1271/34196-P published in Gujarat Government Gazette dated the 20th May, 1971 making certain amendment to the Gujarat Poppy Capsules (Amendment) Rules, 1967.
- (vi) The Bombay Denatured Spirit (Gujarat First Amendment) Rules, 1971, published in Notification No. GH-SH-2258-DNS-1069-60600-P in Gujarat Government Gazette dated the 27th May, 1971.
- (3) (i) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad, for the period 1st July, 1967 to 31st March, 1968 along with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) explaining the reasons for delay in laying the above Accounts and also the reasons as to why the Hindi version of the Accounts could not be laid on the Table simultaneously.

5. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th July, 1971.

6. Statement Under Direction 115

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Shri Surendra Mohanty made a statement regarding certain information given by the Minister of State for Information and Broadcasting in the House on the 8th July, 1971 about land for constructing the Radio Station building at Cuttack.

The Minister of State for Information and Broadcasting made a statement in reply thereto.

7. Motions for Elections to Committee

- (i) Prof. D. P. Yadav moved the following motion:-
 - "That in pursuance of paragraph 1 of the Ministry of Education Resolution No. 11/1/67-CA(1), dated the 15th December, 1967, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, till the 31st December, 1971, subject to the other provisions of the said Resolution."

The motion was adopted.

- (ii) Prof. D. P. Yadav moved the following motion:-
 - "That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as mem-

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bers of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

***8.** Government Bill—Introduced

The Gujarat Appropriation Bill, 1971.

9. Government Bill—Passed

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The Gujarat Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh. The motion was adopted and the Bill was passed.

10. Government Bill—Introduced

The Mysore Appropriation (No. 2) Bill, 1971.

11. Government Bill-Passed

The Mysore Appropriation (No. 2) Bill, 1971.

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

****12.** The West Bengal Budget

The following items of business were taken up:-

- (i) General Discussion on the Budget for the State of West Bengal for 1971-72.
- (ii) Demands for Grants Nos. 1 to 9, 11 to 48, 50 to 52 and 54 in respect of the Budget for the State of West Bengal for 1971-72.

Thirty cut motions relating to the Demands for Grants in respect of the Budget for the State of West Bengal for 1971-72, were moved.

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^{}**Discussed together.

**13. Statutory Resolution

On behalf of Shri Krishna Chandra Pant, Shri Raj Bahadur moved the following Resolution:—

"That this House approves the Proclamation issued by the President on the 29th June, 1971 under article 356 of the Constitution in relation to the State of West Bengal."

✓ **14. Government Bill—Under Consideration

The West Bengal State Legislature (Delegation of Powers) Bill, 1971

On behalf of Shri Krishna Chandra Pant, Shri Raj Bahadur moved the motion for consideration of the Bill.

The following Members took part in the combined debate on the West Bengal Budget (vide para 12 above), Statutory Resolution (vide para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Dinen Bhattacharya
- (2) Shri A. K. M. Ishaque
- (3) Dr. Ranen Sen
- (4) Shri Sakti Kumar Sarkar
- (5) Shri Somnath Chatterjee
- (6) Shri Debendra Nath Mahata (Speech unfinished).

The discussion was not concluded.

15. Private Members' Bills-'n'roduced

- (1) The Freedom fighters (Appreciation of Services) Bill, 1971 by Shri Shibban Lal Saksena
- (2) The Second Wage Board Recommendations for Sugar Industry Bill, 1971 by Shri D. K. Panda.
- (3) The Arms (Amendment) Bill, 1971 (Amendment of section 2) by Dr. Laxminarain Pandey.
- (4) The Constitution (Amendment) Bill, 1971 (Amendment of articles 58, 63, etc.) by Shri C. K. Chandrappan.

16. Private Member's Bills-Withdrawn

(i) The Gift-tax (Amendment) Bill, 1971 (Amendment of sections 22, 23, etc.) by Shri S. C. Somunta

Shri S. C. Samanta replied to the debate on the motion for consideration of the Bill moved by him on the 9th July, 1971.

The Bill was withdrawn by leave of the House-

√ (ii) The Indian Penal Code (Amendment) Bill, 1971 (Amendment of section 309) by Shri S. C. Samanta

The motion for consideration of the Bill was moved by Shri S. C. Samanta.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

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^{**}Discussed together.

The following Members took part in the debate:---

- (1) Shri G. Viswanathan
- (2) Shri M. C. Daga
- (3) Shri Manoranjan Hazra
- (4) Shri Bhogendra Jha
- (5) Shri M. Satyanarayan Rao
- (6) Shri Mallikarjun
- (7) Shri S. A. Shamim
- (8) Shri Ram Niwas Mirdha

Shri S. C. Samanta replied to the debate-

The amendment was withdrawn by leave of the House.

The Bill was also withdrawn by leave of the House.

/ 17. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of Eighth Schedule) by Shri Bhogendra Jha

The motion for consideration of the Bill was moved by Shri Bhogendra Jha.

The following Members took part in the debate:---

(1) Dr. Kailas

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- (2) Shri Amrit Nahata
- (3) Shri Bibhuti Mishra
- (4) Shri D. Deb
- (5) Dr. Ranen Sen
- (6) Shri M. C. Daga
- (7) Shri M. Satyanarayan Rao
- (8) Dr. Karni Singh
- (9) Shri H. R. Gokhale

Shri Bhogendra Jha commenced his reply to the debate. His speech was not concluded.

The discussion was not concluded.

\vee 18. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Bibhuti Mishra raised a half-an-hour discussion on points arising out of the answer given on the 29th June, 1971 to Starred Question No. 787 regarding expenditure on Gandak Project.

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th July, 1971).

S. L. SHAKDHER, Secretary.

CORRIGENDUM

In Bulletin—Part I, dated July 22, 1971— Page 212, paragraph 7, line 2 from bottom, for "90 to 95" read "90, 92 to 05".

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 26, 1971 Sravana 4, 1893 (Saka)

No. 58

1. Starred Questions

Starred Questions Nos. 1352, 1354, 1356—1358, 1360, 1362, 1365—1368, 1370, 1371, 1374 and 1379 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5882—5971 and 5973—5994 were laid on the Table.

Statement by the Minister of Defence correcting the reply given on the 5th July, 1971 to Unstarred Question No. 3874 regarding Manufacture of AVRO-Planes at Kanpur was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 248 in Gazette of India dated the 17th July, 1971, under section 185 of the Navy Act, 1957.
 - (2) A copy of the Certified Accounts of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1969-70 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1969-70 together with the Audited Accounts, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959 and also containing Annual Report of the Hydrocarbons India Private Limited, New Delhi, for the year 1969 together with the Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the above Reports.

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The Resolution was adopted after discussion as indicated under para 6 below.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

*4. The West Bengal Budget

Discussion on the following items of business continued and was concluded:—

- ✓(i) General Discussion on the Budget for the State of West Bengal for 1971-72.
 - (ii) Demands for Grants Nos. 1 to 9, 11 to 48, 50 to 52 and 54 in respect of the Budget for the State of West Bengal for 1971-72, and the cut motions thereto moved on the 23rd July, 1971.

The motions moved on the 23rd July, 1971, were negatived.

All the Demands for Grants in respect of the Budget for the State of West Bengal for 1971-72, as shown under column 3 of the printed List of Demands for Grants (West Bengal) for 1971-72, were voted in full, after discussion as indicated under para 6 below.

*5. Statutory Resolution—Adopted

Discussion on the following Resolution moved on the 23rd July, 1971, continued:----

"That this House approves the Proclamation issued by the President on the 29th June, 1971 under article 356 of the Constitution in relation to the State of West Bengal."

*6. Government Bill-Passed

The West Bengal State Legislature (Delegation of Powers) Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 23rd July, 1971, continued.

The following Members took part in the combined debate on the West Bengal (vide para 4 above), Statutory Resolution (vide para 5 above) and the motion for consideration of the Bill:--

- (1) Shri Debendra Nath Mahata
- (2) Shri G. Viswanathan
- (3) Shri Subodh Hansda
- (4) Shri Samar Guha

*Discussed together.

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- (5) Shri Shankar Narayan Singh Deo
- (6) Shri H. N. Mukerjee

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- (7) Shri R. N. Barman
- (8) Shri Tridib Chaudhuri
- (9) Shri P. R. Das Munsi
- (10) Shri M. Satyanarayan Rao
- (11) Shri B. K. Daschowdhury
- (12) Shri Baksi Nayak
- (13) Haji Lutfal Haque
- (14) Shri Manoranjan Hazra
- (15) Shri M. R. Gopal Reddy ∽
- (16) Shri Hemendra Singh Banera

Shri K. R. Ganesh spoke (by way of reply to the West Bengal Budget).

Shri Krishna Chandra Pant spoke (by way of reply to the Statutory Resolution and the motion for consideration of the Bill).

The motion for consideration of the Bill was adopted aid clause-byclause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

7. Government Bill—Introduced

The West Bengal Appropriation (No. 2) Bill, 1971.

8. Government Bill-Passed

The West Bengal Appropriation (No. 2) Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

Dr. Ranen Sen took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh. The motion was adopted and the Bill was passed.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 28, 1971|Sravana 6, 1893 (Saka)

No. 60

1. Starred Questions

Starred Questions Nos. 1411-1418, 1421 and 1424-1426 were orally answered. Replies to Starred Questions Nor. 1420, 1422, 1423 and 1427-1440 were laid on the Table.

Replies to Starred Questions Nos. 1380--1410 for the 27th July, 1971 were also laid on the Table today, the Lok Sabha having adjourned without taking up questions on the 27th July, 1971.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6126-6156 and 6159-6261 were laid on the Table.

Replies to Unstarred Questions Nos. 5995—6125 for the 27th July, 1971 were also laid on the Table

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3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Irrigation and Power regarding Finalisation of Kali Sindh Scheme near Gwalior was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Petroleum and Chemicals to the reported move of the foreign oil companies to increase the price of crude oil imported by them.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

5. Question of Privilege

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The Minister of State for Home Affairs made a statement in connection with the statement made by Shri Krishna Chandra Haldar on the 22nd July, 1971 regarding the alleged misbehaviour with him by the oplice at Durgapur (West Bengal).

On a motion moved by Shri Atal Bihari Vajpayee, the matter was referred to the Committee of Privileges.

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6. Papers laid on the Table

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The following papers were laid on the Table:-

 A copy of the Annual Report (Hindi and English versions) of the Development Council for Paper, Pulp and Allied Industries for the year 1969-70, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

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- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) (a) Review (Hindi and English versions) by the Government on the working of the Instrumentation Limited, Kota, for the year 1969-70.
 - (b) Annual Report (Hindi and English versions) of the Instrumentation Limited, Kota, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review (Hindi and English versions) by the Government on the working of the National Instruments Limited, Calcutta, for the year 1969-70.
 - (b) Annual Report of the National Instruments Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the coments of the Comptroller and Auditor General thereon.
- (3) A copy of the Calcutta Tramways Company (Taking over of Management) Amendment Ordinance, 1971 (No. 10 of 1971) (Hindi and English versions) promulgated by the President on the 17th July, 1971 under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 29th June, 1971 issued by the President in relation to the State of West Bengal.
- (4) (i) A copy of the Bombay Public Trusts (Gujarat Amendment) Rules, 1971, published in Notification No. GH|K|151|BPT| Rules|8987|E in Gujarat Government Gazette dated the 17th June, 1971 under sub-section (4) of section 84 of the Bombay Public Trusts Act, 1950, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- (5) A copy of the Eleventh Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 947 in Gazette of India dated the 19th June, 1971, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (6) (i) A copy of the Punjab Public Service Commission (Limitation of Functions) First Amendment Regulations, 1970, published in Notification No. G.S.R. 30 in Punjab Government Gazette dated the 6th March, 1970 under clause (5) of .

article 320 of the Constitution read with clause (c) (iii) of the Proclamation dated the 15th June, 1971, issued by the President in relation to the State of Punjab.

- (ii) A statement (Hindi and English versions) explaining the reasons for laying the above Notification before Parliament and for not laying the Hindi version thereof.
- (7) A copy of the Cotton Textiles (Control) Third Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 2199 in Gazette of India dated the 5th June, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

7. Message from Rajya Sabha

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Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Gujarat Appropriation Bill, 1971, passed by Lok Sabha on the 23rd July, 1971.

8. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifth Report of the Committee on Private Members' Bills and Resolutions.

9. Government Bills-Introduced

 \checkmark (1) The Constitution (Twenty-fourth Amendment) Bill, 1971.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. The motion was adopted and the Bill was introduced.

 \checkmark (2) The Constitution (Twenty-fifth Amendment) Bill, 1971.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. The motion was adopted and the Bill was introduced.

10. Government Bill-Under Consideration

The Finance (No. 2) Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 26th July, 1971, continued.

The following Members took part in the debate:---

- (1) Shri N. K. P. Salve
- (2) Shri M. S. Sivasamy
- (3) Shri Chintamani Panigrahi
- (4) Shri K. Baladhandayutham
- (5) Shri Ram Shekhar Prasad Singh
- (6) Shri Madhu Dandavate
- (7) Shri Virendra Agarwal
- (8) Shri Kushok Bakula
- (9) Dr. Karni Singh

- (10) Shri Amrit Nahata
- (11) Shri D. D. Desai

(12) Shri Nawal Kishore Sharma (Speech unfinished).

The discussion was not concluded.

11. Half-An-Hour Discussion on Matters Arising out of Answer to

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 28th May, 1971 to Unstarred Question No. 690 regarding purchase of Hover-Crafts to check smuggling.

Shri K. R. Ganesh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 29, 1971|Sravana 7, 1893 (Saka)

No. 61

1. Starred Questions

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Starred Questions Nos. 1443, 1446, 1447, 1450, 1452, 1453, 1456, 1457, 1460, 1463 and 1464 were orally answered. Replies to remaining questions were laid on the Table.

• 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6262-6265, 3267-6290, 6292-6307 and 6309-6380 were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported recent Pakistani shelling into India territory on Assam and Tripura border, thereby killing ten persons.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the West Bengal Employees' Payment of Compulsory Gratuity Ordinance, 1971 (West Bengal Ordinance No. 1 of 1971) promulgated by the Governor of West Bengal on the 3rd June, 1971 under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 29th June, 1971 issued by the President in relation to the State of West Bengal.
- (ii) A statement explaining the reasons as to why the Hindi version of the above Ordinance could not be laid on the Table simultaneously.
- (2) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year 1969-70.
- (3) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1969-70 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.

(4) A copy of Notification No. S.O. 2544 (Hindi and English versions) published in Gazette of India dated the 8th July, 1971 making certain amendment to the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1971 published in Notification No. S.O. 1911 dated the 3rd May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mysore Appropriation (No. 2) Bill, 1971 passed by Lok Sabha on the 23rd July, 1971.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation (No. 2) Bill, 1971, passed by Lok Sabha on the 26th July, 1971.

6. Government Bill-Introduced

The Prevention of Food Adulteration (Amendment) Bill, 1971.

7. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 26th July, 1971, continued.

The following Members took part in the debate:---

- (1) Shri Nawal Kishore Sharma
- (2) Shri Jambuwant Dhote
- (3) Dr. V. K. R. Varadaraja Rao
- (4) Shri Mallikarjun
- (5) Shri N. K. Sanghi
- (6) Shri P. K. Deo
- (7) Shri B. P. Maurya
- (8) Shri Bhagirath Bhanwar
- (9) Shri Shyam Sunder Mohapatra
- (10) Shri Dinen Bhattacharya
- (11) Pandit D. N. Tiwary
- (12) Shri Bibhuti Mishra
- (13) Shri Indulal Yajnik
- (14) Shri Y. S. Mahajan
- (15) Shri Arjun Sethi
- (16) Shri Shibban Lal Saksena

(17) Shri Ramsahai Pandey

(18) Shri S. A. Muruganantham

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Consideration of Clause 7 was taken up but not concluded.

The discussion on the Bill was not concluded.

8. Report of Business Advisory Committee

Shri Raj Bahadur presented the Fourth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th July, 1971).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 30, 1971|Sravana 8, 1893 (Saka)

No. 62

1. Starred Questions

Starred Questions Nos. 1472, 1473, 1475, 1476, 1478, 1480, 1481, 1486, 1488, 1490, 1493-1496 and 1498-1500 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6381-6409, 6411-6427, 6430-6497, 6499-6506, 6508-6523, 6525-6546 and 6548-6580 were laid on the Table.

Two statements by the Ministers of State in the Ministries of Finance and Tourism and Civil Aviation correcting the replies given to the following questions were also laid on the Table:—

- (i) Unstarred Questions No. 2531 on the 18th June, 1971 regarding realisation of Excise Duty and Income-Tax from Textile Mills in Indore, and
- (ii) Unstarred Question No. 2002 on the 11th June, 1971 regarding increase in flying training fees by Delhi Flying Club

3. Calling^{*}Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Defence to the reported crash of one HF-24 aircraft near Bangalore on the 27th July, 1971.

The Minister of Defence made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:--

- A copy each of the following papers (Hindi and English versions) under sub-section (1) section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1969-70.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1969-70 along with

the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

- (2) A copy of Notification No. S.O. 1138 (Hindi and English versions published in Mysore Gazette dated the 24th June, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicle Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Trustees of the Indian Museum, Calcutta, for the year 1967-68.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

5. Report of Committee on absence of Members

Shri S. C. Samanta presented the Second Report of the Committee on Absence of Members from the Sittings of the House.

6. Motion Regarding Fourth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:---

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 29th July, 1971."

The motion was adopted.

7. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1971

Clause-by-clause consideration of the Bill continued.

Clauses 7 and 8 were adopted.

Clauses 9 and 10 were adopted, as amended.

Clauses 11 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 31 were adopted.

Clause 32 was adopted, as amended.

Clauses 33 to 44 were adopted.

Clause 45 was adopted, as amended.

Clauses 46 to 55 were adopted.

On amendment No. 23 to the First Schedule moved by Shri Virendra Agarwala, the House divided, Ayes 24; Noes 71. The amendment was accordingly negatived.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

Shri Atal Bihari Vajpayee took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

8. Motion Regarding Fifth Report of Committee on Private Members' Bills and Resolutions

Shrimati Jyotsna Chanda moved the following motion:---

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the

House on the 28th July, 1971."

The motion was adopted.

9. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shri Shashi Bhushan and the amendment thereto moved on the 16th July, 1971, continued:—

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"This House is of opinion that the Constitution be so amended as to provide explicitly for the joint sitting of the two Houses of Parliament for passing a Bill to amend the Constitution when such a Bill, having been passed by the Lok Sabha, is rejected by the Rajya Sabha."

The following Members took part in the debate:---

- (1) Shri Amrit Nahata
- (2) Shri D. Deb

(3) Shri G. Viswanathan

- (4) Shri R. V. Bade
- (5) Shri Sarjoo Pandey
- (6) Shri H. R. Gokhale

Shri Shashi Bhushan replied to the debate.

The amendment moved by Shri M. C. Daga was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

10. Private Member's Resolution—Under Consideration

Shri Gadadhar Saha moved the following Resolution:---

"This House is of opinion that the Government of India should take immediate and effective steps to take over all the factories and industrial units which have been closed down during the last five years in various parts of the country and run them as public enterprises."

An amendment was moved by Shri M. C. Daga-

The following Members took part in the debate:--

- (1) Shri M. C. Daga
- (2) Shri Sidrameshwar Swamy
- (3) Shri K. M. "Madhukar"
- (4) Shri Amrit Nahata
- (5) Shri Hemendra Singh Banera
- (6) Shri Ramsahai Pandey
- (7) Shri D. D. Desai
- (8) Shri Shashi Bhushan
- (9) Shri Biren Dutta
- (10) Shri Amarnath Vidyalankar
- (11) Shri C. K. Chandrappan
- (12) Pandit D. N. Tiwary (Speech unfinished).

The discussion was not concluded.

√11. Half-An-Hour Discussion on Matters Arising Out of Answers to Questions

Shri Vayalar Ravi raised a half-an-hour discussion on points arising out of the answers given on the 5th July, 1971 to Unstarred Questions Nos. 3929 and 3930 regarding (i) New Central Government Colonies in States and (ii) Allotment of Government Quarters to Central Government employees in States.

Shri I. K. Gujral replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 31st July, 1971).

S. L. SHAKDHER, Secretary.

GIPND-LS I 1672 (D) LS-30-7-71-810.

BULLETIN-PART I (Brief Record of Proceedings)

Saturday, July 31, 1971 Sravana 9, 1893 (Saka)

No. 63

1. Message from Rajya Sabha

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Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appro-'priation (No. 2) Bill, 1971, passed by Lok Sabha on the 21st July, 1971.

2. Statement Regarding Government Business

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The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd August, 1971.

13. Government Bills-Passed

(i) The Finance (No. 2) Bill, 1971.

Discussion on the motion that the Bill, as amended be passed moved on the 30th July, 1971 continued.

The following Members took part in the debate:---

- (1) Shri Atal Bihari Vajpayee
- (2) Shri T. V. Chandrashekharappa Veerabasappa
- (3) Shri J. M. Gowder
- (4) Shri Jyotirmoy Bosu
- (5) Shri Y. B. Chavan

On the motion the House divided, Ayes 82; Noes 34. The motion was accordingly adopted and the Bill, as amended, was passed.

(ii) The Agricultural Refinance Corporation (Amendment) Bill, 1971.

/ The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri S. N. Singh.

The following Members took part in the debate:---

- (1) Shri S. N. Singh
- (2) Shri Sarjoo Pandey
- (3) Shri Nawal Kishore Sinha
- (4) Shri G. Viswanathan
- (5) Shri R. V. Bade
- (6) Shri Madhuryya Haldar
- (7) Shri P. K. Deo

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(8) Shri M. Satyanarayan Rao

Shrimati Sushila Rohatgi replied to the debate.

The amendment was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

/ (iii) The Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

A motion that the debate on the Bill be adjourned moved by Shri R. V. Bade, was negatived.

The following Members took part in the debate:---

- (1) Shri D. K. Panda
- (2) Shri J. M. Gowder
- (3) Shri R. V. Bade
- (4) Shri Dinesh Joarder
- (5) Shri Surendra Mohanty

Shri K. R. Genesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri K. R. Ganesh The motion was adopted and the Bill was passed.

4. Statutory Resolution—Adopted

Shri K. R. Ganesh moved the following Resolution:---

- "WHEREAS in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), the Government of Mysore has, with the approval of the Mysore Legislative Assembly, fixed under its Order No. PWD-100EEB 69, dated 15th November, 1969, the maximum amount as rupees fifty crores for the purposes of sub-section (1) of the said section 65 with effect from the 10th September, 1969;
- AND WHEREAS the Government of Mysore proposes to raise the aforesaid maximum amount to rupees seventyfive crores;
- AND WHEREAS the Mysore Legislative Assembly has been dissolved;
- AND WHEREAS under the Proclamation dated 27th March, 1971, issued by the President under article 356 of the Constitution, the powers of the State Legislature are exercisable by Parliament;

NOW, THEREFORE, it is hereby resolved that Lok Sabha do accord approval to the proposal of the Government of Mysore to fix, under sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), the maximum amount as rupees seventy-five crores which the Mysore State Electricity Board may at any time have on loan under sub-section (1) of the said section 65."

The following Members took part in the debate:-

(1) Shri T. V. Chandrashekharappa Veerabasappa

(2) Shri D. D. Desai

Shri K. R. Ganesh replied to the debate.

The Resolution was adopted.

'5. Government Bills—Passed

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 \checkmark (i) The Public Premises (Eviction of Unauthorised Occupants) Bill, 1971.

The motion for consideration of the Bill was moved by Shri I. K. Gujral.

The following Members took part in the debate:---

- (1) Shri Biren Dutta
- (2) Shri K. M. "Madhukar"
- (3) Shri J. M. Gowder
- (4) Pandit D. N. Tiwary
- (5) Shri R. V. Bade
- (6) Shri S. N. Singh
- (7) Shri Shashi Bhushan

Shri I. K. Gujral replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri I. K. Gujral.

The motion was adopted and the Bill was passed.

/ (ii) The International Airports Authority Bill, 1971.

The motion for consideration of the Bill was moved by Dr. Karan Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri S. N. Singh.

The following Members took part in the debate:---

- (1) Shri D. Deb
- (2) Dr. Kailas
- (3) Shri S. M. Banerjee
- (4) Shri Shashi Bhushan

- (4) Shri Atal Bihari Vajpayee
- (6) Shri Nawal Kishere Sinha
- (7) Dr. G. S. Melkote
- (8) Shri D. P. Jadeja
- (9) Shri S. N. Singh

Dr. Karan Singh replied to the debate.

The amendment was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 41 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Karan Singh.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adojurned till 11 a.m. on Monday, the 2nd August, 1971).

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S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 2, 1971|Sravana 11, 1893 (Saka)

No. 64

1. Starred Questions

Starred Questions Nos. 1502, 1503, 1505, 1508—1514, 1517 and 1518 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6581--6629, 6631--6633, 6635--6673 and 6675--6692 were laid on the Table.

3. Calling Attention

Shri Ram Shekhar Prasad Singh called the attention of the Minister of Railways to the reported recent dislocation of N.E. Railways steamer service in the Ganges opposite Kurzi, Patna causing harassment to thousands of passengers.

The Minister of Railways made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956
 - (i) (a) Review by the Government on the working of the Madras Refineries Limited, Madras, for the period 1st April, 1969 to 30th June, 1970.
 - (b) Annual Report of the Madras Refineries Limited, Madras for the period 1st April, 1969 to 30th June, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the period 22nd March, 1969 to 31st March, 1970.
 - (b) Annual Report of the Indian Petrochemicals Corporation Limited, for the period 22nd March, 1969 to 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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 (2) A copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1966.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 30th July, 1971, Rajya Sabha passed a motion referring the Prevention of Water Pollution Bill, 1969, to a Joint Committee of the Houses consisting of 36 Members, 12 Members from Rajya Sabha, namely:---
 - (1) Shri Nawal Kishore
 - (2) Chaudhary A. Mohammad
 - (3) Shri M. H. Samuel
 - (4) Shri Balram Das
 - (5) Shri Baharul Islam
 - (6) Shri Kalyan Chand
 - (7) Shri Jagdish Prasad Mathur
 - (8) Shri U. K. Lakshmana Gowda
 - (9) Shri G. A. Appan
 - (10) Shri Salil Kumar Ganguli
 - (11) Shri U. N. Mahida
 - (12) Shri Krishan Kant

and 24 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate (to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

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(ii) That at its sitting held on the 30th July, 1971, Rajya Sabha agreed without any amendment to the West Bengal State Legislature (Delegation of Powers) Bill, 1971, passed by Lok Sabha on the 26th July, 1971.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Shrikrishna Agarwal—22nd July to 12th August, 1971. (Second Session).
- (2) Rajmata Krishna Kumari Jodhpur—31st May to 27th July, 1971 (Second Session).

/ 7. Statement by Minister

The Minister of Railways made a statement regarding collision between Suburban Trains Nos. K-62 Down and P-398 Down at Ultadanga Road Station of the Eastern Railway on the 31st July, 1971.

8. Motion for Election to Committee

Prof. D. P. Chattopadhyay moved the following motion:-

"That in pursuance of clause 3(vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

The motion was adopted.

9. Government Bill-Introduced

The Coal Bearing Areas (Acquisition and Development) Amendment and Validation Bill, 1971.

The motion for leave to introduce the Bill moved by Shri Shah Nawaz Khan was opposed. The motion was adopted and the Bill was introduced.

- 10 Resolutions-Adopted

*(i) Shri K. Hanumanthaiya moved the following Resolution:----

"That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis a vis the General Finance and make recommendations thereon."

*(ii) Shri K. Hanumanthaiya moved the following Resolution:—

"That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis a vis the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House."

⁶ The following Members took part in the combined debate on the two Resolutions:—

- (1) Shri Biren Dutta
- (2) Shri Indrajit Gupta
- (3) Shri Virendra Agarwala
- (4) Shri R. P. Ulganambi
- (5) Shri Shibban Lal Saksena
- (6) Dr. G. S. Melkote

Shri K. Hanumanthaiya replied to the debate.

Both the Resolutions were adopted.

*Discussed together.

11. Government Bills-Passed-

The Medical Termination of Pregnancy Bill, 1971, as parsed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. D. P. Chattopadhyay.

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The following Members took part in the debate:-

- (1) Shri Shyamaprasanna Bhattacharyya
- (2) Shrimati Savitri Shyam
- (3) Shri S. M. Banerjee
- (4) Shri Rudra Pratap Singh
- (5) Shri J. M. Gowder
- (6) Shri Nawal Kishore Sinha
- (7) Dr. Laxminarain Paudey
- (8) Shrimati T. Lakshmikanthamma
- (9) Dr. G. S. Melkote
- (10) Shri Biswanarayan Shastri
- (11) Shrimati Mukul Banerji
- (12) Shri Ramsahai Pandey
- (13) Shri D. D. Desai
- (14) Shri Vikram Mahajan
- (15) Shri M. M. Joseph
- (16) Shri Muhammad Shariff

Prof. D. P. Chattopadhyay replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 to 8 were adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chaltopadhyay.

; fhe motion was adopted and the Bill was passed.

 V(ii) The Gujarat State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:---

- (1) Shri Gadadhar Saha
- (2) Shri K. M. "Madhukar"
- (3) Shri Nanjibhai Ravjibhai Vekaria
- (4) Shri J M. Gowder
- (5) Shri Bhaljibhai Ravjibhai Parman
- (6) Shri D. D. Desai

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the 7nacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri Krishna Chandra Pant

The motion was adopted and the Bill was passed.

**12. Statutory Resolution

Shri Krishna Chandra Pant moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 15th June, 1971 under article 356 of the Constitution in relation to the State of Punjab."

**13. Government Bill—Under Consideration

The Punjab State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Krishna Chandra Pant.

The following Members took part in the combined debate on the Statutory Resolution (*vide* para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Mohammad Ismail
- (2) Shri Darbara Singh (Speech unfinished).

The discussion was not concluded.

14. Half-An-Hour Discussion on matter arising out of Answer to Question

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 2nd July, 1971 to Starred Question No. 887 regarding Lead Bank Scheme.

Shri K. R. Ganesh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd August, 1971).

S. L. SHAKDHER, Secretary.

******Discussed together.

GMGIPND-LS I-1729 (D) LS-2-8-71-810.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 3, 1971|Sravana 12, 1893 (Saka) No. 65

1. Starred Questions

Starred Questions Nos. 1532-1537, 1539-1543 and 1545-1548 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6693-6724, 6726-6762, 6764-6821 and 6823-6833 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Bombay Public Trusts (Gujarat) (Amendment) Rules, 1971, published in Notification No. GH|K|176|BPT| Rules|15081|E in Gujarat Government Gazette dated the 8th July, 1971, under sub-section (4) of section 84 of the Bombay Public Trusts Act, 1950, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (2) A statement (Hindi and English versions) on the flood situation in the country.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 27th July, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and had elected the following Members of Rajya Sabha to serve on the said Committee:—
 - (1) Shri Brahmananda Panda
 - (2) Shri Sukhdev Prasad
 - (3) Shri B. T. Kemparaj
 - (4) Shri Ganeshi Lal Chaudhary
 - (5) Shri Balram Das
 - (6) Shri Roshan Lal
 - (7) Shri K. P. Subramania Menon

- (8) Shri Melhupra Vero
- (9) Shri Golap Barbora
- (10) Shri G. A. Appan
- (ii) That at its sitting held on the 27th July, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one Member from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for unexpired portion of the term of the Committee ending on the 30th April, 1972, in the vacancy caused by the resignation of Shri Niranjan Verma from the membership of the Committee and nominated Shri Jagdish Prasad Mathur, Member of Rajya Sabha, to associate with the Committee.

5. Motion for Election to Committee

Shri M. B. Rana moved the following motion:---

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee, vice Dr. V. K. R. Varadaraja Rao resigned from the Committee."

The motion was adopted.

6. Government Bill-Under Consideration

The Constitution (Twenty-fourth Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

Three motions for reference of the Bill to Supreme Court for its opinion, were moved by Sarvashri Atal Bihari Vajpayee, P. K. Deo and Frank Anthony.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Atal Bihari Vajpayee.

Two amendments for reference of the Bill to Select Committee, were moved by Sarvashri M. C. Daga and S. N. Singh.

The following Members took part in the debate:---

- /(1) Shri A. K. Gopalan
 - (2) Shri R. K. Sinha
 - (3) Shri Indrajit Gupta
 - (4) Shri Darbara Singh
 - (5) Shri Atal Bihari Vajpayee
 - (6) Shri Chandrajit Yadav
 - (7) Shri Frank Anthony
 - (8) Shri M. Satyanarayan Rao
 - (9) Shri Amrit Nahata
 - (10) Shri H. M. Patel

- (11) Shri Jagannath Rao
- (12) Shri Tridib Chaudhuri
- (13) Shri Ziaur Rehman Ansari
- (14) Shri Madhu Dandavate
- (15) Shri Siddhartha Shankar Ray
- (16) Shri M. Muhammad Ismail
 - (17) Shri Sant Bux Singh
 - (18) Shri S. A. Shamim

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- (19) Shri Vayalar Ravi
- (20) Shri R. D. Bhandare
- (21) Shri P. Ranganath Shenoy
- (22) Shri Dinesh Chander Goswami
- (23) Shri Somnath Chatterjee
- (24) Shri Balakrishna Venkanna Naik
- (25) Shri M. C. Daga
- (26) Shri S. N. Singh
- (27) Shri Shyamnandan Mishra (Speech unfinished).

The discussion was not concluded.

*7. Intimation Re: Arrest of Member

The Chairman informed the House of a communication dated the 3rd August, 1971, from the Sub-Divisional Magistrate, New Delhi, to the Speaker, intimating that Shri Ishwar Chaudhry, Member, Lok Sabha, was arrested today between 1-30 P.M. and 2-15 P.M. on Parliament Street near Patel Chowk, New Delhi, under Section 188 of the Indian Penal Code vide FIR No. 1259 dated 3rd August, 1971 for violation of prohibitory orders. The Member was being produced before Judicial Magistrate, New Delhi forthwith for trial.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th August, 1971).

S. L. SHAKDHER, Secretary.

*Announcement made at 6-30 P.M.

GMGIPND-LS I-1753 (D) LS-3-8-71-810.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 4, 1971 Sravana 13, 1893 (Saka).

No. 66

1. Starred Questions

Starred Questions Nos. 1561—1565, 1568, 1570—1572 and 1574 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6834—6836, 6838—6919, 6921— 6959, 6961—6965 and 6967—7009 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:----

- (1) A copy of the Annual Report (Hindi version) of the Central Silk Board for the year 1969-70 under section 12A of the Central Silk Board Act, 1948.
- (2) A copy of Notification No. S.O. 2904 (Hindi and English versions) published in Gazette of India dated the 3rd August, 1971 declaring service connected with the supply of electrical energy to the public in the State of West Bengal or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under subsection (2) of Section 2 of the said Act.

4. Intimation Re: Conviction of Member

The Speaker informed the House of a communication dated the 3rd August, 1971, from the Judicial Magistrate First Class, New Delhi, intimating that Shri Ishwar Chaudhry, Member of Lok Sabha, was tried at the New Delhi courts before the Judicial Magistrate First Class, New Delhi, on a charge under Section 188 of the Indian Penal Code for contravening the prohibitory order under Section 144 of the Code of Criminal Procedure and was found guilty of the aforesaid offence and sentenced to simple imprisonment for one day.

5. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventh Report of the Public Accounts Committee regarding Audit Report (Civil) 1970 and Appropriation Accounts (Civil) 1968-69 relating to the Department of Food and Ministry of Supply.

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6. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Third Report of the Committee on Absence of Members from the Sittings of the House.

7. Statement by Minister

The Minister of Agriculture made a statement regarding the recommendations of the Central Land Reforms Committee.

8. Government Bill-Passed

The Constitution (Twenty-fourth Amendment) Bill, 1971

Discussion on the motion for consideration of the Bill and the motions amendments thereto moved on the 3rd August, 1971, continued.

The following Members took part in the debate:--

- (1) Shri Shyamnandan Mishra
- (2) Shri K. D. Malaviya
- (3) Shri Krishnan Manoharan
- (4) Shri S. Mohan Kumaramanglam
- (5) Shri V. K. Krishna Menon
- (6) Dr. Henry Austin
- (7) Shri N. Sreekantan Nair
- (8) Shri Bhagwat Jha Azad
- (9) Shri Piloo Mody
- (10) Shri C. M. Stephen
- (11) Shrimati Indira Gandhi
- (12) Shri Bhogendra Jha
- (13) Shri Mohammad Tahir

Shri H. R. Gokhale replied to the debate.

On the motion for reference of the Bill to Supreme Court for its opinion, moved by Shri Atal Bihari Vajpayee, the House divided, Ayes 25; Noes 378. The motion was accordingly negatived.

The remaining two motions for reference of the Bill to Supreme Court for its opinion, moved by Sarvashri P. K. Deo and Frank Anthony, were barred.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Atal Bihari Vajpayee, was negatived.

The amendments for reference of the Bill to Select Committee, moved by Sarvashri M. C. Daga and S. N. Singh, were withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided, Ayes 352; Noes 27. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

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On amendment No. 12 to Clause 2 moved by Shri Frank Anthony, the House divided, Ayes 31; Noes 362. The amendment was accordingby negatived

On the motion for adoption of Clause 2, the House divided, Ayes 379; Noes 23.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of no tless than two-thirds of the Members present and voting.

On amendment No. 8 to Clause 3 moved by Shri A. K. Gopalan, the House divided, Ayes 59; Noes 326. The amendment was accordingly negatived.

On amendment No. 9 to Clause 3 moved by Shri Atal Bihari Vajpayee, the House divided, Ayes 26; Noes 370. The amendment was accordingly negatived.

On amendment No. 14 to Clause 3 moved by Shri Frank Anthony, the House divided, Ayes 27; Noes 374. The amendment was accordingly negatived.

On amendments Nos. 40 and 41 to Clause 3 moved by Shri Shibban Lal Saksena, the House divided, Ayes 11; Noes 372. The amendments were accordingly negatived.

On the motion for adoption of Clause 3, the House divided, Ayes 392; Noes 27.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:---

(1) Shri H. N. Mukerjee

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- (2) Shri Salehbhoy Abdul Kadar
- (3) Shri Somnath Chatterjee
- (4) Shri Jagannathrao Joshi
- (5) Shri Era Sezhiyan

[A closure motion moved by Shri Ramsahai Pandey was adopted.]

Shri H. R. Gokhale replied to the debate.

On the motion that the Bill be passed, the House divided, Ayes 384; Noes 23.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill was passed by the required majority.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th August, 1971).

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S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, August 5, 1971 Sravana 14, 1893 (Saka)

No. 67

1. Starred Questions

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Starred Questions Nos. 1591—1593, 1596, 1597, 1599, 1601 and 1602 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7010-7055, 7057-7143, 7145-7160 and 7162-7174 were laid on the Table.

3. Calling Attention

Shri⁻ Ramsahai Pandey called the attention of the Minister of Irrigation and Power to the reported breach in the Gupta Bandh posing a serious threat to Barauni Oil Refinery.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Question of Privilege

The Speaker informed the House about the latest position in regard to the question of privilege raised by Shri Era Sezhiyan on the 23rd June. 1971, against the Editor, Printer and Publisher of the U. Kyrowh Ka Rilum, Shillong, in respect of a news item published in its issue dated the 12th June, 1971, allegedly casting reflections on the Deputy Speaker of Lok Eabha.

The House agreed to refer the matter to the Committee of Privileges.

Papers Laid on the Table

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The following papers were laid on the Table:—

(1) A copy of the Insurance (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1051 in

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Gazette of India dated the 21st July, 1971, under sub-section (3) of section 114 of the Insurance Act, 1938.

- (2) (i) A copy of the Coal Mines Family Pension Scheme, 1971 (Hindi and English versions) published in Notification No.
 G.S.R. 299 in Gazette of India dated the 1st March, 1971, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.
- (ii) A copy of the Employees' Family Pension Scheme, 1971 (Hindi and English versions) published in Notification No. G.S.R. 315 in Gazette of India dated the 4th March, 1971, issued under section 6A of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi,' for the year 1969-70.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, New Delhi for the year 1969-70 along with ¹ the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Gujarat Agricultural Lands Ceiling (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM-2041|M-ICH-1162|63374-J in Gujarat Government Gazette dated the 28th May, 1971, under sub-section (4) section 53 of the Gujarat Agricultural Lands Ceiling Act, 1960, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat together with an explanatory note.
- (5) A copy of the Foodgrains (Prohibition of Use in Manufacture ' of Starch) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1082 in Gazette of India dated the 24th July, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) (i) A copy of the Monopolies and Restrictive Trade Practices (Classification of goods) Rules, 1971, published in Notification No. G.S.R. 1033 in Gazette of India dated the 10th July, 1971, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (ii) A statement (Hindi and English versions) explaining the reasons for delay in laying the above Notification and for not laying the Hindi version of the Notification simultaneously.

- (7) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1969) of the Tariff Commission on Revision of minimum prices of raw rubber.
 - (ii) Government Resolution No. 16(3)-Plant (B) 69 dated the 28th April, 1971 (Hindi and English versions) notifying Government's decisions on the above Report.
- (8) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act and also reasons as to why the Hindi version of the Report could not be laid on the Table simultaneously.
- (9) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- 1. Statement No. XXXIV—Fourth Session, 1968.
- 2. Statement No. XXVIII-Fifth Session, 1968.
- 3. Statement No. XXVI-Seventh Session, 1969.
- 4. Statement No. XVI-Eighth Session, 1969.
- 5. Statement No. XIV-Ninth Session, 1969.
- 6. Statement No. XVI-Tenth Session, 1970.
- 7. Statement No. VII--Eleventh Session, 1970.
- 8. Statement No. VI-Twelfth Session, 1971.

Fifth Lok Sabha

- 9. Statement No. III—First Session, 1971.
- 10. Statement No. II-Second Session, 1971
- (10) A copy of the Revised Estimates for the year 1970-71 and Budget Estimates for the year 1971-72 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta for the year 1968-69.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

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6. Papers Relating to Estimates Committee-Laid on the Table

Shri L. D. Kotoki laid on the Table five statements showing replies to the recommendations of the Estimates Committee, which were not furnished by Government in time for inclusion in the relevant Action Taken Reports.

7. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

Minutes of the First to Fifth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

8. Assent to Bills

Secretary laid on the Table following four Bills passed by the Houses of Parliament during the current session and assented to:-

- (1) The Mysore Appropriation (No. 2) Bill, 1971.
- (2) The West Bengal Appropriation (No. 2) Bill, 1971.
- (3) The Gujarat Appropriation Bill, 1971.
- (4) The Appropriation (No. 2) Bill, 1971.

Leave of Absence

Shri A. K. Sen was granted leave of absence from the sittings of the House for the period from the 9th June to the 6th August, 1971 (Second Session).

10. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Eighth Report of the Public Accounts Committee regarding Chapter 11 of Audit Report (Civil) on Revenue Receipts, 1970 relating to Customs.

11. Statement re: Supplementary Demands for Grants (General) for 1971-72

Shri K. R. Gønesh presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1971-72 (August, 1971).

12. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 9th August, 1971.

13. Government Bill—Introduced

The Central Sales Tax (Amendment) Bill, 1971.

14. Statutory Resolution-Adopted

Discussion on the following Resolution moved by Shri Krishna Chandra Pant on the 2nd August, 1971, continued.

"That this House approves the Proclamation issued by the President on the 15th June, 1971 under article 356 of the Constitution in relation to the State of Punjab."

The Resolution was adopted after discussion at indicated under para 15 below.

15. Government Bill-passed

The Punjab State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 2nd August, 1971, continued.

The following Members took part in the combined debate on the Statutory Resolution (Vide para 14 above) and the motion for consideration of the Bill:—

- (1) Shri Darbar Singh
- (2) Shri Teja Singh Swatantra
- (3) Shri Sat Pal Kapur
- (4) Shri J. M. Gowder
- (5) Ch. Sadhu Ram
- (6) Shri Mukhtiar Singh Malik
- (7) Shri Devinder Singh Garcha
- (8) Shri M. Satyanarayan Rao
- (9) Shri Amarnath Vidyalankar
- (10) Sardar Mohinder Singh Gill
- (11) Shri Jyotirmoy Bosu

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Claures 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

*Discussed together.

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16. Private Members' Bills-introduced

(1) The Salaries and Allowances of Ministers Bill, 1971, by Shri H. M. Patel.

The motion for leave to introduce the Bill moved by Shri H. M. Patel was opposed. The motion was adopted and the Bill was introduced.

- (2) The Constitution (Amendment) Bill, 1971 (Amendment of article 141 and insertion of new article 143A, etc.) by Shri C. M. Stephen.
- (3) The Land Acquisition (Amendment) Bill, 971 (Amendment of sections 11 and 23 and insertion of new section 15A) by Shri S. C. Samanta.
- (4) The Constitution (Amendment) Bill, 1971 (Amendment of article 16) by Shri C. K. Chandrappan.
- (5) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1971 by Shri C. Chittibabu.
- (6) The Prevention of Pollution of Air and Water Bill, 1971 by Shri Shibban Lal Saksena.
- (7) The Constitution (Amendment) Bill, 1971 (Amendment of articles 19, 22, etc) by Shri A. K. Gopalan.

17. Private Members' Bill—Withdrawn

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1971 (Insertion of new Section 8A) by Shri Panna Lal Barupal.

18. Private Member's Bill-Debate Adjourned

The Constitution (Amendment) Bill, 1971 (Amendment of Eighth Schedule) by Shri Bhogendra Jha

Shri Bhongendra Jha resumed his speech in reply to the debate on the motion for consideration of the Bill moved by him on the 23rd July, 1971.

Before Shri Bhogendra Jha's speech was finished, a motion that the debate on the Bill be adjourned, moved by Shri S. M. Banerjee, was adopted.

19. Private Member's Bill-Withdrawn

\checkmark The Constitution (Amendment) Bill, 1971 (Substitution of article 43) by Shri B. S. Chowhan

The motion for consideration of the Bill was moved by Shri B. S. Chowhan.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri M. C. Daga.

The following Members took part in the debate:--

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- (1) Shri M. R. Gopal Reddy 🗸
- (2) Shri Ramsahai Pandey
- (3) Shri Ramavatar Shastri
- (4) Shri M. C. Daga
- (5) Dr. Karni Singh

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- (6) Shrimati T. Lakshmikanthamma
- (7) Shri Balgovind Verma
- (8) Shri Niti Raj Singh Chaudhury

Shri B. S. Chowhan replied to the debate.

The amendment was negatived.

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The Bill was withdrawn by leave of the House.

20. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Insertion of new article 16A) hy Dr. Karni Singh

The motion for consideration of the Bill was moved by Dr. Karni Singh.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

- The following Members' took part in the debate:---
 - (1) Shri M. C. Daga
 - (2) Shri Ramsahai Pandey

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th August 1971).

S. L. SHAKDHER, Secretary.

GMGIPND-LSI-1802 LS-5-7-71-810.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 9. 1971|Sravana 18, 1893 (Saka)

No. 68

• 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Ramavatar Shastri, Atal Bihari Vajpayee, Era Sezhiyan, Shyamnandan Mishra, P. K. Deo, Tridib Chaudhuri, Dr. G. S. Melkote, Dr. Karni Singh and Shri M. Muhammad Ismail made references to the passing away of Pandit Vinodanand Jha, who was a sitting Member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1621, 1623—1626 and 1629 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

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Replies to Unstarred Questions Nos. 7175-7362 and 7365-7374 were laid on the Table.

A statement by the Minister of State for Health and Family Planning correcting the reply given on the 12th July, 1971 to Unstarred Question No. 4511 regarding Production and Distribution of 'Nirodh', was also laid on the Table.

1.4. Calling Attention

Shri Samar Guha called the attention of the Minister of External Affairs to the reported statement by President Yahya Khan of Pakistan that Sheikh Mujibur Rehman may be executed.

The Minister of External Affairs made a statement in regard thereto.

5 Papers Laid on the Table

The following papers were laid on the Table:---

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(1) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 992 in Gazette of India dated

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the 3rd July, 1971, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

- (2) A copy of the Mysore Municipalities (Recruitment of Officers and Servants) Rules, 1971, published in Notification No. G.S.R. 102 in Mysore Gazette dated the 15th April, 1971, under subsection (6) of section 323 of the Mysore Municipalities Act, 1964 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (3) A copy of Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Commercial), under article 151(1) of the Constitution—

Part I—Introduction.

Part II-Appraisal of the working of the Mogul Line Limited.

- Part III—Appraisal of the working of the National Projects Construction Corporation Limited.
- Part IV—Appraisal of the working of the National Newsprint, and Paper Mills Limited.
- (4) A statement correcting certain information regarding import of pipes from Czechoslovakia given to the House on the 17th June, 1971 while answering questions on Calling Attention matter.
- (5) A copy of the Coffee Board Servants (Conduct) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1054 in Gazette of India dated the 24th July, 1971, under sub-section (3) of section 48 of the Coffee # Act, 1942.
- (6) A copy of the Cardamom Board Service (Classification, Control and Appeal) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1055 in Gazette of India dated the 24th July, 1971, under sub-section (3) of section 33 of the Cardamom Act, 1965.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:----

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No. 2) Bill, 1971, passed by Lok Sabha on the 31st July, 1971.
- (ii) That at its sitting held on the 5th August, 1971, Rajya Sabha agreed without any amendment to the Agriculture Refinance Corporation (Amendment) Bill, 1971, passed by Lok Sabha on the 31st July, 1971.

7. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Eleventh Report of the Public Ac^{2*} counts Committee regarding Audit Report (Railways), 1970 and Approgram priation Accounts (Railways), 1968-69.

8. Statement by Minister

The Minister of External Affairs made a statement regarding the Treaty of Peace, Friendship and Cooperation between the Republic of India and the Union of Soviet Socialist Republics, signed on the **9th** August, 1971. The Minister also laid on the Table a copy of the said Treaty.

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9. Government Bill—Introduced

The Constitution (Twenty-sixth Amendment) Bill, 1971.

10 Government Bill-Passed

~ The Indian Telegraph (Amendment) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. N. Bahuguna.

An amendment for reference of the Bill to a Select Committee, was moved by Shri D. K. Panda.

Shri D. K. Panda took part in the Debate.

Shri H. N. Bahuguna replied to the debate.

The amendment was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. N. Bahuguna.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri S. R. Damani
- (3) Shri Narsingh Narain Pandey
- (4) Shri D. K. Panda
- (5) Dr. Laxminarain Pandey
- (6) Shri Rudra Pratap Singh
- (7) Shri H. N. Bahuguna

The motion was adopted and the Bill was passed.

11. Supplementary Demands for Grants (General)-1971-72

Discussion on the Supplementary Demands for Grants Nos. 25 and 66 in respect of the Budget (General) for 1971-72 (August, 1971) commenced and was concluded.

Both the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1971-72 (August, 1971), were voted in full.

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12. Government Bill-Introduced

The Appropriation (No. 3) Bill, 1971.

Government Bill-Passed

The Appropriation (No. 3) Bill, 1971

 $\overset{(i)}{\longrightarrow}$ The motion for consideration of the Bill was moved by Shri K. R Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh-

Shri R. K. Khadilkar took part in the debate.

The motion was adopted and the Bill was passed.

14. Discussion Under Rule 193

Shri Samar Guha raised discussion on (i) the statement made by the Deputy Minister of Railways on the 7th July, 1971 regarding the train accident between Hotar and Magrahat stations on the Eastern Railway on the 6th July, 1971 and (ii) the statement made by the Minister of Railways on the 2nd August, 1971 regarding collision between suburban Trains Nos K-62 Down and P-398 Down at Ultadanga Road Station of the Eastern Railway on the 31st July, 1971.

The following Members took part in the debate:

- (1) Shri H. N. Mukerjee
 - (2) Shri Madhuryya Haldar
 - (3) Shri P. R. Das Munsi
 - (4) Shri K. D. Malaviya
 - (5) Shri Jyotirmoy Bosu
 - (6) Shri Hukam Chand Kachwai
 - (7) Shri Ramavatar Shastri

Shri K. Hanumanthaiya replied to the discussion.

✓ 15. Half-An-Hour Discussion on Matter Arising out of Answer to Question

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 2nd July, 1971 to Starred Question No. 889 regarding tax evasion by Birlas and others in 1969-70.

Shri K. R. Ganesh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th August, 1971).

S. L. SHAKDHER, Secretary.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 10, 1971|Sravana 19, 1893 (Saka)

No. 69

1. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri D. Deb, S. M. Banerjee, Shyamnandan Mishra, Dr. Laxminarain Pandey, Sarvashri G. Viswanathan, Piloo Mody, Shibban Lal Saksena and Shrimati M. Godfrey made references to the passing away of Shri Dhirendra Kanta Lahiri Chaudhury, who was a Member of the Central Legislative Assembly; and Shri M. P. Sinha, who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1651, 1653—1656, 1659—1661, 1663 and 1665 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 7375—7400, 7402—7464, 7466—7484 and 7486—7574 were laid on the Table.

✓ 4. Calling Attention

Shri Krishna Chandra Haldar called the attention of the Minister of Home Affairs to the reported police firing on the prisoners in the Asansol jail resulting in the death of nine under-trial prisoners.

The Minister of State for Home Affairs made a statement in regard thereto.

√5. Question of Privilege

Shri B. P. Maurya raised a question of privilege in respect of an article published in the Nav Bharat Times, Delhi, in its issued dated the 6th August, 1971, allegedly casting reflections on him.

The Speaker observed that, in the first instance, the Editor of the newspaper would be addressed as to what he had to say in the matter.

6. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

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- (i) (a) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1969-70.
- (b) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1969-70.
- (b) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government on the working of the Machine Tool Corporation of India Limited, Ajmer, for the year 1969-70.
- (b) Annual Report of the Machine Tool Corporation of India Limited, Ajmer, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1969-70.
- (b) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1969-70.
- (b) Annual Report of the Bharat Heavy Electricals Limited. New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 18A of the Industries (Development and Regulation) Act, 1951:---
 - (i) S.O. 1027 published in Gazette of India dated the 6th March, 1971 regarding management of Messrs. Braithwaite and Company (India) Limited, Calcutta.
 - (ii) S.O. 1482 published in Gazette of India dated the 31st March, 1971, regarding management of Messrs. Gresham and Craven of India (Private) Limited, Calcutta.
- (3) A copy each of the following Notifications under sub-section
 (2) of section 2 of the Essential Services Maintenance Act,
 1968 :--

- (i) Notification No. S.O. 2917 published in Gazette of India dated the 7th August, 1971 declaring service connected with the supply of coke oven gas to the public in the State of West Bengal or with the production, storage of transmission of coke oven gas for the purpose of such supply, to be an essential service.
- (ii) Order published in Notification No. S.O. 2918 in Gazette of India dated the 7th August, 1971 prohibiting strikes in any service in the State of West Bengal connected with the supply of coke oven gas to the public or with the production storage or transmission of coke oven gas for the purpose of such supply.
- (4) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1971-72.
 - (ii) Summary of Actuals for the year 1969-70, Budget Estimates and Revised Estimates for the year 1970-71 and Budget Estimates for the year 1971-72, of Air India.
 - (iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines for the year 1971-72.
 - (iv) Summary of Actuals for the year 1969-70, Budget Estimates and Revised Estimates for the year 1970-71 and Budget Estimates for the year 1971-72, of Indian Airlines.
- (5) (i) A copy of the Aircraft (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 238 in Gazette of India dated the 20th February, 1971, under section 14A of the Aircraft Act, 1934, togther with an explanatory note.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) A statement correcting the reply given on the 9th July, 1971 to Unstarred Question No. 4455 regarding Security Press, Dewas district, Madhya Pradesh.
- (7) A copy of Notification No. G.S.R. 1104 (Hindi and English versions) published in Gazette of India dated the 26th July, 1971, under section 159 of the Customs Act, 1962.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under Central Excise Rules, 1944:—
 - (i) G.S.R. 998 published in Gazette of India dated the 3rd July, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 1048 published in Gazette of India dated the 16th July, 1971 together with an explanatory memorandum.
- (9) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944 :--

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- (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 972 in Gazette of India dated the 26th June, 1971.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-fifth Amendment Rules, 1971, published in Notification No. G.S.R. 973 in Gazette of India dated the 26th June, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-sixth Amendment Rules, 1971, published in Notification No. G.S.R. 974 in Gazette of India dated the 26th June, 1971.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirty-seventh Amendment Rules, 1971, published in Notification No. G.S.R. 975 in Gazette of India dated the 26th June, 1971.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Tenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1079 in Gazette of India dated the 24th July, 1971.
 - (ii) The Central Excise (Eleventh Amendment) Rules, 1971, published in Notification No. G.S.R. 1081 in Gazette of India dated the 24th July, 1971.
- (11) A copy of the Mysore Excise (Excise Duties) (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 132 in Mysore Gazette dated the 30th April, 1971, under sub-section (4) of section 71 of the Mysore Excise Act, 1965 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory statement.
- (12) (i) A copy of the Annual Statement of Accounts of the Guiperat Electricity Board, Baroda, for the year 1970-71 together with the Audit Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining the reason for laying the above Accounts before Parliament and for not laying the Hindi version thereof.

(13) (i) A copy of the Mysore Irrigation (Levy of Water Rates) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. PWD 6 LBW 71 dated the 13th July, 1971, under sub-section (4) of section 11 of the Mysore Irrigation (Levy of Betterment Contribution and Water Rates) Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

- (ii) A statement (Hindi and English versions) explaining the reasons for making the Mysore (Levy of Water Rates) (Amendment) Rules, 1971 with retrospective effect, under sub-section (3) of section 11 of the Mysore Irrigation (Levy of Betterment Contribution and Water Rates) Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (14) (a) A copy each of the following documents under sub-section
 (4) of section 23 of the Khadi and Village Industries Commission Act, 1956:—
 - (i) Certified Accounts of the Khadi and Village Industries Commission for the year 1967-68 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Khadi and Village Industries Commission for the year 1968-69 together with the Audit Report thereon.
 - (b) Two statements (Hindi and English versions) explaining the reasons (i) for delay in laying the above Accounts and (ii) for not laying the Hindi versions of the Accounts on the Table simultaneously.

7. Reports and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Reports and Minutes of the Estimates Committee:—

- (1) Third Report on the Ministry of Education and Social Welfare (Department of Social Welfare)—General Social Welfare.
- (2) Minutes of sittings of the Estimates Committee relating to the Third Report on the Ministry of Education and Social Welfare (Department of Social Welfare)—General Social Welfare.
- (3) Sixth Report regarding action taken by Government on the recommendations contained in the Hundred and twenty-fourth Report of the Estimates Committee on the Ministry of Irrigation and Power-Farakka Barrage Project.

⁴ 8. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Tenth Report of the Public Accounts Committee regarding Paragraph 76 of Audit Report (Civil), 1970 relating to Super Bazar, New Delhi.

9. Report of Committee on Subordinate Legislation

Shri Salehbhoy Abdul Kadar presented the First Report of the Committee on Subordinate Legislation.

10. Statements by Ministers

(i) The Minister of State for Tourism and Civil Aviation made a statement correcting the answer given on the 11th June, 1971 to Starred Question No. 439 regarding representation against increased fees in Flying Clubs.

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(ii) The Minister of State for Industrial Development made a statement correcting the answer given on the 3rd Augura, 1971 to a supplementary by Shri B. K. Daschowdhury on Starred Question No. 1534 regarding setting up of new large scale projects in Punjab.

- 11. Motion

Sardar Swaran Singh moved the following motion:---

"That the statement made by the Minister of External Agairs in the Lok Sabha on the 9th August, 1971, regarding the Treaty of Peace, Friendship and Cooperation between the Republic of India and the Union of Soviet Socialist Republics, be taken into consideration."

The following Members took part in the debate:---

- (1) Shri A. K. Gopalan
- (2) Shri Shankar Dayal Sharma
- (3) Shri H. N. Mukerjee
- (4) Shri K. D. Malaviya
- (5) Shri Krishnan Manoharan
- (6) Shri R. K. Sinha
- (7) Shri Atal Bihari Vajpayee
- (8) Shri V. K. Krishna Menon
- (9) Shri B. R. Bhagat.
- (10) Shri Shyamnandan Mishra
- (11) Shri P. Venkatasubbaiah
- (12) Shri Frank Anthony
- (13) Dr. V. K. R. Varadaraja Rao
- (14) Shri Piloo Mody
- (15) Shri Rajaram Dada Saheb Nimbalkar
- (16) Dr. Henry Austin
- (17) Dr. G. S. Melkote
- (18) Shri Prabodh Chandra
- (19) Shri M. Muhammad Ismail
- (20) Shri Samar Guha
- (21) Shri Shibban Lal Saksena.

Sardar Swaran Singh replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th August, 1971).

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S. L SHAKDHER, Secretary. f

LOK SABHA

BULLETIN—PART 1

[Brief Record of Proceedings]

Wednesday, August 11, 1971|Sravana 20, 1893 (Saka)

No. 70

1. Starred Questions

Starred Questions Nos. 1681, 1683, 1684 and 1688- 1695 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7575—7774 ware laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Electronics Corporations of India Limited, Hyderabad, for the year 1969-70.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1969-70 along with the Audited Accounts and the comments of the Comtroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda (Bihar), for the year 1969-70.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda (Bihar), for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. S.O. 1172 (Hindi and English versions) published in Mysore Gazette dated the 1st July, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

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- (3) A statement (Hindi and English versions) of decisions of Government on certain recommendations of the Administrative Reforms Commission on its report on the "Machinery of the Government of India and its Procedures of Work".
 - (4) (i) A copy of the Annual Report of the Press Council of India for the year 1970, under section 18 of the Press Council Act, 1965.
 - (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.
 - (5) (i) A copy of the Annual Report on the activities of the Rubber Board for the year 1969-70.
 - (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.
 - (6) (i) A copy of the Coffee (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2590 in Gazette of India dated the 10th July, 1971, under sub-section (3) of section 48 of the Coffee Act, 1942.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (7) (Apopy of the Tea Board (Recruitment and Conditions of S for officers appointed by Government) Rules, 1971 (htmu and English versions) published in Notification No. G.S.R. 1023 in Gazette of India dated the 19th July, 1971, under sub-section (3) of section 48 of the Coffee Act, 1942.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Fertilizers and Chemicals, Travancore Limited, for the year 1969-70.
 - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the First to Third sittings of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make Lok Sabha in regard to the Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971, passed by Lok Sabha on the 31st July, 1971.

F. Intimation Re: Conviction of Members

The Speaker informed the House of two communications dated the 10th August, 1971, from the Judicial Magistrate First Class, New Delhi, intimating that Sarvashri Laxmi Narayan Pandey, Ram Chander Bade and Ch. Mukhtiyar Singh, Members, Lok Sabha, were tried on the 10th August, 1971, under Section 188 of the Indian Penal Code for contravening the prohibitory order under Section 144 of the Code of Criminal Procedure and were found guilty under Section 188 of the Indian Penal Code and sentenced to undergo simple imprisonment for one day.

7. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:---

- (1) Fourth Report on the Ministry of Labour and Rehabilitation (Department of Labour and Employment)—Workers' Education Programme.
- (2) Minutes of the sittings of the Estimates Committee relating to the Fourth Report on the Ministry of Labour and Rehabilitation (Department of Labour and Employment)—Workers' Education Programme.

8. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Ninth Report of the Public Accounts Committee regarding Audit Report (Civil), 1970 and Appropriation Accounts (Civil), 1968-69 relating to the Ministry of Education and Youth Services. University Grants Commission and Council of Scientific and Industrial Research.

9. Government Bill—Introduced

(1) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1971.

(2) The Lokpal and Lokayuktas Bill, 1971.

10. Discussion Under Rule 193

Shri Bibhuti Mishra raised a discussion on the statement made by the Minister of Agriculture on the 25th May, 1971 regarding sugar policy.

The following Members took part in the debate:----

- (1) Shri D. K. Panda
- (2) Dr. Laxminarain Pandey
- (3) Shri Kamal Nath Tewari
- (4) Shri Narsingh Narain Pandey
- (5) Shri Ramsahai Pandey
- (6) Shri Shyamaprasanna Bhattacharyya
- (7) Shri Shivajirao S. Deshmukh
- (8) Shri M. R. Gopal Reddy 🗸
- (9) Shri C. Chittibabu
- (10) Shri Anand Singh

- (11) Shri K. Suryanarayana
- (12) Shri H. M. Patel
- (13) Shri E. V. Vikhe Patil
- (14) Shri Shibban Lal Saksena

/ Prof. Sher Singh replied to the discussion.

11. Government Bill—Under Consideration

The Prevention of Insults to National Honour Bill, 1971

The motion for consideration of the Bill was moved by Shri F. H. Mohsin.

The following Members took part in the debate:--

- (1) Shri D. Deb
- (2) Shri Rudra Pratap Singh
- (3) Shri Ramavatar Shastri
- (4) Shri Bhaoosahaib Dhamankar
- (5) Shri Hukam Chand Kachwai
- (6) Shri Narsingh Narain Pandey
- (7) Shri G. Viswanathan
- (8) Shri M. C. Daga
- (9) Shri P. K. Deo
- (10) Shri Ramsahai Pandey (Speech unfinished).

The discussion was not concluded.

/ 12. Discussion Under Rule 193

Shri Shyamnandan Mishra raised a discussion on the working of the nationalised banks.

The following Members took part in the debate:---

- (1) Shri Dinesh Chander Goswami
- (2) Shri Somnath Chatterjee
- (3) Shri H. M. Patel
- (4) Shri Bhogendra Jha
- (5) Shri Tha Kiruttinan
- (6) Shri Jagannathrao Joshi
- (7) Shri Madhu Dandavate
- (8) Shri Shibban Lal Saksena
- (9) Shri Jagannath Rao

Shri Y. B. Chavan replied to the discussion.

^J13. Half-An-Hour Discussion on Matters Arising Out of Answer to Question

Shri Narsingh Narain Pandey raised a half-an-hour discussion in points arising out of the answer given on the 5th August, 1971 to Starred

CHARTER IN CONTRACTOR (10) -- 971

Question No. 1597 regarding provision of employment to uneducated unemployed under Crash Programme.

Prof. Sher Singh replied to the discussion.

14. Discussion Under Rule 193

Shri Janaki Ballav Patnaik raised a discussion on the statement made by the Minister of Steel and Mines on the 19th July, 1971 regarding collapse of a portion of the roof of Steel Melting Shop of Rourkela Steel Plant.

The following Members took part in the debate:---

- (1) Shri P. K. Deo
- (2) Shri Sarjoo Pandey
- (3) Shri Shyam Sunder Mohapatra
- (4) Sardar Swaran Singh Sokhi
- (5) Shri Gajadhar Majhi

Shri S. Mohan Kumaramanglam replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th August, 1971).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 12, 1971|Sravana 21, 1893 (Saka)

No. 71

1. Starred Questions

Starred Questions Nos. 1712–1719 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7775—7969 were laid on the Table.

3 Question of Privilege

With reference to the question of privilege sought to be raised by Shri S. M. Krishna on the 16th July, 1971, regarding a question of privilege raised in the Tamil Nadu Legislative Assembly in respect of certain remarks made by Shri N. Shivappa in Lok Sabha on the 13th July, 1971, the Speaker informed the House of a letter dated the 22nd July, 1971, received by him from the Speaker of the Tamil Nadu Legislative Assembly and the reply dated the 29th July, 1971 sent by him to the Speaker, Tamil Nadu Legislative Assembly.

The Speaker withheld his consent to the question of privilege sought to be raised by Shri S. M. Krishna.

4. Matters Under Rule 377

Several matters were raised by different Members and the concerned Ministers replied to some of them.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The National Welfare Board for Sea-farers (Amendment) Rules, 1970, published in Notification No. G.S.R. 2055 in Gazette of India dated the 26th December, 1970.
 - (ii) The National Welfare Board for Sea-farers (Amendment) Rules, 1971, published in Notification No. G.S.R. 621 in Gazette of India dated the 1st May, 1971.

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- (2) A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1969-70 along with the Audited Accounts.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential / Services Maintenance Act, 1968: —
 - (i) Notification No. S.O. 2919 published in Gazette of India dated the 7th August, 1971 declaring service connected with the supply of water in the State of West Bengal, to be an essential service.
 - (ii) Order published in Notification No. S.O. 2920 in Gazette of India dated the 7th August, 1971 prohibiting strikes in any service connected with the supply of water in the State of West Bengal.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The Government Savings Certificates (Amendment) Rules, 1971, published in Notification No. G.S.R. 1105 in Gazette of India dated the 26th July, 1971.
 - (ii) The Post Office Savings Certificates (Third Amendment) Rules, 1971, published in Notification No. G.S.R. 1196 and Gazette of India dated the 26th July, 1971.
 - (iii) The Government Savings Certificates (Fixed Deposits) (Amendment) Rules, 1971, published in Notification No. G.S.R. 1107 in Gazette of India dated the 26th July, 1971.
- (5) A copy of Mysore Notification No. S.O. 942 dated the 1400 May, 1971 issued under section 30 of the Mysore Lotte: and Prize Competitions Control and Tax Act, 1951, exempting the raffle conducted by the Mahila Mandali, Bangaloie. If from the provisions of section 12 of the said Act read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (6) A copy of the Finance Accounts of the Central Government for the year 1969-70.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 1103 published in Gazette of India dated the 26th July, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 1138 published in Gazette of India dated the 31st 4 July, 1971 together with an explanatory memorandum.
- (8) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 4(97)|69-Fin(G) in Delhi Gazette dated the 18th March, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.

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- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification
- (9) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:— 2
 - (i) G.S.R. 1080 published in Gazette of India dated the 24th July, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 1085 to G.S.R. 1102 published in Gazette of India dated the 26th July, 1971 together with an explanatory memorandum.
- (10) A copy of the Mysore Industrial Areas Development Board Service Regulation, under section 42 of the Mysore Industrial Areas Development Act. 1966, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (11) A copy each of the following Gujarat Government Notifications under sub-section (3) of section 54 of the Gujarat Industrial Development Act, 1962, read with clause (c) (iv) of the Proclamation dated the 13th May. 1971, issued by the President in relation to the State of Gujarat:—

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- (i) The Rent Regulations, published in Notification No. GIDC LAW|ADM-4 dated the 24th December, 1970 together with an explanatory note.
- (ii) Notification No. GIDC|LAW|ADM-2 dated the 23rd January, 1971 making certain amendments to the Disposal of Property Regulations, together with an explanatory note.
- (iii) Notification No. GIDC LAW ADM-3 dated the 2nd February, 1971 making certain amendments to the Regulations dealing the disposal of lands vesting in the Gujarat Industrial Development Corporation, together with an explanatory note.
- (iv) Notification No. GIDC|LAW|ADM. 2(i) dated the 4th April, 1971 making certain amendments to the Disposal of Property Regulations together with an explanatory note.
- (12) A copy of the Report (Hindi and English versions) of the Committee of the Technical Experts on RS--09 Tractors, in pursuance of an assurance given by the Minister of State for Agriculture on the 5th August, 1971 during Supplementaries on Starred Question No. 1593.
- (13) A copy of the Audited Accounts of the Central Silk Board for the year 1968-69, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan organic Chemicals Limited, Rasayani, for the year 1969-70.

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- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Employees Provident Funds (First Amendment) Scheme, 1971 (Hindi and English versions) published in Notification No. G.S.R. 579 in Gazette of India dated the
- 24th April, 1971 under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (16) A statement (Hindi and English versions) under direction 19 of the Directions by the Speaker, in reply to points raised during Half-an-Hour discussion on the 16th June, 1971, regarding influx of refugees from East Bengal and their rehabilitation.
 - (17) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Madras, for the year 1969-70.
 - (18) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1969-70 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
 - (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously.
 - (19) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad for the year 1969-70.
 - (20) (i) A copy of the Gujarat Poppy Capsules (Amendment) Rules, 1971, published in Notification No. GH|SH|3012|BPA-1271|32046|P in Gujarat Government Gazette dated the 24th June, 1971 under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
 - (ii) A statement explaining the reasons for not laying the Hindi version of the above Notification.

6. Intimation Re: Conviction of Members

The Speaker informed the House of a communication dated the 11th August, 1971, from the Judicial Magistrate First Class, New Delhi, intimating that Sarvashri Madhavrao Scindia, Narendra Sinh, Hukam Chand Kachwai, B. S. Chowhan, Phool Chand Verma and Onkar Lal Berwa, Members, Lok Sabha, were tried at New Delhi on the 11th August, 1971, on a charge under section 188 of the Indian Penal Code for contravening the prohibitory order under section 144 of the Code of Criminal Procedure and were found guilty and sentenced to undergo simple imprisonment for one day.

7. Minutes of Committee on Petitions-Laid on the Table

Minutes of the First to Third sittings of the Committee on Petitions, held during the current session, were laid on the Table.

8. Assent to Bills

Secretary laid on the Table following five Bills passed by the Houses of Parliament during the current session and assented to:---

- (1) The Finance (No. 2) Bill, 1971
 - (2) The Indian Telegraph (Amendment) Bill, 1971
 - (3) The Medical Termination of Pregnancy Bill, 1971
 - (4) The Gujarat State Legislature (Delegation of Powers) Bill, 1971.
 - (5) The Punjab State Legislature (Delegation of Powers) Bill, 1971.

9. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th August, 1971, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-fourth Amendment) Bill, 1971, passed by Lok Sabha on the 4th August, 1971.

10. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:—

- (1) Fifth Report on the Ministry of Agriculture—Tractors and other Agricultural Machinery and Implements.
- (2) Minutes of the sittings of the Estimates Committee relating to Fifth Report on the Ministry of Agriculture.

11. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Second Report regarding Appropriation Accounts (P & T), 1968-69 and Audit Report (P & T), 1970.
- (2) Twenty-eighth Report regarding Audit Report (Civil), Department of Agriculture.

12. Report of Committee on Government Assurances

Dr. G. S. Melkote presented the First Report of the Committee on Government Assurances.

13. Statement by Minister

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The Deputy Minister of Education and Social Welfare made a statement correcting the answer given on the 2nd July, 1971 to a supplementary by Shri Sat Pal Kapur on Starred Question No. 881 regarding Report of Enquiry Commission on the National Fitness Corps Organisation.

14. Government Bill-Introduced

The Taxation Laws (Amendment), Bill, 1971. 🔨

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15. Government Bill-Motion for Reference to Select Committee-

The Central Sales Tax (Amendment) Bill, 1971

The motion for reference of the Bill to a Select Committee was moved by Shri K. R. Ganesh.

An amendment for substitution of names moved by Shri Khemchandbhai Chavda, was adopted.

The motion was adopted in the following amended form:---

"That the Bill further to amend the Central Sales Tax Act, 1956, be referred to a Select Committee consisting of 30 members, namely:		
(1) Shri Dharmarao Sharanappa Afzalpurkar		
(2) Shri Chhatrapati Ambesh		i a
(3) Dr. Henry Austin	1997 - 19	. 1
(4) Shri R. V. Bade	:	1
(5) Shri Bashweshwar Nath Bhargava	.3	× •
(6) Shri Somnath Chatterjee		
(7) Shri Tridib Chaudhuri	37	
(8) Shri Y. B. Chavan		
(9) Shri Prasannbhai Mehta	3	
(10) Shri Shivaji Rao S. Deshmukh		
(11) Shri Tarun Gogoi	1998 - 1. 1	f
(12) Shri N. E. Horo	;••	···· 6
(13) Shri M. Muhammad Ismail	• • •	
(14) Shri D. P. Jadeja		
(15) Shri Sat Pal Kapur		!
(16) Shri B. R. Kavade		ş
(17) Shri E. R. Krishnan	,	i
(18) Shri Maharaj Singh	5	
(19) Shri D. K. Panda	8 • •	
(20) Shri H. M. Patel		1
(21) Shri P. Antony Reddi	• *	ł
(22) Shri Devendra Satpathy		ł
(23) Shri P. M. Sayeed		°.∦
(24) Shri M. R. Sharma	· <i>r</i>	1

(25) Dr. Shankar Dayal Sharma

(26) Shri Shiv Kumar Shastri

(27) Shri B. R. Shukla

(28) Shri Sant Bux Singh

(29) Shri R. P. Yadav; and

(30) Shri K. R. Ganesh

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with instructions to report by the last day of the first week of the next session."

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16. Motion Re: Joint Committee on Government Bill-Adopted

The Prevention of Water Pollution Bill, 1969

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses, was moved by Prof. D. P. Chattopadhyay.

Two amendments for substitution of two names, moved by Sarvashri Khemchandbhai Chavda and Era Sezhiyan, were adopted.

The motion was adopted in the following amended form:---

- "That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the prevention of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Prevention of Water Pollution Boards, for conferring on such Boards functions relating thereto and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 30th July, 1971 and communicated to this House on the 31st July, 1971 and do resolve that the following 24 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—
 - (1) Shri Maganti Ankineedu
 - (2) Shri Kondajji Basappa
 - (3) Shri Onkar Lal Berwa
 - (4) Shri Chakleshwar Singh
 - (5) Shri Chhutten Lal
 - (6) Shri G. C. Dixit
 - (7) Shri T. H. Gavit
 - (8) Shri Mani Ram Godara
 - (9) Shri K. Gopal
 - (10) Shri Samar Guha
 - (11) Shri M. M. Hashim
 - (12) Shri A. K. Kisku
 - (13) Hazi Lutfal Haque
 - (14) Shri Yamuna Prasad Mandal
 - (15) Shri Nanubhai N. Patel
 - (16) Shri Mohan Swarup
 - (17) Shri Rajaram Dada Saheb Nimbalkar
 - (18) Shri Ramji Ram
 - (19) Shri P. Ganga Reddy
 - (20) Dr. Saradish Roy
 - (21) Shri S. A. Shamim
 - (22) Shri Ramavatar Shastri
 - (28) Shri S. D. Singh; and
 - (24) Shri R. P. Ulganambi".

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(i) The Prevention of Insults to National Honour Bill, 1971

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Discussion on the motion for consideration of the Bill moved on the 11th August, 1971, continued.

The following Members took part in the debate:--

- (1) Shri Ramsahai Pandey
- (2) Shri M. Satyanarayan Rao
- (3) Dr. Karni Singh
- (4) Shri S. M. Banerjee
- (5) Shri Rajdeo Singh

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri F. H. Mohsin. The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri F. H. Mohsin

The motion was adopted and the Bill was passed.

 \checkmark (ii) The Prevention of Food Adulteration (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Prof. D. P. Chattopadhyay.

The following Members took part in the debate:---

- (1) Shri Gadadhar Saha
- (2) Shri Amarnath Vidyalankar
- (3) Maulana Ishaque Sambhali
- (4) Dr. Kailas
- (5) Shri G. Viswanathan
- (6) Shri M. Satyanarayan Rao

Prof. D. P. Chattopadhyay replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyay.

The motion was adopted and the Bill was passed.

(iii) The Coal Bearing Areas (Acquisition and Development) Amendment and Validation Bill, 1971

The motion for consideration of the Bill was moved by Shri Shah ' Nawaz Khan.

The following Members took part in the debate:-

(1) Shri K. M. "Madhukar"

(2) Shri G. Viswanathan

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Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Shah Nawaz Khan.

The motion was dapoted and the Bill was passed.

18. Discussion Under Rule 193

Shri Paripoornanand Painuli raised a discussion on the flood and drought situation in the country.

The following Members took part in the debate:-

- (1) Shri Krishna Chandra Haldar
- (2) Dr. Henry Austin
- (3) Shri Ramavatar Shastri
- (4) Shri Shankarrao Savant
- (5) Shri Rana Bahadur Singh
- (6) Shri D. N. Tiwary
- (7) Shri M. Rajangam
- (8) Shri Anant Rao Patil
- (9) Shri Narsingh Narain Pandey
- (10) Shri K. Rama Krishna Reddy
- (11) Shri Chintamani Panigrahi
- (12) Shri P. K. Deo
- (13) Shri Bibhuti Mishra
- (14) Shri P. Venkatasubbaiah
- (15) Shri Shavamnandan Mishra
- (16) Shri L. D. Kotoki
- (17) Shri Ram Deo Singh
- (18) Shri Vikram Mahajan
- (19) Shri Hukam Chand Kachwai
- (20) Shri Nuggehalli Shivappa
- (21) Shri S. N. Singh
- (22) Shri Shyam Sunder Mohapatra

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- (23) Shri P. Ganga Reddy (24) Shri Tulsiram Dashrath Kamble (25) Shri Md. Jamilurrahman (26) Shri Kondajji Basappa (27) Shri Shashi Bhushan (28) Shri K. Suryanarayana (29) Shrimati Sahodrabai Rai (30) Shri Dinesh Joarder (31) Shri Rudra Pratap Singh (32) Shri Ram Bhagat Paswan (33) Shri M. C. Daga (34) Shri Nawal Kishore Sharma (35) Dr. Govind Das Richhariya (36) Shri Subodh Hansda (37) Shri Chandrika Prasad (38) Shri K. M. "Madhukar" (39) Shri B. N. Reddy (40) Shri Bashweshwar Nath Bhargava (41) Shri Jagannath Mishra (42) Shri Ramji Ram (43) Shri Dharmarao Sharanappa Afzalpurkar (44) Shri Yamuna Prasad Mandal (45) Shri M. Satyanarayan Rao (46) Shri Y. Eswara Reddy (47) Shri Shibban Lal Saksena (48) Shri Charanjib Jha
 - (49) Shri Tarkeshwar Pandey
 - (50) Shri S. D. Singh
 - (51) Shri Nageshwar Dwivedi

Dr. K. L. Rao and Shri Fakhruddin Ali Ahmed replied to the discussion.

19. Statement by Prime Minister

The Prime Minister made a statement regarding the reported trial of Sheikh Mujibur Rehman by the military regime of Pakistan.

(Lok Sabha adjourned since die at 7-20 P.M.).

S. L. SHAKDHER. Secretary.

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